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Part I—Notifications by Government

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PUBLIC DEPARTMENT. (General.)

NOTIFICATIONS.

Fort St. George, September 19, 1935
[G.O. No. 1526, Public (General)].

No. 34.—

Under the explanation to section 25 of the Negotiable Instruments Act, 1881 (Act XXVI of 1881), the Governor in Council hereby declares that in addition to the public holidays expressly defined as such in the said explanation, viz., Sundays, New Year's Day (Wednesday, 1st January 1936), Christmas Day (Friday, 25th December 1936) and Good Friday (Friday, 10th April 1936), the following days shall be public holidays in the year 1936:—

Friday, the 21st February ..	Mahasivarathri.
Thursday, the 5th March ..	Bakrid.
Tuesday, the 24th March ..	Telugu New Year's Day.
Friday, the 3rd April ..	Last day of Muharram.
Saturday, the 11th April ..	} Easter.
Monday, the 13th April ..	
Wednesday, the 3rd June ..	Meelad-e-Nabi.
June * ..	King Emperor's Birthday.
Wednesday, the 1st July ..	Half-yearly closing of Bank accounts.
Tuesday, the 8th September.	Sri Jayanti.

* The day will be notified in due course.

Saturday, the 19th September.	Vinayaka Chaturthi.
Thursday, the 15th October.	Mahalaya Amavasai.
Saturday, the 24th October ..	Ayudha Puja.
Friday, the 13th November ..	Dipavali.
Wednesday, the 16th December.	Ramzan.
Thursday, the 24th December.	Vaikunta Ekadesi.
Saturday, the 26th December.	} Christmas.
Monday, the 28th December.	
Wednesday, the 30th December.	
Thursday, the 31st December.	

2. The Governor in Council further notifies that on the following days, which are not declared to be public holidays under statutory provision, all public offices in the Presidency town and in the mufassal will be closed with the exception of (1) the Customs Office, (2) the Port Office, and (3) the General Stamp Office (which will be open from 11 a.m. to 1 p.m.):—

Penultimate Saturday in each month.	} Easter.
Thursday, the 9th April ..	
Tuesday, the 14th April ..	} Christmas.
Wednesday, the 23rd December.	
Tuesday, the 29th December.	

3. In the case of mufassal Civil Courts, Thursday, the 9th April, Monday, the 13th April and Tuesday, the 14th April will be working days with reference to G.O. No. 1472, Law (General), dated 2nd May 1924.

4. In addition to the holidays notified above the following sectional holidays will be granted to the communities or persons noted against them :—

General to all Christians—	
Wednesday, the 26th February.	Ash Wednesday.
Thursday, the 21st May ..	Ascension Day.
Roman Catholics—	
Saturday, the 15th August.	Assumption Day.
Roman Catholics employed in mufassal Civil Courts—	
Thursday, the 9th April.	Maundy Thursday.
Hindus (Vaishnavites proper and not for all worshippers of Vishnu)—	
Tuesday, the 31st March.	Sri Rama Navami.
Muhammadans—	
Friday, the 6th March ..	Bakrid.
Tuesday, the 31st March ..	Muharram.
Wednesday, the 1st April ..	
Thursday, the 2nd April ..	Shab-e-barath.
Saturday, the 31st October.	
Thursday, the 17th December.	Ramzan.

NOTE.—If any of the Muhammadan sectional holidays notified above does not fall on the day notified, Muhammadan Government servants may be granted a sectional holiday on the day it actually falls in lieu of a holiday on the day notified.

Fort St. George, January 29, 1936
[G.O. Ms. No. 215, Public (General)].

No. 5.—The following notification of the Government of Bombay is republished :—

HOME DEPARTMENT.

POLITICAL.

Bombay Castle, the 18th January 1936.

No. S.D. 208.—In exercise of the powers conferred by section 99-A of the Code of Criminal Procedure, 1898 (V of 1898), and section 19 of the Indian Press (Emergency Powers) Act, 1931, the Governor in Council is pleased to declare all copies, wherever found, of the book in English entitled "The Face of Mother India" by Miss Katherine Mayo published by Hamish Hamilton, Limited, 90, Great Russell Street, London, W.C. 1., and all other documents containing copies, reprints, translations or of extracts from the said book, to be forfeited to His Majesty on the ground that it appears to the Governor in Council that the said book contains matter the publication of which is punishable under sections 153-A and 295-A of the Indian Penal Code and words of the nature described in clauses (d) and (h) of section 4 (1) of the Indian Press (Emergency Powers) Act, 1931.

No. 6.—The following notification of the Government of India is republished :—

FINANCE DEPARTMENT (CENTRAL REVENUES).

CUSTOMS.

New Delhi, the 18th January 1936.

No. 5.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Governor-General in Council is pleased to prohibit the bringing into British India of any copy of (a) the book by Miss Katherine Mayo entitled "The Face of Mother India," published by Messrs. Hamish Hamilton, Limited, 90, Great Russell Street, London, W.C. 1., or (b) any translation, reprint or other document containing substantial reproductions of the matter contained in the said book.

C. F. BRACKENBURY,
Chief Secretary.

(Military.)

NOTIFICATIONS.

Fort St. George, January 30, 1936
[G.O. Ms. No. 228, Public (Military)].

No. 9.—The following telegrams are published :—

From His Excellency the Governor of Madras to the Right Honourable the Secretary of State for India, dated 21st January 1936.

I desire in the name of the Madras Government and the people of this Presidency to convey to His Majesty Queen Mary and to His Majesty the King Emperor an expression of profound and respectful sympathy in the

irreparable loss which has befallen Their Majesties and the Empire by the death of His Majesty King George.

From His Majesty the King Emperor to His Excellency the Governor of Madras, dated 23rd January 1936.

My mother and I sincerely thank the Government and people of Madras for their kind message of sympathy in our great sorrow.

Fort St. George, February 4, 1936.

No. 10.—The following notification of the Government of India is republished :—

ARMY DEPARTMENT.

PART B.

New Delhi, the 21st December 1935.

No. 764.—The following appointments are made :—

* * *

INDIAN TERRITORIAL FORCE.

5 Bn., U.T.C.

To be 2nd Lts. (on probn.).

Dated 3rd September 1935.

Syed Abdul Qadir.
Srirangam Parthasarathy.
Chenji Duraiswamy Rajesvaran.

C. F. BRACKENBURY,
Chief Secretary.

(Police.)

LEAVE.

Fort St. George, January 20, 1936.

No. 12.—Mr. F. J. Chadwick, District Superintendent of Police, leave on average pay for eight months and leave on half average pay for one month in continuation from or after 18th February 1936.

Fort St. George, January 27, 1936.

No. 13.—M.R.Ry. P. Srinivasa Ayyangar Avargal, Deputy Superintendent of Police, leave on average pay for four months from or after the 27th January 1936.

Fort St. George, January 29, 1936.

No. 14.—M.R.Ry. Rao Sahib K. S. Rajagopala Ayyangar Avargal, Deputy Superintendent of Police, leave on average pay for four months from or after the 15th February 1936.

APPOINTMENT.

Fort St. George, December 23, 1935.

No. 15.—The Government appoint M.R.Ry. S. Appanda Raj Avargal to be an Assistant Superintendent of Police with effect from 29th January 1936.

POSTING.

Fort St. George, January 30, 1936.

No. 16.—Mr. G. F. Harrison, Assistant Superintendent of Police, Cocanada subdivision, East Godavari district, to be officiating District Superintendent of Police, West Godavari, vice Mr. B. W. Lane proceeding on leave.

SERVICES PLACED.

Fort St. George, January 24, 1936.

No. 17.—The services of Mr. F. L. Underwood, District Superintendent of Police, are placed at the disposal of the Government of India in the Home Department with effect from the 16th February 1936.

NOTIFICATION.

Fort St. George, January 27, 1936
[G.O. Ms. No. 28, Public (Police)].

No. 18.—In exercise of the powers conferred by clause (s) of sub-section (1) of section 4 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to declare that, with effect from 20th December 1935, the villages noted in column (3) of the schedule appended herewith shall be transferred from the local

area of the police station noted in column (2) to the local area attached to the police station noted in column (5).

SCHEDULE.

Circle in which at present included.	Police station to which at present attached.	Names of villages.	Circle in which hereafter included.	Police station to which hereafter attached.
(1)	(2)	(3)	(4)	(5)
Tinnevely.	Palamcottah.	Kilā Vīraragavapuram.	Ambasamudram.	Munnirpallam.
Do.	Do.	Kulamanickapuram.	Do.	Do.
Sankaran-koil.	Kadayanalur.	Kanakkupillaiyalasai.	Tenkasi.	Tenkasi.
Ambasamudram.	Tenkasi ..	Pampull ..	Do.	Do.
Do.	Do. ..	Vadagarai ..	Do.	Do.
Tinnevely.	Munnirpaliam.	Kijānattam ..	Tinnevely.	Palamcottah.
Do.	Do.	Timmarajapuram.	Do.	Do.
Do.	Do.	Tiruvannathapuram	Do.	Do.
Do.	Do.	Melanattam ..	Do.	Do.
Do.	Do.	Tenpattu ..	Do.	Tinnevely Bridge.
Do.	Do.	Karuppandurai ..	Do.	Do.
Do.	Do.	Vīlagam ..	Do.	Do.
Do.	Do.	Kunnatur ..	Do.	Do.

C. F. BRACKENBURY,
Chief Secretary.

(Services.)

NOTIFICATIONS.

Fort St. George, March 24, 1934
[G.O. No. 311, Public (Services)].

[Typewriting qualification for clerks in Government offices.]

No. 68.—

The attention of prospective candidates for employment in clerical posts under the Government of Madras is drawn to the fact that under the Statutory Rules governing recruitment to such posts no person will be eligible to be considered for appointment as clerk after the 1st January 1935 unless he has passed the Government special test in typewriting by the higher grade, or by the lower grade at an examination held after the 1st January 1933.

In 1934 the Madras Services Commission will not include in its lists of selected candidates candidates who have not passed the typewriting examination unless it is impossible to select an adequate number of candidates who have passed it. Candidates who have not qualified in typewriting will not be included in the Commission's list of approved candidates unless they so qualify before the end of 1934; and these candidates will get no chance of appointment, even if they acquire the typewriting qualification, until after those who have qualified themselves before appearing for the Commission's examination.

Persons who wish to take up clerical appointments under the Government of Madras should, therefore, acquire the typewriting qualification without delay. Examinations in typewriting are held quarterly in January, April, July and October. Further particulars regarding these examinations may be obtained from the Secretary to the Commissioner for Government Examinations, Madras.

G. T. BOAG,
Additional Secretary to Government.

Fort St. George, January 23, 1936
[G.O. Ms. No. 127, Public (Services)].

No. 75.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Civil Service (Executive Branch) shall be increased temporarily by one post for the period commencing on the 1st November 1935 and ending on the 30th June 1936 for the preparation of a record of rights in the area irrigable by the Cauvery-Mettur Project.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 23, 1936
[G.O. Ms. No. 128, Public (Services)].

No. 76.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks and typists of the Madras Ministerial Service employed in the Revenue Department in the Tanjore district shall be increased temporarily by the posts specified below commencing in each case on the date of appointment of the clerk or typist, as the case may be, and ending on the 30th June 1936 for the performance of work connected with the preparation of a record of rights in the area irrigable by the Cauvery-Mettur Project:—

Posts.

- (1) One clerk, upper division.
- (2) Six clerks, lower division.
- (3) One typist.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

Fort St. George, January 23, 1936
[G.O. Ms. No. 129, Public (Services)].

No. 77.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Assistant Harbour Masters in Class II of the Madras Port Service shall be increased temporarily by two posts for a period of two years commencing in the case of the first additional Assistant Harbour Master on the 8th October 1935 and in the case of the second additional Assistant Harbour Master on the date when the officer appointed for the performance of the duties at the Port of Cochin joins duty.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, January 23, 1936
[G.O. Ms. No. 130, Public (Services)].

No. 78.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1053, dated the 21st November 1935, at page 1560 of Part I of the Fort St. George Gazette, dated the 26th November 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on the 31st March 1936," the expression "ending on the 31st March 1937" shall be substituted.

Fort St. George, January 23, 1936
[G.O. No. 131, Public (Services)].

No. 79.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1054, dated 21st November 1935, at page 1560 of Part I of the Fort St. George Gazette, dated the 26th November 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on the 31st March 1936" the expression "ending on the 31st March 1937" shall be substituted.

Fort St. George, January 23, 1936
[G.O. Ms. No. 132, Public (Services)].

No. 80.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the

following amendment to the special rules published with Public (Services) Department Notification No. 1055, dated the 21st November 1935, at pages 1560-1561 of Part I of the *Fort St. George Gazette*, dated 26th November 1935:—

AMENDMENT.

In rule 1 of the said rules for the expression "ending on the 31st March 1936" the expression "ending on the 31st March 1937" shall be substituted.

Fort St. George, January 23, 1936
[G.O. Ms. No. 136, Public (Services)].

No. 81.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class II (Assistant Engineers) of the Madras Engineering Service shall be increased temporarily by one post for a period of three years commencing on the date of appointment of an officer for the performance of work connected, with the Losari Project and the Vemuladevi scheme.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the modifications that no holder of the said temporary post shall by reason only of his temporary appointment be regarded as a probationer in the service or be entitled to any preferential claim to future appointment to the service.

Explanation.—In this rule 'holder' means a person counted against the said temporary post.

Fort St. George, January 23, 1936
[G.O. Ms. No. 137, Public (Service)].

No. 82.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadres of the classes of the Madras Engineering Subordinate Service specified in column (1) of the table below shall be increased temporarily by the posts and for the periods specified in the corresponding entries in columns (2) and (3) thereof for the performance of work connected with the Losari Project and the Vemuladevi Scheme:—

Class.	Posts.	Period.
(1)	(2)	(3)
I ..	2 Supervisors ..	2 years and 5 months commencing on the date of appointment.
	2 Supervisors ..	6 months commencing on the date of appointment.
II ..	8 Overseers ..	7 months commencing on the date of appointment.
IV ..	1 draughtsman in the third grade (for the division office).	6 months commencing on the date of appointment.
VI ..	1 tracer (for the division office).	6 months commencing on the date of appointment.

2. The general and special rules applicable to holders of permanent posts borne on the said cadres shall respectively apply to the holders of the said temporary posts subject to the modification that there shall be paid to the holder of

(a) any of the posts of Supervisors a pay calculated in the scale of Rs. 60-10/3-100 or if he possesses the B.E. degree of the University of Madras or the diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, a pay calculated in the scale of Rs. 90-10/3-110-15/3-140; and

(b) any of the posts in Classes II, IV or VI a pay calculated at the rate of the minimum pay of the time-scale applicable to the post:

Provided that nothing in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended.

Fort St. George, January 23, 1936
[G.O. Ms. No. 138, Public (Services)].

No. 83.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Ministerial Service in the Public Works Department shall be increased temporarily by the posts specified in column (1) of the table below for the periods specified in the corresponding entries in column (2) thereof, for the performance of work connected with the Losari Project and the Vemuladevi Scheme:—

Posts.	Period.
(1)	(2)
(1) One clerk, upper division (for the division office).	Two years and five months commencing on the date of appointment.
(2) Two clerks, lower division.	Two years and five months commencing on the date of appointment.
(3) One clerk, lower division.	Seven months commencing on the date of appointment.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts subject to the modifications specified in the said special rules in respect of temporary establishments in the Public Works Department.

Fort St. George, January 23, 1936
[G.O. Ms. No. 139, Public (Services)].

No. 84.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Civil Service (Executive Branch) shall be increased temporarily by one post for a period of six months commencing on the date of appointment of an officer for the performance of work connected with the acquisition of land in connection with the Losari Project and the Vemuladevi Scheme.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 23, 1936
[G.O. Ms. No. 140, Public (Services)].

No. 85.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Ministerial Service in the Revenue Department shall be increased temporarily by the posts specified below for a period of six months commencing on the date of appointment of the staff for the performance work connected with the acquisition of land for the Losari Project and the Vemuladevi Scheme:—

Posts.

- (1) One upper division clerk.
- (2) Five lower division clerks.
- (3) One typist.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

Fort St. George, January 23, 1936
[G.O. No. 141, Public (Services)].

No. 86.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Tahsildars in the Madras Revenue Subordinate Service shall be increased temporarily by one post in the Nilgiris district for a period of four months commencing on the date of appointment of a Tahsildar for the performance of work connected

with the survey of the areas cultivated with special crops in the Coonoor and Ootacamund taluks, as a preliminary to the resettlement.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 23, 1936
[G.O. Ms. No. 142, Public (Services)].

No. 87.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the Nilgiris district shall be increased temporarily by four posts for a period of four months commencing on the date of appointment of the clerks for the performance of work connected with the survey of the areas cultivated with special crops in the Coonoor and Ootacamund taluks, as a preliminary to resettlement.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, January 23, 1936
[G.O. Ms. No. 143, Public (Services)].

No. 88.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadres of Class I of the Madras Survey Subordinate Service shall be increased temporarily by the posts specified below for a period of four months commencing on the date of appointment of the staff for the performance of work connected with the survey of the areas cultivated with special crops in the Coonoor and Ootacamund taluks of the Nilgiris district, as a preliminary to the resettlement:—

Posts.

- (1) Two head surveyors (category 2).
- (2) Twenty deputy surveyors (category 3).

2. The general and special rules applicable to holders of permanent posts borne on the said cadres shall respectively apply to the holders of the said temporary posts

Fort St. George, January 23, 1936
[G.O. Ms. No. 144, Public (Services)].

No. 89.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Secretariat Service in the Public Department shall be increased temporarily by the posts specified below for the period commencing on the date of appointment of the staff and ending on the 29th February 1936:—

Posts.

- (1) Two lower division clerks (category 4).
- (2) Six typists (category 5).

The staff shall be employed only when necessary and discharged as soon as the necessity for their employment ceases.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

Fort St. George, January 23, 1936
[G.O. Ms. No. 145, Public (Services)].

No. 90.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 2 (District Munsifs) of the Madras Civil Service (Judicial Branch) shall be

increased temporarily by one post for the period commencing on the 3rd January 1936, and ending on the 31st March 1936 for the performance of the duties of an additional District Munsif in the District Munsif's Court, Bapatia.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 23, 1936
[G.O. Ms. No. 146, Public (Services)].

No. 91.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 1 (Surveyors) of the Madras Land Records Subordinate Service shall be increased temporarily by two posts in the Nilgiris district for a period of six months commencing on the date of appointment of the surveyors for the performance of work connected with the survey of fields without plottable data in the Gudalur taluk.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts subject to the modification that there shall be paid to each of the holders of the said temporary posts—

- (a) a pay calculated at the rate of Rs. 30—3/2—45—2/2—55 a month; and
- (b) an unhealthy localities special pay of Rs. 9 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

Fort St. George, January 23, 1936
[G.O. Ms. No. 147, Public (Services)].

No. 92.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 507, dated 10th June 1935, at page 895 of Part I of the *Fort St. George Gazette*, dated 18th June 1935, as subsequently amended:—

AMENDMENT.

In the table under rule 1 of the said rules—
(i) against the entry "Additional District Munsif, Ellore" for the expression "up to the commencement of the Christmas holidays in 1935" the expression "commencing on the date of appointment and ending on the 23rd December 1936";

(ii) against the entry "Additional Sub-Judge, Guntur" for the expression "up to the commencement of the Christmas holidays in 1935," the expression "commencing on the date of appointment and ending with the commencement of the summer recess for the court for 1936" shall be substituted; and

(iii) against the entry "Additional Sub-Judge, Vizagapatam," for the expression "up to the 23rd December 1935," the expression "commencing on the date of appointment and ending on 23rd December 1936" shall be substituted.

Fort St. George, January 23, 1936
[G.O. No. 148, Public (Services)].

No. 93.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service and the pay and allowances of the Madras Ministerial Service published with Public (Services) Department Notification No. 101, dated the 19th June 1931, at pages 883 to 893 of Part I of the *Fort St. George Gazette*, dated the 14th July 1931, as subsequently amended:—

AMENDMENT.

In Annexure G to the said rules—
(1) after the heading "Madras Record Office" and the entries relating thereto, the following heading and entries shall be added, namely—

"Medical Department.

- (1) (i) Manager, Office of—
(a) the Surgeon-General; and
(b) the Director of King Institute.

- (ii) Superintendents, senior and junior, Office of the Surgeon-General.
 (2) Steward on the scale of Rs. 175—15/2—220.
 (3) Head clerks.
 (4) Accountants.
 (5) Clerks, upper division”;

(2) in the entries under the heading “Port Department” for item 2, the following item shall be substituted, namely:—

“2. Head clerks, Office of the Presidency Port Officer”;

(3) after the heading “Port Department” and the entries relating thereto, the following heading and entries shall be added, namely:—

“Public Health Department.

Office of the Director of Public Health—

- (1) Manager.
 (2) Superintendent.
 (3) Statistical Assistant.
 (4) Head clerk.
 (5) Clerks, upper division”;

(4) after the heading “Sanitary Engineering Department” and the entries relating thereto, the following heading and entries shall be added, namely:—

“Stamps and Stationery Office.

- (1) Manager.
 (2) Store-keeper.
 (3) Head accountants.”

Fort St. George, January 24, 1936
 [G.O. No. 154, Public (Services)].

No. 94.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Madras Ministerial Service published with Public (Services) Department Notification No. 101, dated the 19th June 1931, at pages 883 to 893 of Part I of the Fort St. George Gazette, dated the 14th July 1931, as subsequently amended.

The amendment hereby made shall be deemed to have been made and to have come into force on and from the 12th April 1933.

AMENDMENT.

In rule 1 of the said rules, for items (k) and (n), the following items shall respectively be substituted:—

“(k) Clerks, upper division (including Inspectors in Revenue Settlement Parties).
 (n) Clerks, lower division (including Inspectors in Revenue Settlement Parties).”

Fort St. George, January 24, 1936
 [G.O. No. 155, Public (Services)].

No. 95.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Madras Ministerial Service published with Public (Services) Department Notification No. 101, dated the 19th June 1931, at pages 883 to 893 of Part I of the Fort St. George Gazette, dated the 14th July 1931, as subsequently amended:—

AMENDMENT.

The proviso to sub-rule (d) of rule 5 of the said rules shall be omitted.

Fort St. George, January 25, 1936
 [G.O. Ms. No. 162, Public (Services)].

No. 96.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the Chingleput district shall be increased temporarily by one post in each of the taluks of Chingleput, Conjeeveram, Madurantakam,

Ponneri, Saidapet, Sriperumbudur and Tiruvallur for the period commencing on the 15th January 1936 and ending on the 30th April 1936 for the performance of loans work in the said taluks.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, January 25, 1936
 [G.O. Ms. No. 165, Public (Services)].

No. 97.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 863, dated the 18th October 1935, at page 1427 of Part I of the Fort St. George Gazette, dated the 29th October 1935, as subsequently amended:—

AMENDMENT.

In rule 1 of the said rules, for the expression “ending on the 24th January 1936” the expression “ending on the 31st March 1936” shall be substituted.

Fort St. George, January 25, 1936
 [G.O. Ms. No. 166, Public (Services)].

No. 98.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Ministerial Service in the Revenue Department in the Vizagapatnam district shall be increased temporarily by the posts specified in the first column of the table below, for the period specified in the corresponding entries in the second column thereof, for the performance of work connected with the sorting of records to be supplied to the Government of the new Orissa Province.

TABLE.

Posts.	Period.
(1)	(2)
2 Clerks, lower division	1½ months commencing on the date of appointment.
1 Clerk, lower division	2 months commencing on the date of appointment.
1 Typist	2 months commencing on the date of appointment.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

Fort St. George, January 25, 1936
 [G.O. Ms. No. 167, Public (Services)].

No. 99.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service, employed in the Revenue Department in the Kistna district shall be increased temporarily by one post for a period of one month commencing on the date of appointment of a clerk for the performance of work connected with the acquisition of land required for the formation of a road from Atkur to Mutyalampadu.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 25, 1936
 [G.O. Ms. No. 168, Public (Services)].

No. 100.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Ministerial Service in the Madras Record Office shall be increased temporarily by the posts specified below for the period commencing on the 16th January 1936, and ending

on the 29th February 1936 for the performance of work connected with the separation of records to be supplied to the new Province of Orissa:—

Posts.

- (1) Four clerks, upper division on Rs. 55—5/2—70—7½/2—100.
- (2) Two clerks, lower division.
- (3) Four typists.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

Fort St. George, January 25, 1936
[G.O. Ms. No. 169, Public (Services)].

No. 101.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category two (overseers) of the Madras Minor Irrigation Subordinate Service shall be increased temporarily by one post in the Tinnevely district for a period of six months commencing on the date of appointment of an overseer for the performance of work connected with the preparation of estimates under the Minor Irrigation and Famine Relief programmes for 1936-37 and for the supervision of the execution of some of the works in the Tuticorin division.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 25, 1936
[G.O. Ms. No. 170, Public (Services)].

No. 102.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Excise Subordinate Service shall be increased temporarily by one post of Match Petty Officer for the period commencing on the 10th August 1935 and ending on the 31st March 1936 for the performance of work connected with the administration of the Matches (Excise Duty) Act, 1934, at Pudukkottai in the Malabar district.

2. The general and special rules applicable to holders of permanent posts borne on the cadre of category 3 (Sub-Inspectors) shall apply to the holder of the said temporary post subject to the following modifications, namely:—

(a) that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rs. 30—3/2—45—2/2—55 a month; and

(b) that notwithstanding anything contained in the said rules, the Commissioner of Excise may, otherwise than in consultation with the Commission, appoint to the said temporary post such of the members of Class IV of the Madras Fisheries Subordinate Service (Sub-Inspectors) as have been discharged in consequence of the reorganization of that service and are, in the opinion of the Commissioner, suitable for such appointment.

Fort St. George, January 25, 1936
[G.O. No. 171, Public (Services)].

No. 103.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendments to the special rules to regulate the method of recruitment, the conditions of the service and the pay and allowances of the Madras Electrical Service published with Public (Services) Department Notification No. 147, dated the 13th July 1934, at pages 1297 and 1298 of Part I of the *Fort St. George Gazette*, dated the 24th July 1934, as subsequently amended:—

AMENDMENTS.

I

In sub-rule (b) of rule 4 of the said rules, for the words "the departmental test in accounts", the words "the Electricity Department Account Test" shall be substituted.

II

In rule 5 of the said rules, for sub-rule (a), the following sub-rule shall be substituted, namely:—

"(a) A member of the service who on the 4th December 1935, was holding a post in category 2 or 3 of Class I or Class II, III or V of the service shall pass the Electricity Department Account Test at one of the first three examinations held after that date, unless he had attained the age of 40 years on the 1st January 1934, or unless he has already passed the Account Test for Public Works Department Officers and subordinates."

Fort St. George, January 25, 1936
[G.O. No. 172, Public (Services)].

No. 104.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendments to the special rules to regulate the method of recruitment, the conditions of service and the pay and allowances of the Madras Electrical Subordinate Service published with Public (Services) Department Notification No. 745, dated the 11th September 1935, at pages 1254 to 1256 of Part I of the *Fort St. George Gazette*, dated the 17th September 1935, as subsequently amended:—

AMENDMENTS.

I

In rule 7 of the said rules, for the words "the Account Test for officers and subordinates of the Electricity Department", the words "the Electricity Department Account Test", shall be substituted.

II

After rule 7 of the said rules, the following rule shall be added, namely:—

"7-A. (a) A member of the service who on the 4th December 1935, was holding a post in category 1, 2, 3 or 4 of Class I or in Class II of the service shall pass the Electricity Department Account Test at one of the first three examinations held after that date unless he has already passed the Account Test for Public Works Department officers and subordinates.

(b) If any member fails to pass the test prescribed in sub-rule (a) within the time allowed therein, his increments shall be liable to be stopped until he passes the test, but such stoppage shall not operate to postpone future increments after he has passed the test."

Fort St. George, January 25, 1936
[G.O. Ms. No. 173, Public (Services)].

No. 105.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Deputy Tahsildars in the Madras Revenue Subordinate Service employed in the Ramnad district shall be increased temporarily by one post for a period of two months, commencing on 3rd January 1936 for conducting the preliminary enquiry into the case relating to rioting and arson in the village of Nadusurangudi, in the Satur taluk.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 25, 1936
[G.O. Ms. No. 174, Public (Services)].

No. 106.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the Ramnad district shall be increased temporarily by one post in the Satur taluk for a period of two months commencing on 3rd January 1936 for the performance of work connected with the conduct of preliminary enquiry into the case relating to rioting and arson in the village of Nadusurangudi.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 25, 1936
[G.O. Ms. No. 175, Public (Services)].

No. 107.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the East Godavari and Chingleput districts shall be increased temporarily by three posts in each of the said districts for a period of three months commencing on the 1st January 1936 for the performance of work under the Special Loans Officers, Rajahmundry and Chingleput.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, January 25, 1936
[G.O. Ms. No. 176, Public (Services)].

No. 108.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Deputy Tahsildars in the Madras Revenue Subordinate Service shall be increased temporarily by one post in the Coimbatore district for a period of one month commencing on the date of appointment of a Deputy Tahsildar for the performance of work connected with the survey of streets and lanes in the areas under the jurisdiction of the Panchayat Board, Sular.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 25, 1936
[G.O. Ms. No. 177, Public (Services)].

No. 109.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Deputy Tahsildars in the Madras Revenue Subordinate Service shall be increased temporarily by one post in the Tanjore district for a period of six months commencing on the 1st February 1936 for the performance of work connected with the rewriting of the B. Registers of the proprietary villages affected by the Cauvery-Mettur Project.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 25, 1936
[G.O. Ms. No. 178, Public (Services)].

No. 110.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of lower division clerks in the Madras Ministerial Service employed in the Revenue Department in the Tanjore district shall be increased temporarily by five posts for a period of six months commencing on the 1st February 1936 for the performance of work connected with the rewriting of the B. Registers of the proprietary villages affected by the Cauvery-Mettur Project.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary post.

Fort St. George, January 25, 1936
[G.O. Ms. No. 179, Public (Services)].

No. 111.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and

Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the Trichinopoly district, shall be increased temporarily by two posts for the period commencing in each case on the date of appointment of a clerk and ending on the 31st March 1936, for the performance of loans work in the taluk offices of the Perambalur and Udayarpalayam taluks.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, January 25, 1936
[G.O. Ms. No. 180, Public (Services)].

No. 112.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 1 (Departmental Superintendents) of the Madras Secretariat Service in the Law and Education Department shall be increased temporarily by one post for a period of two months commencing on the 3rd January 1936 or on the date of appointment of a superintendent for the performance of work connected with the revision of the Motor Vehicles Rules. The Superintendent's services shall be dispensed with if the work is completed earlier.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 25, 1936
[G.O. Ms. No. 182, Public (Services)].

No. 113.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 96, dated 22nd January 1935 at page 141 of Part I of the *Fort St. George Gazette*, dated 29th January 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "one year commencing on the 1st January 1935" the expression "two years commencing on the 1st January 1935" shall be substituted.

Fort St. George, January 25, 1936
[G.O. Ms. No. 183, Public (Services)].

No. 114.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 97, dated the 22nd January 1935 at page 141 of Part I of the *Fort St. George Gazette*, dated the 29th January 1935:—

AMENDMENT.

In rule 1 of the said rules for the expression "one year commencing on the 1st January 1935" the expression "two years commencing on the 1st January 1935" shall be substituted.

Fort St. George, January 25, 1936
[G.O. Ms. No. 184, Public (Services)].

No. 115.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 587, dated 12th July 1935 at page 987 of Part I of the *Fort St. George Gazette*, dated 16th July 1935:—

AMENDMENT.

In the table under rule 1 of the said rules for the entry in the second column, namely, "five months commencing on the date of appointment of the clerk," the following entry shall be substituted, namely, "commencing on the date of appointment of the clerk and ending on 31st January 1936."

Fort St. George, January 25, 1936
[G.O. Ms. No. 185, Public (Services)].

No. 116.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1011, dated 11th November 1935 at page 1520 of Part I of the Fort St. George Gazette, dated 19th November 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of two months and a half commencing on the date of appointment of a typist", the expression "for the period commencing on the date of appointment of a typist and ending on the 31st January 1936" shall be substituted.

Fort St. George, January 25, 1936
[G.O. Ms. No. 186, Public (Services)].

No. 117.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, and in supersession of the rules published with Public (Services) Department Notification No. 740, dated the 11th September 1935 at page 1254 of Part I of the Fort St. George Gazette, dated the 17th September 1935 as subsequently amended, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 3 (Assistant Directors of Survey) of Class I of the Madras Survey Service shall be increased temporarily by the posts specified in the first column of the table below for the period specified in the corresponding entry in the second column thereof, for the performance of work connected with the localization of the boundary of the new Orissa Province in the Vizagapatam district:—

TABLE.

Posts.	Period.
(1)	(2)
1 Assistant Director ..	From the date of appointment up to 9th October 1935.
1 Assistant Director ..	2 months commencing on the 10th October 1935.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts, subject to the following modification, namely:—

that there shall be paid to each of the holders of the said temporary posts an unhealthy localities special pay of Rs. 67-8-0 per mensem.

Fort St. George, January 25, 1936
[G.O. Ms. No. 187, Public (Services)].

No. 118.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 741, dated the 11th September 1935, at page 1254 of Part I of the Fort St. George Gazette, dated the 17th September 1935:—

AMENDMENT.

For rule 1 of the said rules, the following rule shall be substituted, namely:—

"The cadres of categories of Class I of the Madras Survey Subordinate Service specified in the first column of the table below shall be increased temporarily by the posts and for the periods specified in the corresponding entries in the second and third columns thereof, for the performance of work connected with the localization of the boundary of the new Orissa Province in the Vizagapatam district:—

TABLE.

Category.	Posts.	Period.
(1)	(2)	(3)
Category 1 ..	1 Sub-Assistant Director of Survey.	From the date of appointment up to the 9th August 1935.
Category 2 ..	3 Head Surveyors ..	From the date of appointment up to the 9th October 1935.
Category 3 ..	4 Deputy Surveyors	Do.
Category 3 ..	2 Deputy Surveyors	2 months commencing on 10th October 1935."

Fort St. George, January 25, 1936
[G.O. Ms. No. 188, Public (Services)].

No. 119.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 742, dated the 11th September 1935, at page 1254 of Part I of the Fort St. George Gazette, dated the 17th September 1935:—

AMENDMENT.

For rule 1 of the said rules, the following rule shall be substituted:—

"The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Survey Department shall be increased temporarily by two posts, one for the period commencing on the date of appointment of a clerk and ending on the 9th October 1935, and the other for a period of two months commencing on the 10th October 1935, for the performance of work connected with the localization of the boundary of the new Orissa Province in the Vizagapatam district."

Fort St. George, January 25, 1936
[G.O. Ms. No. 189, Public (Services)].

No. 120.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 711, dated the 3rd September 1935, at page 1223 of Part I of the Fort St. George Gazette, dated the 10th September 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of three months commencing on the date of appointment of a surveyor" the expression "for the period commencing on the date of appointment of a surveyor and ending on the 11th February 1936" shall be substituted.

Fort St. George, January 25, 1936
[G.O. Ms. No. 190, Public (Services)].

No. 121.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 712, dated the 3rd September 1935, at page 1223 of Part I of the Fort St. George Gazette, dated the 10th September 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of three months commencing on the date of appointment of a clerk" the expression "for the period commencing on the date of appointment of a clerk and ending on the 11th February 1936" shall be substituted.

Fort St. George, January 25, 1936
[G.O. Ms. No. 191, Public (Services)].

No. 122.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 978, dated the 8th November 1935, at page 1515 of Part I of the Fort St. George Gazette, dated the 19th November 1935:—

AMENDMENT.

In rule 1 of the said rules for the expression "by two posts of section writers for a period of five months and a half commencing on the date of appointment of the section writers," the following expression shall be substituted, namely, "by two posts of section writers for the period commencing on the date of appointment of the section writers and ending on 3rd March 1936, and by three posts of section writers for a period of two months commencing on 1st January 1936 " or on the date of appointment of the section writers."

Fort St. George, January 25, 1936
[G.O. No. 192, Public (Services)].

No. 123.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service and the pay and allowances of the Madras Co-operative Subordinate Service published with Public (Services) Department Notification No. 1023, dated the 13th November 1935, at pages 1521-1522 of Part I of the *Fort St. George Gazette*, dated the 19th November 1935:—

AMENDMENT.

In rule 9 of the said rules, sub-rules (b) and (c) shall be relettered (c) and (d) respectively and the following shall be inserted as sub-rule (b), namely:—

“(b) A member of the service in category 2 who has not passed the examinations and the test referred to in sub-rule (a) and who had before the 22nd June 1934 been promoted to category 1, shall not be eligible for appointment as a full member of the service in the latter category, unless and until he has passed such examinations and test.”

Fort St. George, January 27, 1936
[G.O. Ms. No. 195, Public (Services)].

No. 124.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Ministerial Service in the office of the Commissioner of Excise shall be increased temporarily by one post of clerk, lower division, and by one post of typist each on the scale of Rs. 30-3/2-45-2/2-55 for a period of six weeks commencing on the date of appointment of the staff for the performance of work connected with the copying and comparing of records to be supplied to the New Orissa Government.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary post.

Fort St. George, January 27, 1936
[G.O. Ms. No. 196, Public (Services)].

No. 125.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the Vizagapatam district shall be increased temporarily by two posts for the period commencing on the date of appointment of the clerks and ending on the 31st March 1936 for the performance of work connected with the introducing of regular settlement in certain villages in the Gudem taluk.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, January 27, 1936
[G.O. Ms. No. 197, Public (Services)].

No. 126.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class II (Assistant Engineers) of the Madras Engineering Service shall be increased temporarily by one post in the Chingleput Division of the Madras Circle for the period commencing on the 18th June 1935 and ending on the 17th March 1936 for the performance of duties in the special subdivision for the construction of buildings for the Wireless Receiving Centre, Tiruvottiyur.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the modification that the holder of the

said temporary post shall not by reason only of his temporary appointment be regarded as a probationer in the service or be entitled to any preferential claim to future appointment to the service.

Explanation.—In this rule ‘holder’ means a person counted against the said temporary post.

Fort St. George, January 27, 1936
[G.O. Ms. No. 198, Public (Services)].

No. 127.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of class I (Supervisors) of the Madras Engineering Subordinate Service shall be increased temporarily by one post in the Chingleput Division of the Madras Circle for the period commencing on 15th May 1935 and ending on 17th March 1936 for the performance of work in the special subdivision for the construction of buildings for the Wireless Receiving Centre at Tiruvottiyur.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the following modifications, namely:—

that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rs. 60-10/3-100 a month, or if he possesses the B.E. degree of the University of Madras or the diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90-10/3-110-15/3-140 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department Notification, dated 13th April 1933, at pages 1 to 57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

Fort St. George, January 27, 1936
[G.O. Ms. No. 199, Public (Services)].

No. 128.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service, employed in the Public Works Department shall be increased temporarily by two posts in the Chingleput Division of the Madras Circle for the period commencing on 18th June 1935 and ending on 17th March 1936 for the performance of work in the special subdivision for the construction of buildings for the Wireless Receiving Centre at Tiruvottiyur.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts subject to the modifications specified in the said special rules in respect of temporary establishment in the Public Works Department.

Fort St. George, January 27, 1936
[G.O. Ms. No. 200, Public (Services)].

No. 129.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 3 (Sub-Inspectors) of the Madras Excise Subordinate Service shall be increased temporarily by one post in the fourth grade for a period of one year commencing on 1st April 1936 for the performance of work connected with the arrack warehouse which the proprietor, Aska Sugar Works and Distillery, proposes to open at Palasa in the Tekkali taluk of the Ganjam district.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 27, 1936
 [G.O. Ms. No. 201, Public (Services)].

No. 130.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 982, dated the 8th November 1935, at page 1516 of Part I of the *Fort St. George Gazette*, dated the 19th November 1935:—

AMENDMENT.

For rule 1 of the said rules, the following rule shall be substituted, namely:—

“The cadre of class I (i) (Sub-Assistant Surgeons—Men) in the Madras Medical Subordinate Service (General Branch) shall be increased temporarily by one post for the period commencing on the date of appointment of the officer and ending on the 31st March 1937 for the performance of work in the Barnard Institute of Radiology, Madras.”

Fort St. George, January 27, 1936
 [G.O. Ms. No. 202, Public (Services)].

No. 131.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 396, dated the 14th May 1935, at page 752 of Part I of the *Fort St. George Gazette*, dated the 21st May 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression “for a period of one year” the expression “for a period of two years” shall be substituted.

Fort St. George, January 27, 1936
 [G.O. Ms. No. 203, Public (Services)].

No. 132.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 395, dated 14th May 1935, at page 752 of Part I of the *Fort St. George Gazette*, dated the 21st May 1935:—

AMENDMENT.

For rule 1 of the said rules, the following rule shall be substituted, namely:—

“The cadres of upper division and lower division clerks in the Madras Ministerial Service employed in the Medical department shall be increased temporarily by the posts specified in column (1) of the table below for the periods specified in the corresponding entries in column (2) thereof, for the performance of work in the Barnard Institute of Radiology, Madras:—

Table.

Posts.	Table.	Period.
(1)		(2)
1 Clerk, Upper division (Head Clerk and Accountant).		One year commencing on 1st May 1936.
1 Clerk, Lower division (Enquiry clerk and Storekeeper).		Two years commencing on 1st May 1935.”

Fort St. George, January 27, 1936
 [G.O. Ms. No. 204, Public (Services)].

No. 133.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of typists in the Madras Ministerial Service employed in the Medical department shall be increased temporarily by one post for the period commencing on the date of appointment of a typist and ending on the 14th May 1937, for the performance of work in the Barnard Institute of Radiology, Madras.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 27, 1936
 [G.O. Ms. No. 205, Public (Services)].

No. 134.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 916, dated the 28th October 1935, at page 1460 of Part I of the *Fort St. George Gazette*, dated the 5th November 1935, as subsequently amended:—

AMENDMENT.

In the table under rule 1 of the said rules, for the entries relating to Tanjore district, the following entries shall be substituted, namely:—

“Tanjore	1 clerk, lower division ...	Commencing on the date of appointment and ending on the 18th December 1935.
	1 clerk, lower division ...	Commencing on the date of appointment and ending on 7th January 1936.
	1 clerk, lower division ...	Commencing on the date of appointment and ending on 15th January 1936.
	2 clerks, lower division ...	2 months commencing on the date of appointment.”

Fort St. George, January 27, 1936
 [G.O. Ms. No. 206, Public (Services)].

No. 135.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class IX (Warders) of the Madras Jail Subordinate Service shall be increased temporarily by two posts in the second grade in the Central Jail, Coimbatore, for a period of six months commencing on the date of appointment of the Warders for guarding the terrorist prisoners confined in that jail.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, January 29, 1936
 [G.O. Ms. No. 211, Public (Services)].

No. 136.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 775, dated the 17th September 1935, at page 1281 of Part I of the *Fort St. George Gazette*, dated the 24th September 1935:—

AMENDMENT.

In rule 1 of the said rules for the expression “for a period of four months” the expression “for a period of six months” shall be substituted.

Fort St. George, January 29, 1936
 [G.O. No. 216, Public (Services)].

No. 137.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the general rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Provincial Services published with Public (Services) Department Notification No. 91, dated the 25th September 1933, at pages 1570 to 1579 of Part I of the *Fort St. George Gazette*, dated the 3rd October 1933, as subsequently amended:—

AMENDMENT.

For the proviso to sub-rule (c) to rule 2 of the said rules, the following proviso shall be substituted, namely:—

“Provided that against every such addition an officiating or temporary vacancy, if any, in such lower service, category or grade, shall be kept unfilled and such addition shall be absorbed in the first permanent vacancy that subsequently arises in such lower service, category or grade, as the case may be.”

Fort St. George, January 29, 1936
[G.O. No. 217, Public (Services)].

No. 138.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the general rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Subordinate Services published with Public (Services) Department Notification No. 206, dated the 10th September 1934, at pages 1682 to 1694 of Part I of the *Fort St. George Gazette*, dated the 18th September 1934, as subsequently amended:—

AMENDMENT.

For the proviso to sub-rule (c) to rule 2 of the said rules, the following proviso shall be substituted, namely:—

“Provided that against every such addition an officiating or temporary vacancy, if any, in such lower service, category or grade, shall be kept unfilled and such addition shall be absorbed in the first permanent vacancy that subsequently arises in such lower service, category or grade, as the case may be.”

Fort St. George, January 30, 1936
[G.O. Ms. No. 224, Public (Services)].

No. 139.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 916, dated the 28th October 1935, at page 1460 of Part I of the *Fort St. George Gazette*, dated the 5th November 1935:—

AMENDMENT.

In the table under rule 1 of the said rules, for the entry

“Chittoor 5 clerks, lower division ... 2 months commencing on the date of appointment.”

the expression

“Chittoor 1 clerk, lower division ... 3 months commencing on the date of appointment.”

1 clerk, lower division ... Commencing on the date of appointment and ending on 5th January 1936.

1 clerk, lower division ... Commencing on the date of appointment and ending on the 8th January 1936.

2 clerks, lower division ... 2 months commencing on the date of appointment.”

shall be substituted.

Fort St. George, January 30, 1936
[G.O. Ms. No. 225, Public (Services)].

No. 140.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras District Board Engineering Service shall be increased temporarily by one post in the first grade for the period commencing on the 6th December 1935 and ending on the 31st March 1936 for the performance of the duties of the Special Engineer for Road Development.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the modification that there shall be paid to the holder of that said temporary post, in addition to his pay, a special pay calculated at the rate of Rs. 100 a month.

Fort St. George, January 30, 1936
[G.O. Ms. No. 226, Public (Services)].

No. 141.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Medical Subordinate Service (Special Branch) shall be increased temporarily by the posts specified below for the period commencing on the date of appointment of the staff

and ending on the 31st March 1937 for the performance of duties in the Indian Medical School:—

Posts.

- (1) One Assistant Lecturer (Class II).
- (2) Two Demonstrators (Class III).

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

Fort St. George, January 30, 1936
[G.O. Ms. No. 227, Public (Services)].

No. 142.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Indian Medical School shall be increased temporarily by the posts specified below for the period commencing on the date of appointment of the clerks and ending on the 31st March 1937:—

Posts.

- (1) One library clerk (lower division).
- (2) One clerk, lower division (for the Central Board of Indian Medicine).

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts, subject to the modification that there shall be paid to the holder of the said temporary post of library clerk a pay calculated at the rate of Rs. 30 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated 13th April 1933, at pages 1 to 57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

Fort St. George, January 31, 1936
[G.O. No. 239, Public (Services)].

No. 143.—

In exercise of the powers conferred by rule 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Madras Factory Service published with Public (Services) Department Notification No. 166, dated the 9th August 1934, at pages 1440 and 1441 of Part I of the *Fort St. George Gazette*, dated the 21st August 1934, as subsequently amended:—

AMENDMENT.

To clause (ii) of sub-rule (b) of rule 4 of the said rules, the following proviso shall be added, namely:—

“Provided that a probationer whose mother tongue is one of these languages shall be required to pass the test in the other language only.”

P. APPU NAIR,
Deputy Secretary to Government.

(Special.)

LEAVE.

Fort St. George, January 20, 1936.

No. 16.—Under rule 81 of the Fundamental Rules, Mr. A. R. C. Westlake, I.C.S., Secretary, Board of Revenue, leave on average pay for six months and leave on half average pay for one month and fifteen days in continuation, with effect from the 2nd March 1936 or date of relief.

Fort St. George, January 23, 1936.

No. 17.—Under rule 81 of the Fundamental Rules, Mr. T. M. S. Mani, I.C.S., leave on average pay for two months and seven days with effect from the 28th January 1936.

Fort St. George, February 1, 1936.

No. 18.—Under rule 81 of the Fundamental Rules Mr. T. L. R. Chandran, I.C.S., Agent of the Government of India in Ceylon, leave on average pay out of India, Ceylon or Nepal, for eight months with effect from the date on which his services are replaced by the Government of India at the disposal of the Government of Madras.

APPOINTMENTS.

Fort St. George, January 20, 1936.

No. 19.—Mr. F. R. Brislee, I.C.S., on the termination of his appointment as officiating Collector of the Civil and Military Station, Bangalore, to act as Secretary to the Board of Revenue, in relief of Mr. A. R. C. Westlake, I.C.S., granted leave.

Fort St. George, January 27, 1936.

No. 20.—His late Majesty King George V was pleased by Letters Patent under the great seals of the realm bearing the date the 20th January 1936 to appoint Mr. Frederick William Gentle, Bar.-at-Law, to the office of Judge of the High Court of Judicature at Madras

in the place of the Hon'ble Justice Sir Gilbert Stone, *Kt.*, Bar.-at-Law, who has been appointed to be Chief Justice of the High Court of Judicature at Nagpur.

CASUALTY.

Fort St. George, January 31, 1936.

No. 21.—The Governor in Council records with deep regret the death on the 27th January 1936 of Khan Bahadur Mir Zynuddin Sahib Bahadur, District and Sessions Judge.

C. F. BRACKENBURY,
Chief Secretary.

FINANCE DEPARTMENT.

PRESS COMMUNIQUÉ.

Fort St. George, January 29, 1936.

No. 8.—

His Majesty's Government published on 21st January 1936, a draft Order-in-Council regarding the constitution of the new Province of Orissa. Part II of the Third Schedule deals with the financial adjustments between the Government of Madras and the New Orissa Government in respect of the areas to be transferred from Madras. The principles underlying the financial adjustments and their implications are explained below for general information.

2. The main principle underlying the financial settlement is that the Orissa Government will take over all material assets geographically situated within the transferred area and will assume liability for the outstanding balance of any loans taken for the creation of those assets which remains undischarged on 1st April 1936. According to this principle, the Orissa Government will assume liability for the pre-Reform Irrigation debt connected with the Rushikulya project which amounts to Rs. 47.07 lakhs and on which a sum of Rs. 1.57 lakhs is now being paid annually by the Madras Government as interest, and also for the outstanding balance of the amount borrowed for the construction of the bridge over the Kolab river. There are no other material assets in the transferred area created out of borrowed money.

3. The Provincial Loan Account will show for the Madras Presidency as a whole a net asset of Rs. 401 lakhs on 1st April 1936, representing the excess of recoveries due from cultivators, local bodies, etc., over the outstanding debt owed to the Government of India on this account. Out of this, a sum of about Rs. 2.81 lakhs representing the amounts due from cultivators, etc., in the transferred area will accrue to Orissa, leaving a net asset to Madras of about Rs. 398 lakhs.

4. *Pensions.*—The Orissa Government will assume liability for all pensions paid from the treasuries in the transferred area immediately before 1st April 1936, irrespective of whether the pensioners served in the area or not. As regards pensions which become payable after 1st April 1936, the Orissa Government will assume liability for the pensions of officers who are permanently transferred to that Government, whether or not they were previously serving in the transferred area. All other pensions will be paid by the Madras Government. It is probable that a large number of officers will be only temporarily retained by the Orissa Government and will be reverted to Madras as soon as the new Government can get their own officers trained. As a matter of mutual arrangement, the Orissa Government will pay to Madras leave and pensionary contributions in respect of such officers on the same scale as is applied to officers who are lent to a foreign employer. The exact financial effect of these adjustments cannot be gauged until the Orissa Government comes to a decision as to the officers they will retain permanently. But the arrangement proposed is an ordinary business arrangement which is fair to both parties and is simple and easy to work.

5. The remaining provisions of the schedule are reasonable adjustments necessitated by the separation. Arrears of taxes in the transferred area will go to Orissa, and, as a corollary, Orissa will have to meet liabilities in the transferred area remaining undischarged on 1st April 1936. There is no borrowed money which will remain unexpended on 1st April 1936 for division between Madras and Orissa. The only reserve funds in the Province relate to the Government Press, Madras, and Government commercial undertakings, none of which lies in the transferred area. No portion of any reserve fund will therefore be transferred to Orissa. The reservation of seats in central educational institutions provided for in paragraph 10 of the draft Order is equitable, and the charge to be made for any reserved seat so filled will be practically the same as is now made in respect of persons admitted from other Provinces or Indian States.

6. Finally, it will be observed that no portion of the Provincial balances of the Madras Government, either general or at the credit of the Famine Relief Fund, will be transferred to Orissa.

C. E. JONES,
Secretary to Government.

NOTIFICATIONS.

Fort St. George, January 6, 1936
(G.O. No. 11, Finance).

No. 9.—In exercise of the powers conferred by Fundamental Rule 44 and rules 41, 42 and 44 of the Civil Services (Classification, Control and Appeal) Rules, the Governor in Council and the Governor acting with Ministers are hereby pleased to direct that the following amendment be made to the schedule issued with G.O. No. 648, Finance, dated 25th October 1935:—

AMENDMENT.

For the figures and words "15th November 1934," occurring in column (2) against item (iii), substitute the figures and words "1st January 1935."

Fort St. George, January 23, 1936
(G.O. Ms. No. 29, Finance).

No. 10.—Under sub-section (3) of section 3 of the Ancient Monuments Preservation Act (VII of 1904), the Governor in Council is pleased to confirm the notification issued under sub-section (1) of section 3 of the said Act and published on page 1526 of Part I of the *Fort St. George Gazette*, dated the 19th November 1935, declaring the mounds with the ancient remains on them described in the annexed schedule to be protected monuments within the meaning of the said Act.

SCHEDULE.

Guntur district, Sattenapalle taluk, Velpur village.

	Extent.
Temple poramboke, S. No. 301-1, bounded on the north by S. No. 300, Boorsu Ayyalugadu patta land; east by S. No. 311, Koppakula Narayya and others patta land; south by S. No. 307 Venkayalapati Narasayya and others patta land; west by S. No. 302, Nallapati Venkayya and others patta land	ACS. 4'93

Grandhasiri, hamlet of Vorvakallu village.

Village-site and hill poramboke, S. No. 324, bounded on the north by S. No. 321 Yelluri Atanayya patta land, S. No. 322, well poramboke, S. No. 323, Parchoori Appayya patta land, S. No. 313, donka poramboke; east by S. No. 312, Yelluri Subbayya patta land, S. No. 311, Yelloori Subbayya and Niluru Nagayya patta land, S. No. 310, Totapati Appayya patta land; south by S. No. 325, hill poramboke and village-site, S. No. 326, village-site, S. No. 328, Kotapati Appayya, son of Rangiah, S. No. 320, Yelloori Kottayya patta land; west by S. No. 329, Parchoori Narasayya, Parchoori Venkatadri, S. No. 330, Yelloori Atchayya Veerayya and Chatamaveni Chenchayya patta land	11'48
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Fort St. George, January 25, 1936
(G.O. Ms. No. 33, Finance).

No. 11.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Governor in Council hereby makes the following amendment to the Madras Travelling Allowance Rules:—

AMENDMENT.

Add the following as Note (4) below Grade IX in Annexure I of the said rules:—

"Junior Engineers, Meter and Relay Tests, and the Electrical Draftsman of the Electrical Inspector's office on a pay not exceeding Rs. 125 will, while travelling by railway on duty with bulky electrical instruments, viz., the meter testing set, the relay testing set, the Synchronous timer and load box, the Rotating sub-standards and instruments, the loading rheostats and the Loading transformer, be allowed to travel by intermediate, or if intermediate class is not available in the line, by second class, subject to the condition that the Electrical Inspector to Government certifies to the effect that the Government servants took such instruments with them and that the extra fraction of the fare admissible for the journey is claimed only by the third class."

C. K. VIJAYARAGHAVAN,
Deputy Secretary to Government.

The following letter from the Accountant-General (T.M. Section), Madras, T.M. No. 3-12/34-36-1214, dated 30th January 1936, is published:—

[Income-tax—Refund Order Book—Introduction of.]

The Assistant Income-tax Officer, Military Circle, Meerut, has intimated in his letter C. No. 8-36/I.T., dated 10th January 1936, that he has on 10th January 1936 brought into use Refund Order Book No. 4945 (white) containing 50 vouchers.

S. KRISHNA AYYAR,
Deputy Accountant-General

(Ecclesiastical.)

EXTENSION OF LEAVE.

Fort St. George, January 27, 1936.

No. 18.—The High Commissioner for India has granted the Reverend C. E. R. Wheeler an extension of leave on half average pay for two months and twenty days from 17th March 1936.

MARRIAGE LICENCES.

No. 19.—Under section 6 of the Indian Christian Marriage Act, 1872, the Government sanction the issue of a licence to the undermentioned gentleman to solemnize marriages within the territories under the administration of the Government of Madras, in accordance with the provisions of the said Act:—

The Reverend Ralph Robertson, B.D., of the London Missionary Society, residing at Coimbatore in the taluk of Coimbatore in the district of Coimbatore.

No. 20.—Under section 9 of the Indian Christian Marriage Act, 1872, the Government sanction the issue of licences to the undermentioned gentlemen to grant certificates of marriage between Indian Christians in accordance with the provisions of the said Act, within the territories under the administration of the Government of Madras:—

The Reverend Ralph Robertson, B.D., of the London Missionary Society residing at Coimbatore in the taluk of Coimbatore in the district of Coimbatore.
Mr. Mutyala Paramanandam of the Canadian Baptist Mission residing at Chettunapadu in the taluk of Ellore in the district of West Godavari.

NOTIFICATIONS.

Fort St. George, January 29, 1936.

No. 21.—The following notification of the Government of India is republished:—

DEPARTMENT OF INDUSTRIES AND LABOUR.

ECCLESIASTICAL.

The 14th January 1936.

No. Eccl-6.—The following are appointed to be Chaplains on probation on the Indian Ecclesiastical Establishment to fill vacancies in the Dioceses noted against their names:—

(1) The Reverend Thomas Stephen Jones, B.A.—Madras.

Fort St. George, January 27, 1936.

No. 22.—In exercise of the powers conferred by section 6 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased, with effect on and from the 1st March 1936, to revoke the licence granted to the Reverend Howard Wilson Carter of the Seventh Day Adventist Mission in the district of Madras under the said section on the 16th day of November 1935.

No. 23.—In exercise of the powers conferred by sections 6 and 9 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased, with effect on and from the 1st March 1936 to revoke the licences granted to the Reverend Howard Earl Miller of the Missouri Evangelical Lutheran India Mission in the district of Coimbatore under the said sections on the 11th day of April 1935.

C. E. JONES,
Secretary to Government.

LAW DEPARTMENT.
(General.)

LEAVE.

Fort St. George, January 27, 1936.

No. 57.—M.R.Ry. K. G. Sarangaraja Ayyangar Avargal, acting Subordinate Judge, leave, without medical certificate, on average pay for one month from the 20th January 1936 under rules 81 and 82 of the Fundamental Rules.

APPOINTMENT.

Fort St. George, January 30, 1936.

No. 58.—M.R.Ry. M. S. Narayanaswami Ayyar Avargal, District Munsif, Tonkasi, to act as Subordinate Judge and is posted to the Sub-Court, Sivaganga, *vice* M.R.Ry. D. S. Raja Rao Avargal, granted leave.

APPOINTMENTS AND POSTINGS.

Fort St. George, January 24, 1936.

No. 59.—Abdulla Khan Ghori Sahib Bahadur, District Munsif, Periyakulam, to act as Subordinate Judge and is posted to the Sub-Court, Tinnovelly, as the Additional Subordinate Judge of the Court, *vice* M.R.Ry. K. Balaji Rao Avargal, granted leave.

INVESTITURE OF POWERS.

Fort St. George, January 29, 1936

No. 60.—Under section 562 (1) of the Code of Criminal Procedure, 1898, as amended by Acts XVIII and XXXVII of 1923, the Government hereby empower the undermentioned Second-class Magistrate in the district specified against his name to pass orders as to first offenders :—

M.R.Ry. M. K. Kittunni—Malabar.

Fort St. George, January 24, 1936.

No. 61.—Under section 357 of the Code of Criminal Procedure, 1898, the undermentioned officers in the districts specified against their names are authorized to take down the evidence of witnesses with their own hand in the English language :—

M.R.Ry. N. Chandrasekhara Ayyar Avargal, Sessions Judge—Madura.

M.R.Ry. T. Ananta Acharya Avargal, Sessions Judge—North Malabar.

M.R.Ry. P. Ramalingam, I.C.S., Sessions Judge—Ganjam.

M.R.Ry. S. Rajarao Nayudu Garu, Deputy Collector and First-class Magistrate—Vizagapatam.

Fort St. George, January 31, 1936.

No. 62.—Under section 357 of the Code of Criminal Procedure, 1898, the undermentioned Deputy Collectors and First-class Magistrates in the districts specified against their names are authorized to take down the evidence of witnesses with their own hand in the English language :—

Muhammad Ibrahim Sahib Bahadur—South Arcot.
Muhammad Abdul Qadir Sahib Bahadur—Bellary.

Fort St. George, January 25, 1936.

No. 63.—Under section 167 of the Code of Criminal Procedure, 1898, as amended by the Criminal Procedure Code Amendment Act, XVIII of 1923, the undermentioned Second-class Magistrate in the district specified against his name is empowered to authorize the detention of accused persons in the custody of the police :—

M.R.Ry. M. B. Shankara Rao—South Kanara.

Fort St. George, January 27, 1936.

No. 64.—Under section 37 of the Code of Criminal Procedure, 1898, the undermentioned officer in the district specified against his name is empowered to hear appeals from the sentences of second and third-class magistrates :—

Mr. K. Govinda Menon, I.C.S., Subdivisional First-class Magistrate—Ramanad.

Fort St. George, January 30, 1936.

No. 65.—Under the provisions of section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to confer upon M.R.Ry. Padubudri Bhoja Rao, Sub-Registrar of Manjeshwar in the district of South Kanara for the term of his appointment as Sub-Registrar of Manjeshwar, such of the ordinary and additional powers of a Magistrate of the third class as are specified hereunder in respect to offences under sections 3 to 5, both inclusive, of the Madras Towns Nuisances Act, 1889, and sections 8, 9 and 12 of the Madras Gaming Act, 1930, which may be committed

within the limits of the town of Manjeshwar in the district of South Kanara :—

I. *Ordinary powers.*—Schedule III of the Code of Criminal Procedure, 1898, section 1—Items 1 to 9, 14, 15 and 17 to 20.

II. *Additional powers.*—Schedule IV of the Code of Criminal Procedure, 1898—Items 4 and 5 of the powers conferrable by the Local Government on a magistrate of the third class.

Fort St. George, January 29, 1936.

No. 66.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to appoint M.R.Ry. Chidambaram Kanagasabai Chettiyar Avargal, to be a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at Mayavaram in the district of Tanjore and to confer on him all the ordinary powers of a Magistrate of the second class, and further to direct under section 15 (1) of the Code that he shall exercise these powers as a member of the Bench of Magistrates established for that area.

Fort St. George, January 24, 1936.

No. 67.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officer in the district specified against his name is appointed to be a Magistrate of the third class, and under section 37 he is invested with all the powers specified in the fourth schedule as powers which the Government may confer on a Magistrate of that class :—

P. Crombie, Esq., I.C.S., Assistant Collector and Magistrate, Trichinopoly—Trichinopoly.

Fort St. George, January 30, 1936.

No. 68.—In continuation of Law (General) Department Notification No. 786, dated the 19th November 1934, published at page 2078 of Part I of the *Fort St. George Gazette*, dated the 27th November 1934 and under the provisions of section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to confer upon M.R.Ry. Avalivanallur Govindaswami Viswarayar Amirthalinga Viswarayar, Sub-Registrar of Chennimalai in the district of Coimbatore, for the term of his appointment as Sub-Registrar of Chennimalai, such of the ordinary and additional powers of a Magistrate of the third class under sections 3 and 4 of the Madras Towns Nuisances Act, 1889, and under sections 8, 9 and 12 of the Madras Gaming Act, 1930 which may be committed with the limits of the Chennimalai Panchayat in the district of Coimbatore.

Fort St. George, January 24, 1936.

No. 69.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officers in the districts specified against their names are appointed to be Magistrates of the second class, and under section 37, they are invested with all the powers specified in the fourth schedule as powers which the Government may confer on a Magistrate of that class except the powers to record statements and confessions under section 164, to authorize the detention of accused persons in the custody of the Police under section 167 and to pass orders as to first offenders under section 562 of the Criminal Procedure Code :—

M.R.Ry. Subbaian Mahalingam Chettiar, Stationary Sub-Magistrate—Trichinopoly.

Fort St. George, January 27, 1936.

M.R.Ry. Tatineni Venkateswarlu, Stationary Sub-Magistrate—Chirala.

M.R.Ry. Chillara Sambayya, Stationary Sub-Magistrate—Macherla.

Fort St. George, January 31, 1936.

M.R.Ry. M. Ramaswarayana Rao, Stationary Sub-Magistrate, Chicasole—Ganjam.

Fort St. George, January 25, 1936.

No. 70.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officers in the districts specified against their names are appointed to be Magistrates of the first class, and under section 37 they are invested with all the powers specified in the fourth schedule as powers which the Government may confer on a Magistrate of that class except the powers to try cases summarily under section 260 and to hear appeals from the sentences of second and third class Magistrates :—

Mr. Setu Rao Kalwar, I.C.S., Assistant Collector and Magistrate—Tinnevely.

No. 71.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officer in the district specified against his name is appointed to be a Magistrate of the third class, and under section 37 he is invested with all the powers specified in the fourth schedule as powers which the Government may confer on a Magistrate of that class :—

Mr. Sayed Ahmad Hussaine Sabib, acting Deputy Tahsildar, Ponnur—Guntur.

Fort St. George, January 30, 1936.

Mr. C. A. Ramakrishnan, I.C.S., Assistant Collector and Magistrate—Ganjam.

Fort St. George, January 24, 1936.

No. 72.—The Governor in Council is pleased to appoint the undermentioned persons to be Special Magistrates for the areas comprised within the jurisdiction of the Bench of Magistrates at the places specified against their names with the powers and subject to the terms and conditions specified in Notification No. 737, Home (Judicial), dated the 13th August 1919, published at pages 1040 and 1041 of Part I of the Fort St. George Gazette of the 26th idem as amended by subsequent notifications :—

M.R.Ry. Daivanayaga Mudaliyar	} Karur in the district of Trichinopoly.
Marudanayaga Mudaliyar Avargal	
M.R.Ry. Ranga Rao Krishna Rao Avargal	} Negapatam in the district of Tanjore.
M.R.Ry. Gopalaswami Nayudu Lakshmiipathi Nayudu Garu	
M.R.Ry. Kotiswara Venkata-rama Ayyar Nagaraja Ayyar Avargal	
Muhammad Abdul Gaffur Sahib Bahadur—Coimbatore in the district of Coimbatore.	
Babanbhaigari Baba Meah Sahib Bahadur—Proddatur in the district of Cuddapah.	
M.R.Ry. Madavadiyam Pillai Arulanandamkoil Pillai Avargal—Kilakarai in the district of Ramnad.	

Fort St. George, January 25, 1936.

K. Saradamba Garu—Palacole in the district of West Godavari.
M.R.Ry. Arumugam Adaikkan Avargal—Pallattur in the district of Ramnad.
M.R.Ry. Ramu Konar A. V. R. Narayana Konar Avargal—Abiramam in the district of Ramnad.
M.R.Ry. K. Muthayan Chettiyar Velambur Chettiyar Avargal—Virudunagar in the district of Ramnad.

Fort St. George, January 31, 1936.

M.R.Ry. Puntayapuram Palavesam Madaswami Karayalar Avargal—Tenkasi in the district of Tinnevely.
M.R.Ry. Nannapaga George Garu—Bapatla in the district of Guntur.

NOTIFICATIONS.

Fort St. George, January 25, 1936
[G.O. Ms. No. 252, Law (General)].

No. 73.—In exercise of the powers conferred by sub-section (2) of section 1 of the Towns Nuisances Act, 1889 (Madras Act III of 1889), the Governor in Council is pleased to extend, the provisions of the said Act to the local area comprised within the limits of the Tirumuzhi Panchayat in the Sriperumbudur taluk of the district of Chingleput on the occasion of the festival in the temple of the village of Tirumuzhi for a period of ten days with effect on and from 31st January 1936.

Fort St. George, January 29, 1936
[G.O. Ms. No. 288, Law (General)].

No. 74.—

LIST OF HOLIDAYS AND VACATION TO BE OBSERVED IN THE COURT OF SMALL CAUSES, MADRAS, DURING THE YEAR 1936.

1. *Summer vacation.*—Friday, 8th May 1936 to Wednesday, 8th July 1936, both days inclusive. During the vacation a Judge will attend twice a week for the disposal of emergent work.

2. All days that have been notified as public holidays or the year 1936 in the Fort St. George Gazette under the Negotiable Instruments Act of 1881 as well as those notified in paragraph 2 of G.O. No. 1526, Public (General), dated 19th September 1935.

Fort St. George, January 29, 1936
[G.O. Ms. No. 289, Law (General)].

No. 75.—In exercise of the powers conferred by sub-section (2) of section 1 of the Towns Nuisances Act, 1889 (Madras Act III of 1889), the Governor in Council is pleased to extend permanently the provisions of the said Act to the local area comprised within the limits of the revenue village of Dharmavaram in the Srungavarapukota taluk of the district of Vizagapatam.

Fort St. George, January 29, 1936
[G.O. Ms. No. 290, Law (General)].

No. 76.—In exercise of the powers conferred by sub-section (2) of section 1 of the Towns Nuisances Act, 1889 (Madras Act III of 1889), the Governor in Council is hereby pleased to extend permanently the provisions of the said Act to the local area comprised within the limits of the revenue village of Agali in the Madakasira taluk of the district of Anantapur.

Fort St. George, January 29, 1936
[G.O. Ms. No. 298, Law (General)].

No. 77.—In exercise of the powers conferred by sub-section (2) of section 1 of the Towns Nuisances Act, 1889 (Madras Act III of 1889) the Governor in Council is pleased to extend permanently the provisions of the said Act to the local area comprised within the limits of the revenue villages of Koduru and Kotapadu in the Veeravilli taluk of the district of Vizagapatam.

Fort St. George, January 29, 1936
[G.O. Ms. No. 299, Law (General)].

No. 78.—In exercise of the powers conferred by sub-section (2) of section 1 of the Towns Nuisances Act, 1889 (Madras Act III of 1889), the Governor in Council is pleased to extend permanently the provisions of the said Act to the area comprised within the limits of the revenue village of Pamur in the Kanigiri taluk of the district of Nellore.

Fort St. George, January 29, 1936
[G.O. No. 304, Law (General)].

No. 79.—The following notification of the Government of India is republished :—

HOME DEPARTMENT.

New Delhi, the 16th January 1936.

No. F. 815/35-Judicial.—In exercise of the powers conferred by sub-section (1) of section 549 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor-General in Council is pleased to direct that the following amendment shall be made in the rules published with the notification of the Government of India in the Home Department, No. F. 102/35-Judicial, dated the 12th March 1935, namely :—

In rule 1 of the said rules after the word 'liable' the following shall be inserted, namely :—

"Under the Army Act, the Naval Discipline Act, the Navy Discipline Act as modified by the Indian Navy (Discipline) Act, 1934, or the Air Force Act."

Fort St. George, January 27, 1936
[G.O. No. 287, Law (General)].

No. 80.—

In exercise of the powers conferred by section 8 of the Cinematograph Act, 1918 (II of 1918), the Governor in Council is hereby pleased to make the following amendments to the Madras Cinematograph Rules, 1933, published with Law (General) Department Notification No. 73, dated the 5th December 1933, at pages 193-198 of Part I of the Fort St. George Gazette, dated the 30th January 1934, as subsequently amended :—

AMENDMENTS.

In rule 3 of the said rules—

(i) the word 'and' at the end of clause (a) shall be omitted; and

(ii) after clause (b), the following clauses shall be added, namely :—

"(c) 'permanent building' or 'non-inflammable structure' means a building which is constructed for permanent use with stone, mud, brick, mortar, cement or other non-inflammable material.

Explanation.—Where the floor, roof, side-walls, galleries and staircases of a building are made of non-inflammable material, the building shall, for the purpose of these rules, be deemed to be a permanent building; and

(d) 'temporary building' means a building which is not a permanent building."

2. In the Explanation to rule 14 of the said rules, the following sentence shall be omitted, namely:—

"Where the roof, side-walls, galleries and the staircases of the building are made of non-inflammable materials, the building shall, for the purposes of this rule, be considered to be a non-inflammable structure."

3. For clause (b) of sub-rule (2) of rule 47 of the said rules, the following clause shall be substituted, namely:—

"(b) The number prescribed under clause (a) in respect of any part of the auditorium shall not exceed the following limits, namely:—

(i) *In the case of a permanent building.*—The number arrived at by calculating at the rate of 20 persons per 100 square feet of floor area in respect of such portions as are provided with chairs having backs and arms, and at the rate of 25 persons per 100 square feet of floor area in respect of other portions, after excluding the area of the entrances, the passages and gangways, the stage, the staircases, and all places to which the public are not admitted.

(ii) *In the case of a temporary building.*—The number arrived at by calculating at the rate of 25 persons per 100 square feet of floor area, after making the exclusions referred to aforesaid."

C. GOVINDAN NAIR,
Joint Secretary to Government.

Fort St. George, January 29, 1936
[G.O. No. 305, Law (General)].

No. 81.—Under sub-section (1) of section 18 of the Indian Motor Vehicles Act, 1914, the Government hereby cancel the driving licence D.L. No. 812 of 1933, dated 7th December 1933, granted by the District Superintendent of Police, East Godavari, to the person named below and declare that he shall be disqualified for obtaining a licence under the said Act for a period of two years from 16th October 1934:—

Name of driver—Konada Kothandam.

Father's name—Konada Korlish of Budampeta, Cocanada.

Height—5 feet 4 inches.

Distinguishing marks—A man of medium build with a smallpox pitted face; a mole on the left side of the chest; a burnt scar measuring 4" x 1½" on the left shoulder; a wound scar on the left elbow and a mole on the inner aspect of the right upper arm, one inch above the elbow joints.

D. H. BOULTON,
Deputy Secretary to Government.

REVENUE DEPARTMENT.

APPOINTMENT.

Fort St. George, January 25, 1936.

No. 22.—Khan Bahadur Muhammad Humayun Sahib Bahadur, on termination of his appointment as acting Sub-Collector, I grade, to be Personal Assistant to the Collector of Ganjam.

POSTINGS.

Fort St. George, January 28, 1936.

No. 23.—The following postings of Deputy Collectors are ordered:—

M. A. R. Qadir Badsha Sahib Bahadur, on return from leave, to Trichinopoly Treasury.

Muhammad Ibrahim Sahib Bahadur, from the Trichinopoly Treasury, to general duty, South Arcot.

Muhammad Abdul Qadir Sahib Bahadur, from general duty, South Arcot, to general duty, Bellary.

M.R.Ry. D. Sitaramayya Pantulu Garu, from general duty, Bellary, to the Bellary Treasury, in relief of M.R.Ry. A. Krishnayya Pantulu Garu.

Fort St. George, January 29, 1936.

M.R.Ry. N. Perumal Rao Nayudu Garu, from general duty, Kurnool, to general duty, Anantapur.

M.R.Ry. Rao Sahib G. James Garu, from general duty, Anantapur, to the Anantapur Treasury, in relief of M.R.Ry. K. R. Sundaram Ayyar Avargal.

(This cancels the postings of Deputy Collectors ordered in Government notification, dated the 22nd December 1935.)

REPOSTING.

No. 24.—Muhammad Abdul Aziz Sahib Bahadur who was posted to the Anantapur Treasury in Government notification, dated the 9th December 1935, is reposted to general duty, Kurnool.

ERRATUM.

Fort St. George, January 25, 1936.

In the notification under section 4 (1) of the Land Acquisition Act, relating to the acquisition of land for the construction of a pound at Thuchittambalam village, appearing in pages 1473 and 1474, Part I of the Fort St. George Gazette, dated 5th November 1935—

For '4.9 acres,' read '0.05 acre.'

NOTIFICATIONS.

Fort St. George, January 30, 1936.

No. 25.—Under clause (a) to sub-section (4) of section 9 of the Madras Local Boards Act, 1920, as applied to the Agency, the Local Government are pleased to appoint Muhammad Abdul Ali Sahib Bahadur to be member of the Agency District Board, East Godavari.

Fort St. George, January 27, 1936
[G.O. Ms. No. 172, Revenue].

No. 26.—Under the provisions of section 24 of the Madras Forest Act V of 1882, the Governor in Council hereby declares that the area specified below, which was declared to be reserved forest under section 16 of the Act in the Revenue Department Notification No. 252, dated 28th May 1896, published at page 684 of Part I of the Fort St. George Gazette, dated 2nd June 1896, shall cease to be reserved forest with effect from the date of publication of this notification in the Fort St. George Gazette:—

SCHEDULE.

Kistna district, Bezwada taluk, Ganapavaram village.
[Name of reserve or portion of reserve disreserved—
Gannavaram Reserve Forest Part. Area 3.77 acres.]

Boundaries.—The area comprises the whole of E.S. Nos. 300 (1.40 acres, 301 (1.51 acres) and 302 (0.83 acre) of Ganapavaram village.

Reasons for disreservation.—The area is required for laying out a road from Ganapavaram village to meet Idara-Adivinakalam road.

Fort St. George, February 4, 1936.

No. 27.—The following notification of the Government of India is republished:—

FINANCE DEPARTMENT (CENTRAL REVENUES).

DANGEROUS DRUGS.

New Delhi, the 25th January 1936.

No. 1.—In exercise of the powers conferred by sub-sections (2) and (3) of section 5 of the Dangerous Drugs Act, 1930 (II of 1930), the Governor General in Council is pleased to direct that the following further amendments shall be made in the Central Opium Rules, 1934, the same having been previously published as required by sub-section (1) of section 36 of the said Act, namely:—

(1) In rule 2 of the said Rules—

(a) at the end of (a) the word "and" shall be inserted; and

(b) clauses (c) and (d) shall be omitted.

(2) For rule 4 of the said Rules the following rule shall be substituted, namely:—

"4. Within the areas in the Punjab specified in rule 2 the poppy shall not be cultivated save under and in accordance with the conditions of a licence granted by the District Excise Officer or the Collector of the district in the annexed Form of Licence:

Provided that any person within those areas desiring to cultivate the poppy in anticipation of the receipt of a licence may do so if he informs the Patwari of the

fact when he comes to that person's village to measure the area under cultivation. The Patwari shall be provided with a register in the annexed form:—

Form of Patwari's Cultivation Register.

Register of poppy cultivation in the year											in Tahsil		of district.						
(1) Serial number.	(2) Name of village.	(3) Name and description of cultivator.	(4) Number and date of licence.	(5) Survey number of field brought under poppy cultivation.	(6) Area brought under poppy cultivation.	(7) Acreage duty payable thereon.	(8) Area successfully cropped.	(9) Normal rate of yield.		(10) Ascertained yield in seers.		(11) Attestation of Tahsildar or other Revenue official.	(12) Balance from the year before left over with the cultivator at the end of the preceding March.	(13) Total of columns (10) and (12).	(14) Sales of produce.		(15) Balance left with cultivator at end of March.	(16) Balance not accounted for.	(17) Remarks.
								Post.	Date of weighing.	Post.	Post.				Date of sale.	Quantity sold.			

NOTES.—In column (9) the area for which normal rate of yield is quoted should be the recognized local unit of measurement. It should be quoted separately for each village.

The entries in column (10) should be made according to the statement of the cultivator who should, however, be warned that if he is found to have understated his produce, he will be in danger of being forbidden to cultivate poppy again.

The entry in column (15) of the Register of one year will be recopied into column (12) of the new register of the succeeding year.

The patwari should keep one register for the whole of his Circle, but the entries for each village should be shown separately.

The patwari should be directed to fill in the first thirteen columns of the register as soon as the yield of poppy-heads from the area cultivated with poppy has been ascertained. This will ordinarily be not later than the end of May. As soon as the entries in the first thirteen columns of the statement have been completed in respect of all the poppy cultivation in his Circle, the patwari should despatch a copy of the entries so made to the Inspector of Excise at the district office.

The information required for filling in column (14) can be copied from time to time by the patwari from the cultivators' licences where-in each sale has to be recorded according to rule.

The register should be finally completed in April immediately following the close of financial year to which the entries in the register relate, and should on completion be sent direct by the patwari to the Inspector of Excise at headquarters and a fresh register opened.

FORM OF LICENCE.

Licence for the cultivation of the Poppy in the Jullundur and Hoshiarpur Districts.

....., son of is hereby licensed to cultivate the poppy in village of Tehsil District, subject to the following conditions:—

Conditions.

(1) The licence is granted to the said personally, and is not transferable.

(2) The licence-holder shall comply with all the provisions of the rules for the time being in force made under the Opium Act, 1878, or the Dangerous Drugs Act, 1930.

(3) The licence-holder shall pay duty on the area cultivated at such rates as the Local Government may, with the previous sanction of the Governor General in Council, from time to time, by notification in the official Gazette, fix in that behalf.

(4) The licence-holder shall in disposing of the produce of such cultivation, comply with the conditions following, namely—

(a) he shall not consume, or permit any person under his authority or control to consume, any part of the produce of his own cultivation;

(b) he shall not sell such produce, otherwise than in accordance with the rules for the time being in force regulating the sale of poppy-heads;

(5) The Collector of the district in which the licence is held may, at any time, withdraw the licence by written order stating his reasons therefor:

Provided that except when a licence is withdrawn by reason of breach of its conditions, no licence shall be withdrawn before the 1st of May or after the 1st of October in any calendar year.

(6) If the licence-holder does not sow poppy-seeds before the 1st of December of any year, he shall, not later than the 15th of that month, surrender his licence to the officer in charge of the tahsil within the limits of which he is permitted under his licence to cultivate the poppy.

(7) If the licence—
(a) is withdrawn under condition (5), or
(b) is surrendered under condition (6), or
(c) expires, or
(d) ceases to be operative through the cancellation of the notification permitting the cultivation of the poppy in the area covered by the licence.

the licensee shall dispose of all produce unsold and in his possession when the licence determines in such manner as the collector of the district may in his discretion direct.

(8) The licence-holder shall not extract opium from the poppy cultivated by him, but shall collect the produce entirely in the form of poppy-heads.

(9) The licence-holder if he has paid duty on the area cultivated, may transport the poppy-heads produced therefrom from any one place situate within the limits of the tahsil in which he is licensed, to any other place situate within the same limits.

(10) The licence-holder may sell the produce of his cultivation in the form of poppy-heads to any one holding a licence to sell opium wholesale or retail in the Punjab, or to Government.

(11) In selling poppy-heads, as permitted by condition 10, the licence-holder shall not sell less than two maunds of poppy-heads at any one time:

Provided that, if his whole or remaining stock of poppy-heads be less than two maunds, he may sell the whole or such remaining stock at one time.

(12) Whenever the licence-holder sells any of his standing crops of poppy or any of the produce of his cultivation in the form of poppy-heads, he shall enter, or cause to be entered, on the back of this licence the particulars of such sale, and such particulars shall include the nature and quantity of the produce sold, the date of the sale, and the name, description and residence of the purchaser, and shall if possible be attested by the signature of the purchaser."

(3) In rule 5 of the said Rules the words "or the Punjab" shall be omitted.

(4) Rule 7 of the said Rules shall be omitted and rules 8, 9, 10, 11 and 12 shall be renumbered as 7, 8, 9, 10 and 11, respectively.

These amendments shall take effect from the 1st April 1936, but shall not relate to anything done, or any offence committed, or any fine or penalty incurred, or any proceedings instituted under the said Rules before that date.

ACQUISITION OF LANDS.

Fort St. George, January 23, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.42 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for earthwork purposes in connexion with renewal of railway girders at Cheyyar bridge; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Tiruvannamalai, is appointed to perform the functions of a Collector under the Act and directed to take order

for the acquisition of the said land: Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Revenue Divisional Officer, Tiruvannamalai, and may be inspected at any time during office hours.

North Arcot district, Polur taluk, Vasur village.

	ACRE.
Ryotwari, dry, No. 209 B-9 B-2, belonging to Kuppu Nayakan, bounded on the north by No. 209 B-8 A; east and south by No. 209 B-9 B-1; west by Nos. 209 B-9 B-1 and 221 ..	0.27
Ryotwari, dry, No. 209 B-8 A, pattadar Bangaruswami Nayakan, mortgagee Krishnappa Nayakan, bounded on the north by No. 209 B-7; east by No. 209 B-8 B; south by No. 209 B-9 B-2; west by No. 209 B-1 ..	0.15
Total ..	0.42

Fort St. George, January 24, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for extension of loops at Padalam railway station, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Chingleput, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Chingleput, to perform the functions of a Collector under section 5-A of the Act.

Chingleput district, Madurantakam taluk, No. 206. Padalam village.

	Approximate extent.
	SQ. FT.
	ACRE.
Wet, S. No. 142-1 part, belonging to Thanaram Mudaliyar, bounded on the north by No. 141-2; east by No. 142-1 part; south by No. 213 B; west by No. 266 ..	0.04

Fort St. George, January 25, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 1.28 acres, be the same a little more or less, is needed for a public purpose, to wit, for burrow pits for the Madras and Southern Mahratta Railway; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Ellore, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Ellore, and may be inspected at any time during office hours.

West Godavari district, Ellore taluk, Bhimadole village.

	ACS.
Government, wet, Rev. S. No. 207-2 B, belonging to Tadikamalla Veerabhadra Appala Rajanna, bounded on the north by Rev. S. No. 207-2 A; east by Rev. S. No. 207-3 B; south by Rev. S. No. 180-1; west by Rev. S. No. 181-1 ..	0.50
Government, wet, Rev. S. No. 207-3 B, belonging to Tadikamalla Veerabhadra Appala Rajanna, bounded on the north by Rev. S. No. 207-2 A; east by Rev. S. No. 207-4 B; south by Rev. S. No. 180-1; west by Rev. S. No. 207-2 B ..	0.56
Government, wet, Rev. S. No. 207-4 B, belonging to Unisilli Seetharamaraju and Unisilli Peda Narasaraju alias Gbandhi Babu, being minor father and guardian Seetharamaraju, bounded on the north by Rev. S. No. 207-4 A; east by Rev. S. No. 209-1; south by Rev. S. No. 208-1; west by Rev. S. No. 207-3 B ..	0.22
Total ..	1.28

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2.60 acres, be the same a little more or less, is needed for a public purpose, to wit, for improvements to Manchikondavari tank of Jaggampalem; and, under sections 3 and 7 of the same Act, the Sub-Collector, Rajahmundry, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Rajahmundry, and may be inspected at any time during office hours.

East Godavari district, Rajahmundry taluk, Krishnannipalem village.

	ACS.
Government, dry, No. 301-2 B, belonging to Nagalakonda Veeraju, bounded on the north by S. No. 300-2; east by Jaggampalem village boundary; south by S. No. 301-3 B; west by S. No. 301-2 A ..	2.06
Government, dry, No. 301-3 B, belonging to Palepu Subbaya, bounded on the north by S. No. 301-2 B; east by Jaggampalem village boundary; south and west by S. No. 301-3 A ..	0.54
Total ..	2.60

Fort St. George, January 27, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for additions and alterations to Goods yard, Madura Junction, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Melur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Melur at Madura, to perform the functions of a Collector under section 5-A of the Act.

Madura district, Madura taluk, West Madura village.

	Approximate extent.
	SQ. FT.
Ward No. 5, T.S. No. 6-2, Valaveest Teppakulam poramboke, belonging to Kamatchi Chettiyar, bounded on the north by T.S. No. 8-2; east by T.S. No. 1892-2 of ward No. 4; south by T.S. No. 1892-3 of ward No. 4; west by T.S. No. 6-1 ..	5,008
Ward No. 4, T.S. No. 1877-1, ground-rent poramboke, belonging to Kamatchi Chettiyar, bounded on the north by T.S. No. 1870 and 1892-2; east by T.S. No. 1877-2; south by T.S. No. 1892-1 & 2; west by T.S. No. 1892-2 ..	1,028

Fort St. George, January 29, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 4.19 acres, be the same a little more or less, is needed for a public purpose, to wit, for railway quarrying and stacking stone ballast; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Bellary, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Bellary, and may be inspected at any time during office hours.

Bellary district, Bellary taluk, Kakkabevinahalli village.

	ACS.
Government, dry, S. No. 6 F-2, belonging to Christian Somappa, Devaputrappa and Suseelamma, bounded on the north by No. 6 F-1; east by No. 30-B; south by No. 5-B; west by No. 6-E ..	1.74
Government, dry, S. No. 30-B, belonging to Christian Somappa and Devaputrappa, bounded on the north by No. 30-A; east by No. 29-A; south by No. 31-A; west by No. 6 F-2 ..	2.00
Government, dry, S. No. 31-A, belonging to Hadagalli Rudrappa, bounded on the north by No. 30-B; east by No. 31-B; south by No. 32; west by No. 6-B ..	0.45
Total ..	4.19

Fort St. George, January 30, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for closing the breach of the Kanar in S. No. 357 of Arumbakkam village, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Tirupattur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sections 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Tirupattur, to perform the functions of a Collector under section 5-A of the Act.

North Arcot district, Gudiyattam taluk,
Arumbakkam village.

	Approximate extent.
	CENTS.
Government, dry, S. No. 355-1 A, belonging to Lakshmana Reddi, mortgaged to Abboy Reddi and Arumbakkam Rural Co-operative Society, bounded on the north and east by No. 355-1 B; south by No. 355-2 A; west by No. 357 ..	28
Government, dry, S. No. 355-2 A, belonging to Srinivasa Ayyar, A. V. Srinivasa Ayyar and A. Ramachandra Ayyar, bounded on the north by No. 355-1 A; east by No. 355-2 B; south by No. 341-1; west by No. 257 ..	11

Fort St. George, January 31, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for channel diversion at mile L. 288/02, Dindigal-Pollachi Railway; notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Dindigul, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that, in view of the urgency of the case, the provisions of section 5-A of the Act shall not apply to this case.

Madura district, Palni taluk, Athicombai village.

	Approximate extent.
	ACRE.
Ryotwari, dry, S. No. 65 B-1 A, belonging to Palani Kavadan, bounded on the north by No. 55 B; east by No. 66; south by No. 65 B 1-B; west by No. 65 B-3 ..	0.20
Ryotwari, dry, S. No. 65 B-1 C, belonging to Palani Kavadan, bounded on the north by No. 65 B-3; east and south by No. 65 B 1-B; west by No. 66 B ..	0.09
Ryotwari, dry, S. No. 66 1-A, belonging to Palani Kavadan, bounded on the north by No. 55; east by No. 67; south by No. 66 1-B; west by No. 65 B 1-A ..	0.07
Total ..	0.36

H. R. UZIELLI,
Secretary to Government.

DEVELOPMENT DEPARTMENT.

LEAVE.

Fort St. George, January 25, 1936.

No. 29.—Mr. J. C. Ryan, Deputy Registrar of Co-operative Societies, Salem, leave on average pay without medical certificate for one month from the 3rd January 1936.

Fort St. George, January 29, 1936.

No. 30.—Dr. D. W. Devanesan, leave on average pay for three months from 3rd January 1936 with permission to prefix the Christmas and New Year holidays.

Fort St. George, February 1, 1936.

No. 31.—Mr. T. Clear, Conservator of Forests, Bellary Circle, leave out of India for eight months from the 12th March 1936, the first two months and fourteen days on average pay and the balance of five months and sixteen days on half average pay.

APPOINTMENT.

Fort St. George, January 25, 1936.

No. 32.—M.R.Ry. K. Nagarajnam Ayyar Avargal, Deputy Registrar of Co-operative Societies, Coimbatore, is appointed to hold full additional charge of the post of Deputy Registrar of Co-operative Societies, Salem, during the absence of Mr. J. C. Ryan on leave.

NOTIFICATION.

Fort St. George, February 1, 1936.

No. 33.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government, Ministry of Public Works, hereby direct that the provisions of the said Act shall be put in force in the

following villages in the Palmaner taluk, Chittoor district, for the periods noted against each:—

Venkatagirikota—From 6th to 20th February 1936, both days inclusive.
Rallabudugur—From 15th to 24th March 1936, both days inclusive.
Gudipalle—From 10th to 17th April 1936, both days inclusive.

ACQUISITION OF LAND.

Fort St. George, January 23, 1936.

Under section 6 of the Land Acquisition Act, 1894, the Governor in Council and the Governor acting with his Ministers hereby declare that the land specified below and measuring 16 cents, be the same a little more or less, is needed for a public purpose, to wit, for the Fisheries elementary school at Naduvattam; and, under sections 3 and 7, the Revenue Divisional Officer, Calicut, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Calicut, and may be inspected at any time during office hours.

Malabar district, Calicut taluk,
Naduvattam amsam and desam.

	CENTS.
Ryotwari, garden, R.S. No. 151-2, registered holder Beypore Nediya Kovilgath valia Thampuratti Avargal of Beypore amsam, Calicut taluk, kanamdars Arechantaagath Kalladi and brother, Kunjaman of Naduvattam amsam, Calicut taluk, mortgaged with possession under the kanamdars Nainamvalappil Cheriyaagath Mammad Haji of Nagaram amsam, Calicut taluk, occupier Government Fisheries Department on Kalam right under the mortgage, bounded on the north, east, south and west by R.S. No. 151-1 of Naduvattam desam ..	16

C. A. HENDERSON,
Secretary to Government.

PUBLIC WORKS AND LABOUR DEPARTMENT.

LEAVE.

Fort St. George, January 27, 1936.

No. 30.—Mr. A. G. G. Barclay, A.M.I.C.E., Executive Engineer, Godavari Eastern Division, leave out of India for nine months from the 12th March 1936 or date of relief, consisting of leave on average pay to the extent due and leave on half average pay for the remaining period.

APPOINTMENTS.

Fort St. George, January 25, 1936.

No. 31.—Under rule 4 (a) (1) of the general rules for Provincial Services, M.R.Ry. P. R. Sundaram, Junior Engineer, Pykara, is appointed temporary Assistant Electrical Engineer, Pykara System, for one month from the date of employment or until a candidate is appointed to the post in accordance with the rules whichever is earlier.

No. 32.—M.R.Ry. B. Ramasomayajulu, Assistant Engineer and Operating Engineer, Pykara, to officiate as Divisional Electrical Engineer, Coimbatore, during the absence of M.R.Ry. M. Subramaniam, Officiating Divisional Electrical Engineer on leave or until further orders.

No. 33.—Mr. J. Fernandez, Assistant Consulting Architect, is appointed as a full member of Class III—Category II of the Madras General Service with effect from the 8th November 1935.

Fort St. George, January 27, 1936.

No. 34.—Mr. M. O'Brien, B.E., A.M.I.C.E., Superintending Engineer, Tanjore Circle, to officiate as Chief Engineer (Buildings and Roads), during the absence of Mr. V. Hart on leave or until further orders.

[The appointment of Lieut. Col. H. S. Northey as Officiating Chief Engineer (Buildings and Roads), published in Notification No. 608 on page 1686 of Part I of the Fort St. George Gazette, dated the 24th December 1935, is cancelled.]

Fort St. George, January 30, 1936.

No. 35.—The Executive Engineer, Special Division, Chittoor, will hold full charge of the Madanapalle Division in addition to his own duties during the absence of Mr. Smyth on military training.

PERMITTED TO UNDERGO MILITARY TRAINING.

No. 33.—Mr. A. A. Smyth, Executive Engineer, Madanapalle Division, Madras Circle, is permitted to undergo military training at Bangalore for sixteen days in the month of February 1936.

CORRIGENDA.

Fort St. George, January 31, 1936.

In Notification No. 303 published on pages 802 and 803 of Part I of the Fort St. George Gazette, dated the 28th May 1935—

- For—
 '2 Karuppayya Tevan (Appavu Tevan), Manjankulam (now in Nedungulam).
 100 Subbayya Tevan (Sanguya Tevan), Kulakulam.
 106 Pandara Tevan (Moorkandi Tevan), North Ariyanayakipuram.
 116 Mayandi Tevan (Sanguya Tevan), Then Thiruppuvanam.'
- Read—
 '2 Karuppayya Tevan (Velayutha Tevan), Manjankulam (now in Nedungulam).
 100 Subbayya Tevan (Shunmuga Tevan), Kulakulam.
 106 Pandara Tevan (Mayandi Tevan), North Ariyanayakipuram.
 116 Mayandi Tevan (Shunmuga Tevan), Then Thiruppuvanam.'

ERRATA.

Fort St. George, January 24, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1271 of Part I of the Fort St. George Gazette, dated 17th September 1935, for the acquisition of lands for river margin in Viswanadhapalli village, Divi taluk, Kistna district—

- In the eastern boundary of S. No. 171-1, for 'S. No. 172,' read 'S. Nos. 172 and 173.'
 In the eastern boundary of S. No. 174-5, omit 'S. No. 173.'
 In the eastern boundary of S. No. 174-6, for 'S. No. 173,' read 'S. Nos. 188 and 174-12.'
 In the southern boundary of S. No. 174-6, omit 'S. No. 174-12.'
 In the western boundary of S. No. 174-8, omit 'S. No. 174-7,' and read 'S. No. 102,' for '12.'
 In the names of owners of S. No. 174-8, for 'Thota Ramayya,' read 'Thota Ramayya.'
 In the northern boundary of S. No. 174-12, for 'S. No. 174-6,' read 'S. No. 174-6, 7 & 8.'
 In the eastern boundary of B.S. No. 174-12, add 'S. No. 186.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Act XXXVIII of 1923, published at page 982 of Part I of the Fort St. George Gazette, dated 9th July 1935, required for excavating field bodhis Nos. 1 to 5 to No. 2. Majeru branch channel, in Lakhmipuram village, Divi taluk, Kistna district—

For 'S. Nos. 415, 326, 327, 328, 415, 416, 417, 316, 310, 415, 420, 415' read the following items:—

- | | |
|--|------|
| 1. Forest, B.S. No. 415 part, belonging to Narahariseti Venkataramayya, Narahariseti Seetharamayya and Narahariseti Raghavayya, bounded on the north and east by B.S. No. 415 part; south by No. 2. Majeru branch; west by B.S. No. 415 part | AcS. |
| 2. Forest, B.S. No. 415 part, belonging to Nookala Anjayya, bounded on the north, east, south and west by B.S. No. 415 part | 0'04 |
| 3. Forest, B.S. No. 415 part, belonging to Nookala Anjayya, bounded on the north by B.S. No. 326 part; east, south and west by B.S. No. 415 part | 0'03 |
| 4. Ryoti, dry, B.S. No. 326 part, belonging to Nookala Anjayya, bounded on the north by B.S. No. 327-3 part; east by B.S. No. 325 part; south by B.S. No. 415 part; west by B.S. No. 326 part | 0'07 |
| 5. Ryoti, dry, B.S. No. 327-3 part, belonging to Lanka Bhramaramba, bounded on the north and east by B.S. No. 327-3 part; south by B.S. No. 326; west by B.S. No. 327-3 part | 0'04 |
| 6. Ryoti, dry, B.S. No. 327-3 part, belonging to Lanka Bhramaramba, bounded on the north by B.S. No. 328-2 part; east and south by B.S. No. 327-3 part; west by B.S. No. 327-2 part | 0'11 |
| 7. Ryoti, dry, B.S. No. 328-2 part, belonging to Narahariseti Venkataramayya, Narahariseti Seetharamayya and Narahariseti Raghavayya, bounded on the north and east by B.S. No. 328-2 part; south by B.S. Nos. 327-2 and 3 part; west by B.S. No. 328-2 part | 0'04 |
| 8. Forest, B.S. No. 415 part, belonging to Narahariseti Venkataramayya, Narahariseti Seetharamayya and Narahariseti Raghavayya, bounded on the north by No. 2. Majeru branch; east, south and west by B.S. No. 415 part | 0'01 |

- | | |
|---|-------|
| 9. Forest, B.S. No. 415 part, belonging to Chalamalasetti Sarayya, bounded on the north by No. 2. Majeru branch; east, south and west by B.S. No. 415 part | 0'08 |
| 10. Forest, B.S. No. 415 part, belonging to Moganti Venkata Subbayya, mortgagee Nookala Anjayya, bounded on the north by No. 2. Majeru branch; east, south and west by B.S. No. 415 part | 0'09 |
| 11. Forest, B.S. No. 415 part, belonging to Yadiapalli Venkataramayya, bounded on the north by No. 2. Majeru branch; east, south and west by B.S. No. 415 part | 0'02 |
| 12. Forest, B.S. No. 415 part, belonging to Maganti Ramayya, bounded on the north by No. 2. Majeru branch; east, south and west by B.S. No. 415 part | 0'03 |
| 13. Forest, B.S. No. 415 part, belonging to Maganti Ramayya, bounded on the north by No. 2. Majeru branch; east, south and west by B.S. No. 415 part | 0'01 |
| 14. Forest, B.S. No. 415 part, belonging to Nookala Anjayya, bounded on the north by No. 2. Majeru branch; east, south and west by B.S. No. 415 part | 0'025 |
| 15. Forest, B.S. No. 415 part, belonging to Maganti Ramayya, bounded on the north by No. 2. Majeru branch; east, south and west by B.S. No. 415 part | 0'055 |
| 16. Forest, B.S. No. 415 part, belonging to Maganti Ramayya, bounded on the north, east, south and west by B.S. No. 415 part | 0'04 |
| 17. Forest, B.S. No. 415 part, belonging to Sreemanthu Raja Yarlagadda Sivaramaprasad Bahadur Zamindar Garu, bounded on the north, east, south and west by B.S. No. 415 part | 0'16 |
| 18. Forest, B.S. No. 415 part, belonging to Sreemanthu Raja Yarlagadda Sivaramaprasad Bahadur Zamindar Garu, bounded on the north, east, south and west by B.S. No. 415 part | 0'01 |
| 19. Forest, B.S. No. 415 part, belonging to Nookala Ramayya, having died his son Ramanayya, bounded on the north, east, south and west by B.S. No. 415 part | 0'09 |
| 20. Forest, B.S. No. 415 part, belonging to Nookala Ramayya, having died his son Ramanayya, bounded on the north, east, south and west by B.S. No. 415 part | 0'12 |
| 21. Forest, B.S. No. 415 part, belonging to Nookala Venkata Subbayya, Nookala Seethayya, Nookala Raghavayya and Nookala Lakshmayya, bounded on the north, east, south and west by B.S. No. 415 part | 0'03 |
| 22. Forest, B.S. No. 415 part, belonging to Nookala Hanumayya, bounded on the north, east, south and west by B.S. No. 415 part | 0'02 |
| 23. Forest, B.S. No. 415 part, belonging to Nookala Ramayya, having died his son Nookala Ramanayya, bounded on the north, east, south and west by B.S. No. 415 part | 0'02 |
| 24. Forest, B.S. No. 415 part, belonging to Nookala Kolayya, bounded on the north, east, south and west by B.S. No. 415 part | 0'01 |
| 25. Forest, B.S. No. 415 part, belonging to Nookala Venkatasubbayya, Nookala Seethayya, Nookala Raghavayya and Nookala Lakshmayya, bounded on the north, east, south and west by B.S. No. 415 part | 0'01 |
| 26. Forest, B.S. No. 415 part, belonging to Chalamalasetti Seshayya, bounded on the north, east, south and west by B.S. No. 415 part | 0'04 |
| 27. Forest (donka), B.S. No. 415 part, belonging to Sreemanthu Raja Yarlagadda Sivaramaprasad Bahadur Zamindar Garu, bounded on the north, east, south and west by B.S. No. 415 part | 0'01 |
| 28. Forest, B.S. No. 415 part, belonging to Sreemanthu Raja Yarlagadda Sivaramaprasad Bahadur Zamindar Garu, bounded on the north, east, south and west by B.S. No. 415 part | 0'01 |
| 29. Forest, B.S. No. 415 part, belonging to Sreemanthu Raja Yarlagadda Sivaramaprasad Bahadur Zamindar Garu, bounded on the north, east, south and west by B.S. No. 415 part | 0'04 |
| 30. Forest, B.S. No. 415 part, belonging to Nookala Veeraraghavayya and Nookala Seetharamayya, bounded on the north, east, south and west by B.S. No. 415 part | 0'01 |
| 31. Forest, B.S. No. 415 part, belonging to (1) Moganti Bhadrappa and (2) Moganti Kristna Rao, No. (2) being minor mother and guardian Bhushamma, bounded on the north by B.S. No. 307 part; east, south and west by B.S. No. 415 part | 0'06 |
| 32. Ryoti, dry, B.S. No. 420-1 part, belonging to Chalamalasetti Raghavayya, (2) Chalamalasetti Swamulu alias Kriehayya and (3) Chalamalasetti Suresanarayana, No. (3) being minor mother and guardian Rattamma, bounded on the north by No. 2. Majeru branch; east by B.S. No. 420-3 part; south and west by B.S. No. 420-1 part | 0'09 |
| 33. Ryoti, dry, B.S. No. 420-3 part, belonging to Thota Ramayya and Thota Guravayya, bounded on the north by No. 2. Majeru branch; east by B.S. No. 420-5 part; south by B.S. No. 420-3 part; west by B.S. No. 420-1 part | 0'03 |
| 34. Zamin, dry, B.S. No. 420-5 part, belonging to Sreemanthu Raja Yarlagadda Sivaramaprasad Bahadur Zamindar Garu, bounded on the north by No. 2. Majeru branch; east by B.S. No. 415 part; south by B.S. No. 420-5 part; west by B.S. No. 420-3 part | 0'02 |
| 35. Forest, B.S. No. 415 part, belonging to Sreemanthu Raja Yarlagadda Sivaramaprasad Bahadur Zamindar Garu, bounded on the north by No. 2. Majeru branch; east and south by B.S. No. 415 part; west by B.S. No. 420-5 part | 0'05 |
| 36. Forest, B.S. No. 415 part, belonging to Sreemanthu Raja Yarlagadda Sivaramaprasad Bahadur Zamindar Garu, bounded on the north by No. 2. Majeru branch; east and south by B.S. No. 415 part; west by B.S. No. 420-5 part | 0'06 |
| 37. Forest, B.S. No. 415 part, belonging to Chalamalasetti Raghavayya, bounded on the north by B.S. No. 418-1 part; east by B.S. No. 415 part; south by No. 2. Majeru branch; west by B.S. No. 415 part | 0'01 |
| 38. Ryoti, dry, B.S. No. 416-1 part, belonging to Chalamalasetti Raghavayya, bounded on the north by B.S. No. 417-3 part; east by B.S. No. 416-1 part; south by B.S. No. 416 part; west by B.S. No. 416-1 part | 0'07 |
| 39. Ryoti, dry, B.S. No. 417-3 part, belonging to Nookala Venkata Subbayya and Nookala Ramulu, bounded on the north by B.S. No. 417-3 part; east by B.S. No. 416-1 part; west by B.S. No. 417-7 part | 0'05 |

39. Ryoti, dry, B.S. No. 417-4 part, belonging to Narahariseetti Venkataramayya, Narahariseetti Seetharamayya and Narahariseetti Raghavayya, bounded on the north by B.S. No. 417-8 part; east by B.S. No. 417-9 part; south by B.S. No. 417-8 part; west by B.S. No. 417-6 part	ACS.
40. Ryoti, dry, B.S. No. 417-9 part, belonging to Chalamalasetti Veerayya, bounded on the north and east by B.S. Nos. 417-9 part; south by B.S. No. 417-8 part; west by B.S. No. 417-6 part	0'01
41. Ryoti, dry, B.S. No. 417-9 part, belonging to Chalamalasetti Veerayya, bounded on the north by B.S. No. 417-9 part; east by B.S. No. 417-9 & 10 part; south by B.S. No. 417-9 part; west by B.S. No. 417-6 part	0'002
42. Ryoti, dry, B.S. No. 417-10 part, belonging to Nookala Anjaya, bounded on the north by B.S. No. 417-10 and 415 part; east and south by B.S. No. 417-10 part; west by B.S. No. 417-9 part	0'07
43. Forest, Donka, B.S. No. 415 part, belonging to Sreemanthi Raja Yarlagadda Sivaramaprasad Bahadur Zamindar Garu, bounded on the north and east by B.S. No. 415 part; south by B.S. No. 417-10 part; west by B.S. No. 415 part	0'01
44. Forest, B.S. No. 415 part, belonging to Chalamalasetti Venkataramayya, bounded on the north, east, south and west by B.S. No. 415 part	0'03
45. Forest, B.S. No. 415 part, belonging to Nookala Veeraghavayya, bounded on the north, east, south and west by B.S. No. 415 part	0'04
46. Forest, B.S. No. 415 part, belonging to Nookala Veeraghavayya, bounded on the north, east, south and west by B.S. No. 415 part	0'01
47. Forest, B.S. No. 415 part, belonging to Nookala Krishnayya, mortgagee Urimi Veera Venkataratnam, bounded on the north by B.S. No. 316-2 part; east, south and west by B.S. No. 415 part	0'02
48. Ryoti, dry, B.S. No. 316-2 part, belonging to Nookala Krishnayya, mortgagee Urimi Veera Venkataratnam, north by B.S. No. 316-1 part; east by B.S. Nos. 415 and 316-3 part; south by B.S. No. 415 part; west by B.S. No. 316-2 part	0'04
49. Ryoti, dry, B.S. No. 316-1 part, belonging to Nookala Krishnayya, mortgagee Urimi Veera Venkataratnam, bounded on the north and east by B.S. No. 316-1 part; south by B.S. No. 316-2 part; west by B.S. No. 316-1 part	0'06
50. Ryoti, dry, B.S. No. 316-1 part, belonging to (1) Yadlapalli Venkatramayya, (2) Yadlapalli Dharmayya, (3) Yadlapalli Gopalam, (4) Yadlapalli Venkataswami, (5) Yadlapalli Satyanarayana and (6) Yadlapalli Nagendrudu, Nos. (5) and (6) being minors mother and guardian Durgamma, bounded on the north by B.S. No. 315 part; east by B.S. No. 316-1 part; south by B.S. No. 316-2 part; west by B.S. No. 316-1 part	0'05
51. Zamin, dry, B.S. No. 316-3 part, belonging to Chalamalasetti Raghavayya, bounded on the north and east by B.S. Nos. 316-3 part; south by B.S. No. 415 part; west by B.S. No. 316-2 part	0'07
52. Zamin, dry, B.S. No. 316-3 part, belonging to Chalamalasetti Raghavayya, bounded on the north by B.S. No. 316-1 part; east, south and west by B.S. No. 316-3 part	0'055
53. Ryoti, dry, B.S. No. 316-1 part, belonging to (1) Thota Guruvayya and (2) Thota Nagendram, No. (2) being minor mother and guardian Vallikkamma, bounded on the north and east by B.S. No. 316-1 part; south by B.S. No. 316-3 part; west by B.S. No. 316-2 part	0'025
54. Ryoti, dry, B.S. No. 316-1 part, belonging to Thota Ramayya, bounded on the north, east and south by B.S. No. 316-1 part; west by B.S. No. 316-2 part	0'02
Total ..	2'332

Melvaramdar.—Zamindar of Devarakota Estate.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of lands required to be taken up for excavating bodhi numbers under pipe sluice 3, 5, 6 and 8 of No. I. Ilur Lankapalli channel and 1 and 3 of Medur branch in Medur village, Gannavaram taluk, Kistna district, published at page 1169 of Part I of the Fort St. George Gazette, dated 20th August 1935—

For S. Nos. 144, 149-3, 149-3, 4 & 7, 150, 151, 154, 156, 161, 164, 163, 170, 172-1 & 2, 169, 184 A, 188 A, 190 A, 184 B, 188 B, 190 B, 191 B, 194 B, 232 A, 234 and 232 B, read the following items:—

1. Personal inam, dry, R.S. No. 144 B part, belonging to Vemuri Suryanarayanastry, bounded on the north and east by R.S. No. 144 B part; south by R.S. Nos. 148 B part and 147 part; west by R.S. No. 644 part	ACS.
2. Personal inam, dry, R.S. No. 149-3 part, belonging to Challa Seetaramayya and Challa Perayya, bounded on the north by R.S. No. 147 part; east by R.S. No. 150-1 part; south by R.S. No. 149-4 part & 3 part; west by R.S. No. 149-3 part	0'10
3. Personal inam, dry, R.S. No. 149-4 part, belonging to Challa Ramasastrulu, bounded on the north by R.S. No. 149-3 part; east by R.S. No. 150-1 part; south by R.S. No. 149-7 part; west by R.S. No. 149-4 part	0'17
4. Personal inam, dry, R.S. No. 149-7 part, belonging to Vemuri Satyanarayana Rao, bounded on the north by R.S. No. 149-4 part; east by R.S. No. 150-1 part; south by R.S. No. 156 part; west by R.S. No. 149-7 part	0'02
5. Personal inam, dry, R.S. No. 156 part, belonging to Ganduri Venkateswarasastry, bounded on the north by R.S. No. 149-7 part; east by R.S. Nos. 150-1 part and 155 part; south and west by R.S. No. 156 part	0'02

6. Devadayam service inam, dry, R.S. No. 150-1 part, belonging to the Zamindars of Vuyyur and Telaprolu estates, being trustees of temples in Medur and Allur, respectively, bhuktadar Peyyetti Srisaillam and Poyyati Basavalingam, bounded on the north by R.S. No. 148 part; east by R.S. No. 150-2 part; south by R.S. No. 150-1 part; west by R.S. No. 140-3 part	ACS.
7. Devadayam service inam, dry, R.S. No. 150-1 part, belonging to the Zamindars of Vuyyur and Telaprolu estates, being trustees of temples in Medur and Allur, respectively, bhuktadar Peyyetti Srisaillam, bounded on the north and east by R.S. No. 150-1 part; south and west by R.S. No. 156 part	0'10
8. Devadayam service inam, dry, R.S. No. 150-2 part, belonging to the Zamindars of Vuyyur and Telaprolu estates being trustees of temples in Medur and Allur, respectively, bhuktadar Pentuonda Mahadevudu, bounded on the north by R.S. No. 146 part; east by R.S. No. 151 part; south by R.S. Nos. 150-2 part and 154-3 part; west by B.S. No. 150-1 part & 2 part	0'01
9. Personal inam dry, R.S. No. 154-3 part, belonging to Govindaraju Venkateswararao, bounded on the north by R.S. Nos. 151 part and 152 part; east by R.S. Nos. 151 part and 152 part; south by R.S. No. 154-3 part & 4 part; west by R.S. No. 154-3 part	0'20
10. Ryoti, dry, R.S. No. 151 part, belonging to Adiraju Sarabhayya, bounded on the north by R.S. No. 131 part; east and south by R.S. No. 151 part; west by R.S. No. 150-2 part	0'13
11. Ryoti, dry, R.S. No. 151 part, belonging to Gopiseti Venkateswami, bounded on the north by R.S. No. 131 part; east, south and west by R.S. No. 151 part	0'01
12. Ryoti, dry, R.S. No. 151 part, belonging to Gopiseti Reddemma, bounded on the north by R.S. No. 131 part; east, south and west by R.S. No. 151 part	0'01
13. Ryoti, dry, R.S. No. 151 part, belonging to Gopiseti Venkateswami, bounded on the north by R.S. No. 131 part; east, south and west by R.S. No. 151 part	0'01
14. Ryoti, dry, R.S. No. 151 part, belonging to Kunapreddi Nageswaramma, bounded on the north by R.S. No. 131 part; east, south and west by R.S. No. 151 part	0'01
15. Ryoti, dry, R.S. No. 151 part, belonging to Gopiseti China Venkateswami, bounded on the north by R.S. No. 131 part; east, south and west by R.S. No. 151 part	0'005
16. Ryoti, dry, R.S. No. 151 part, belonging to Adiraju Sarabhayya, bounded on the north and east by R.S. No. 151 part; south by R.S. No. 154-3 part; west by R.S. No. 150-2 part	0'005
17. Ryoti, dry, R.S. No. 161 B part, belonging to Barama Punnamma, bounded on the north by R.S. No. 161 B part; east by R.S. No. 164-3 part; south by R.S. No. 161 B part; west by R.S. No. 649 part	0'002
18. Ryoti, dry, R.S. No. 161 B part, belonging to Ravuri Veeraghavayya, bounded on the north by R.S. No. 161 B part; east by R.S. No. 163 part; south and west by R.S. No. 161 B part	0'06
19. Personal inam, dry, R.S. No. 164-3 part, belonging to Sunkara Venkayya, China Raghavayya and Subba Rao, sons of China Rangayya, bounded on the north and east by R.S. No. 164-3 part; south by R.S. No. 163 part; west by R.S. No. 161 B part	0'001
20. Personal inam, dry, R.S. No. 163 part, belonging to Vemu Subrahmanyam, bounded on the north by R.S. Nos. 163 part and 164-3 part; east by R.S. Nos. 169 part, 170-1 part and 163 part; south by R.S. No. 163 part; west by R.S. No. 161 B part	0'002
21. Ryoti, dry, R.S. No. 169 part, belonging to Sri Rani Vizayalakshmi Ammarao Bahadur Garu, bounded on the north and east by R.S. No. 169 part; south by R.S. No. 170-1 part; west by R.S. No. 163 part	0'14
22. Personal inam, dry, R.S. No. 170-1 part, belonging to Maganti Dakshinamurti, bounded on the north by R.S. No. 169 part; east by R.S. No. 170-1 part; south by R.S. No. 170-2 part; west by R.S. No. 163 part	0'04
23. Personal inam, dry, R.S. No. 170-2 part, belonging to Maganti Venkata Subba Rao, bounded on the north by R.S. No. 170-1 part; east by R.S. No. 170-2 part; south by R.S. No. 179 part; west by R.S. No. 163 part	0'05
24. Personal inam, dry, R.S. No. 172-1 part, belonging to Topalli Bala Tripura Sundara Suryanarayanasastri, bounded on the north by R.S. No. 170 part; east by R.S. No. 172-1 part; south by R.S. No. 172-2 part; west by R.S. No. 178 part	0'11
25. Personal inam, dry, R.S. No. 172-2 part, belonging to Bavrisetti China Kutumbayya and Venkata Subba Rao, bounded on the north by R.S. No. 172-1 part & 2 part; east by R.S. Nos. 172-2 part and 173 part; south by R.S. No. 177 part; west by R.S. No. 178 part	0'02
26. Personal inam, dry, R.S. No. 184 A-4 part, belonging to Jalasutram Lakshmayamma, bounded on the north by R.S. No. 184 A-4 part; east by R.S. No. 188 A-1 part; south by R.S. No. 655 part; west by R.S. No. 653 part	0'17
27. Personal inam, dry, R.S. No. 188 A-1 part, belonging to Jalasutram Brahmayya, bounded on the north by R.S. No. 188 A-1 part; east by R.S. No. 188 A-2 part; south by R.S. No. 633 part; west by R.S. No. 184 A-4 part	0'07
28. Personal inam, dry, R.S. No. 188 A-2 part, belonging to Jalasutram Venkateswara Rao, mortgagee Bavrisetti China Kutumbayya, bounded on the north by R.S. No. 188 A-2 part; east by R.S. No. 188 A-3 part; south by R.S. No. 633 part; west by R.S. No. 188 A-1 part	0'03
29. Personal inam, dry, R.S. No. 188 A-3 part, belonging to Bavrisetti China Kutumbayya and Venkata Subba Rao, bounded on the north by R.S. No. 188 A-3 part; east by R.S. No. 187-1 part; south by R.S. No. 633 part; west by R.S. No. 188 A-2 part	0'02
30. Personal inam, dry, R.S. No. 190 A part, belonging to Vyakaranam Venkata Suryanarayana Sastrulu, bounded on the north and east by R.S. No. 190 A part; south by R.S. Nos. 633 part and 634 part; west by R.S. No. 187-1 part	0'06

31. Personal inam, dry, R. S. No. 190 A part, belonging to Bavirisetti China Kutumbayya and Venkata Subba Rao, bounded on the north by R.S. No. 190 A part; east by R.S. No. 191 part; south by R.S. No. 634 part; west by R.S. No. 190 A part	acs.
32. Personal inam, dry, R.S. No. 13d B part, belonging to Jalasutram Lakshmayamma, bounded on the north by R.S. No. 65 part; east by R.S. No. 188 B-1 part; south by R.S. No. 184 B part; west by R.S. No. 653 part	0'04
33. Personal inam, dry, R.S. No. 188 B-1 part, belonging to Jalasutram Brahmayya, bounded on the north by R.S. No. 633 part; east by R.S. No. 188 B-2 part; south by R.S. No. 188 B-1 part; west by R.S. No. 184 B part	0'07
34. Personal inam, dry, R.S. No. 188 B-2 part belonging to Jalasutram Venkateswara Rao, mortgagee Bavirisetti China Kutumbayya, bounded on the north by R.S. No. 633 part; east by R.S. No. 188 B-3 part; south by R.S. No. 188 B-2 part; west by R.S. No. 188 B-1 part	0'03
35. Personal inam, dry, R.S. No. 188 B-3 part, belonging to Bavirisetti China Kutumbayya and Venkata Subba Rao, bounded on the north by R.S. No. 633 part; east by B.S. No. 190 B-1 part; south by R.S. No. 188 B-3 part; west by R.S. No. 188 B-2 part	0'03
36. Personal inam, dry, R.S. No. 190 B-1 part, belonging to Bavirisetti China Kutumbayya and Venkata Subba Rao, bounded on the north by R.S. Nos. 633 part and 634 part; east by R.S. No. 191 B part; south by R.S. No. 190 B-1 part; west by R.S. No. 188 B-3 part	0'06
37. Personal inam, dry, R.S. No. 191 B part, belonging to Maganti Dakshinamurti, bounded on the north by R.S. No. 634 part; east by R.S. No. 194 B part; south by R.S. No. 191 B part; west by R.S. No. 190 B-1 part	0'13
38. Personal inam, dry, R.S. No. 194 B part, belonging to Kuchibhotla Hanumantha Rao, bounded on the north by R.S. Nos. 634 part and 635 part; east by B.S. No. 193 B part; south by R.S. No. 194 B part; west by R.S. No. 191 B part	0'05
39. Devadaya service inam, dry, R.S. No. 732 A part, belonging to Sri Venugopalaswami Varu and Sri Nageswaraswami Varu by trustee the Zamindar of Vuyyur estate, bhuktadars Kummaraipalepu Kanakaya and Munangi Nayudu, bounded on the north by R.S. No. 234-2 part; east by R.S. No. 232 A part; south by R.S. No. 637 part; west by R.S. Nos. 231 part and 235 part	0'09
40. Personal inam, dry, R.S. No. 234-2 part, belonging to Dandibhotla Ramamurti, bounded on the north by R.S. No. 234-1 part; east by R.S. No. 234-2 part; south by R.S. No. 232 A part; west by B.S. No. 233 part	0'04
41. Personal inam, dry, R.S. No. 234-1 part, belonging to Bavirisetti Koteswara Rao alias Byragi, bounded on the north by R.S. No. 235 part; east by R.S. No. 234-1 part; south by R.S. No. 234-2 part; west by R.S. No. 233 part	0'05
42. Devadaya service inam, dry, R.S. No. 232 B part, belonging to Sri Venugopalaswami Varu and Sri Nageswaraswami Varu by trustee the Zamindar of Vuyyur estate, bhuktadars Kummaraipalepu Kanakaya and Munangi Nayudu, bounded on the north by R.S. No. 638 part; east by R.S. No. 240 part; south by R.S. No. 241 part; west by R.S. No. 232 B part	0'08
	0'05
	Total .. 2'430

N.B.—Melvaramdar for the ryoti lands and kattubadidars for the personal inams and devadaya service inams except for S. No. 164 B & C is the Zamindar of Medur estate.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of lands required to be taken up for excavating bodhis Nos. 23 and 24 under No. XI, Mopidevi channel in Pedakallepalli village of Divi taluk, Kistna district, published at page 1041 of Part I of the Fort St. George Gazette, dated 23rd July 1935—

For S. Nos. 225, 221, 220, 212, 247, 252, 253, 251 and 207, read the following items:—

1 Personal inam, dry, R.S. No. 225 B part, belonging to Vemuri Krishnamurti Sastri, bounded on the north by R.S. No. 221 part; east by R.S. No. 225 B part; south by R.S. No. 226 part; west by R.S. No. 688 part	acs.
2 Devadaya service inam, dry, R.S. No. 221 part, belonging to Sri Durga Nageswaraswami Varu by trustee the Zamindar of Devarakota estate, bounded on the north by R.S. Nos. 222, 218 and 219 parts; east by R.S. No. 221 part and B.S. No. 220-3 part; south by R.S. No. 221 B part; west by R.S. Nos. 688 and 222 parts	0'01
3 Ryoti, dry, B.S. No. 220-3 part, belonging to Yedavalli Srimannarayana, being minor, guardian and paternal grandmother Ananta Lakshmidamma, bounded on the north by R.S. No. 219 part; east by R.S. No. 212 B part; south by B.S. No. 220-3 part; west by R.S. No. 221 part	0'20
4 Personal inam, dry, R.S. No. 212 B part, belonging to Madduri Subbayya, bounded on the north by R.S. No. 212 part; east by R.S. No. 212 B part; south by R.S. No. 212 part; west by B.S. No. 220-3 part	0'06
5 Personal inam, dry, R.S. No. 212 B part, registered inamdar Madduri Subbayya, bhuktadar Pillalamarri Subbarao, bounded on the north by R.S. No. 212 part; east by B.S. No. 214 part; south by R.S. No. 212 part; west by R.S. No. 212 B part	0'14
6 Ryoti, dry, B.S. No. 247-4 part, belonging to Namburi Venkateshalam, bounded on the north by B.S. No. 248-3 & 1 parts; east by B.S. No. 247-3 part; south by B.S. No. 247-4 part; west by B.S. No. 248-3 part	0'01
7 Ryoti, dry, B.S. No. 247-3 part, belonging to Prabhata Anjaneyulu and Prabhata Nagayya, bounded on the north and east by B.S. No. 248-1 part; south by B.S. No. 247-3 part; west by B.S. No. 247-4 part	0'01

8 Ryoti, dry, B.S. No. 247-1 part, belonging to Sista Venkatanarasimham, bounded on the north by B.S. No. 247-1 part; east by B.S. No. 217-2 part; south by B.S. No. 247-1 part; west by B.S. No. 248-16 part	acs.
9 Ryoti, dry, B.S. No. 247-1 part, belonging to Sista Venkatanarasimham, bounded on the north by B.S. No. 247-1 part; east by B.S. No. 247-2 part; south and west by B.S. No. 247-1 part	0'03
10 Ryoti, dry, B.S. No. 247-2 part, belonging to Dhulipala Dharmakoteswarudu, bounded on the north by B.S. No. 247-3 part; east by B.S. No. 252-2 part; south by B.S. No. 247-2 part; west by B.S. No. 247-1 part	0'001
11 Ryoti, dry, B.S. No. 252-2 part, belonging to Pillalamarri Venkateswarlu, Pillalamarri Venkatasivayya and Pillalamarri Satyanarayana, bounded on the north by B.S. No. 252-2 part; east by B.S. No. 252-5 part; south by B.S. No. 252-2 part; west by B.S. No. 247-2 part	0'02
12 Ryoti, dry, B.S. No. 252-5 part, belonging to Pillalamarri Venkateswarlu, Pillalamarri Venkatasivayya and Pillalamarri Satyanarayana, bounded on the north by B.S. No. 252-5 part; east by B.S. No. 252-6 part; south by B.S. No. 252-5 part; west by B.S. No. 252-2 part	0'01
13 Ryoti, dry, B.S. No. 252-6 part, belonging to Pillalamarri Krishnaya, bounded on the north by B.S. No. 252-8 part; east by B.S. No. 252-7 part; south by B.S. No. 252-6 part; west by B.S. No. 252-5 part	0'01
14 Ryoti, dry, B.S. No. 252-7 part, belonging to Pillalamarri Krishnaya, bounded on the north by B.S. No. 252-7 part; east by B.S. No. 252-8 part; south by B.S. No. 252-7 part; west by B.S. No. 252-6 part	0'02
15 Ryoti, dry, B.S. No. 252-8 part, belonging to Pillalamarri Nagabhushanam, bounded on the north by B.S. No. 249-5 part; east by B.S. No. 253-1 part; south by B.S. No. 252-8 part; west by B.S. No. 252-7 part	0'03
16 Ryoti, dry, B.S. No. 253-1 part, belonging to Pillalamarri Nagabhushanam, bounded on the north by B.S. No. 253-1 part; east by B.S. No. 253-2 part; south by B.S. No. 253-1 part; west by B.S. No. 252-8 part	0'04
17 Ryoti, dry, B.S. No. 253-2 part, belonging to Prabhata Venkata Krishnasastri and Prabhata Sestaramayya, bounded on the north by B.S. No. 251-10 part; east and south by B.S. No. 253-2 part; west by B.S. No. 253-1 part	0'04
18 Ryoti, dry, B.S. No. 251-10 part, belonging to Yarla-gadda Nagayya, bounded on the north by B.S. No. 251-9 part; east by B.S. No. 251-10 part; south by B.S. Nos. 251-10 and 253-2 parts; west by B.S. No. 251-10 part	0'06
19 Ryoti, dry, B.S. No. 251-10 part, belonging to Yarla-gadda Nagayya, bounded on the north by B.S. No. 251-9 part; east by B.S. No. 255-8 part; south and west by B.S. No. 251-10 part	0'11
20 Ryoti, dry, B.S. No. 251-9 part, belonging to Yedavalli Sreemannarayana, being minor, guardian paternal grandmother Ananta Lakshmidamma, bounded on the north by B.S. No. 251-8 part; east by B.S. Nos. 255-8 and 250 parts; south by B.S. No. 251-10 part; west by B.S. No. 251-9 part	0'002
21 Ryoti, dry, B.S. No. 251-8 part, belonging to Vempati Parvathavardhanamma, wife of Kutumbasastri, bounded on the north and east by B.S. No. 250 part; south by B.S. No. 251-9 part; west by B.S. No. 251-8 part	0'06
22 Ryoti, dry, B.S. No. 207-2 part, belonging to Nimmakuri Venkata Subbayya, bounded on the north by B.S. No. 199 part; east by B.S. No. 207-1 part; south by R.S. No. 206; west by B.S. No. 207-2 part	0'03
	0'08
	Total .. 1'064

NOTE.—The Zamindar of Devarakota estate is the melvaramdar for ryoti lands and kattubadidar for personal and devadaya inam lands.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of lands required to be taken up for excavating field bodhis 1, 3, 4, 5, 7 and 8 of No. 2, Pedakallepalli North Branch channel in Pedakallepalli village of Divi taluk, Kistna district, published at page 1041 of Part I of the Fort St. George Gazette, dated 23rd July 1935—

For S. Nos. 195, 185, 163, 162, 159, 155, 154, 192, 190, 191, 186, 187, 180, 179, 177, 124, 122, 121, 120, 119, 118, 106, 103, 102, 101, 17 and 17, read the following items:—

1. Personal inam, dry, R.S. No. 195 B part, belonging to Zamindar of Devarakota estate, bounded on the north by R.S. No. 195 B part; east by B.S. No. 186; south by R.S. No. 196 part; west by R.S. No. 691 part	acs.
2. Devadaya service inam, dry, R.S. No. 185 part, belonging to Sreedurga Nageswaraswami Varu by trustee the Zamindar of Devarakota estate, bounded on the north and east by R.S. No. 185 part; south and west by B.S. No. 166	0'13
3. Personal inam, dry, R.S. No. 163 part, belonging to Zamindar of Devarakota estate, bounded on the north and east by R.S. No. 163 part; south by B.S. No. 166; west by R.S. No. 165 part	0'04
4. Personal inam, dry, R.S. No. 163 C part, belonging to Adivi Punyakoti, bounded on the north by R.S. No. 163 part; east by B.S. No. 162-12; south by B.S. No. 166; west by R.S. No. 163 part and B.S. No. 160	0'05
5. Ryoti, dry, B.S. No. 162-12 part, belonging to Addepalli Venkataramabrahmam, bounded on the north by B.S. No. 162-12 part; east by B.S. No. 162-11 part; south by B.S. No. 166 part; west by R.S. No. 163 part	0'10
6. Ryoti, dry, B.S. No. 162-11 part, belonging to Dulipala Dharmakoteswarudu, bounded on the north by B.S. No. 162-11 part; east by B.S. No. 162-10 part; south by B.S. No. 166 part; west by B.S. No. 162-12 part	0'04
	0'01

7. Ryoti, dry, B.S. No. 162-10 part, belonging to Veturi Balakrishna Sastri, bounded on the north by B.S. No. 162-9 part; east by B.S. No. 162-9 part; south by B.S. No. 166 part; west by B.S. No. 162-11 part	ACS.
8. Ryoti, dry, B.S. No. 162-9 part, belonging to Prabhala Satyanarayana, bounded on the north by B.S. No. 162-7 part & 9 part; east by B.S. No. 166 part; west by B.S. No. 162-9 part & 10 part	0-01
9. Ryoti dry, B.S. No. 162-8 part, belonging to Dhulipala Dharmakoteswarudu, bounded on the north by B.S. No. 162-8 part; east by B.S. No. 160 part; south by B.S. No. 162-8 part; west by B.S. No. 162-9 part	0-15
10. Ryoti, dry, B.S. No. 159-1 part, belonging to Prabhala Durgangeswaram, being minor guardian mother Sectaramamma, bounded on the north by B.S. No. 149-1 part; east by B.S. No. 158-5 part; south by B.S. No. 159-1 part; west by B.S. No. 161 part	0-025
11. Ryoti, dry, B.S. No. 159-8 part, belonging to Golla Kotayya and Golla Venkayya, bounded on the north by B.S. Nos. 158-1 part and 157-2 part; east and south by B.S. No. 159-8 part; west by B.S. No. 158-6 part	0-05
12. Ryoti, dry, B.S. No. 155-1 part, belonging to Golla Pichayya, Golla Rangayya, Golla Subbarao, Golla Pullayya and Golla Narayana, bounded on the north by B.S. No. 155-1 part; east by B.S. No. 151-6 part; south by B.S. No. 156 and B.S. No. 155-2 part; west by B.S. No. 157-1 part	0-01
13. Ryoti, dry, B.S. No. 154-6 part, belonging to Golla Ramamoorti, bounded on the north by B.S. No. 151 part; east by B.S. No. 153 part; south by B.S. No. 154-6 part; west by B.S. No. 155-1 part	0-06
14. Ryoti, dry, B.S. No. 192-1 part, belonging to Addepalli Buchi Venkayya, bounded on the north by B.S. No. 192-1 part; east by B.S. No. 192-2 part; south by B.S. No. 192-1 part; west by B.S. No. 191-1 part	0-11
15. Ryoti, dry, B.S. No. 192-2 part, belonging to Vemuri Parabrahma Sastri, bounded on the north by B.S. No. 189 part; east by B.S. No. 193 part; south by B.S. No. 192-2 part; west by B.S. No. 191-1 part	0-04
16. Ryoti, dry, B.S. No. 190-1 part, belonging to Mutunuri Ravamma, widow of Nagabhushanam, bounded on the north by B.S. No. 187-1 part; east by B.S. No. 190-1 part; south by B.S. No. 190-2 part; west by B.S. No. 186-4 part	0-10
17. Ryoti, dry, B.S. No. 190-2 part, belonging to Vemuri Krishnamoorti Sastri, bounded on the north by B.S. No. 190-1 part & 1 part; east by B.S. No. 190-2 part; south by B.S. No. 191-1 part; west by B.S. No. 186-4 part	0-055
18. Ryoti, dry, B.S. No. 191-1 part, belonging to Addepalli Ghanthayya, bounded on the north by B.S. No. 180-2 part; east by B.S. No. 192-1 part; south and west by B.S. No. 191-1 part	0-10
19. Ryoti, dry, B.S. No. 191-1 part, belonging to Addepalli Ramaswami, bounded on the north by B.S. No. 191-1 part; east by B.S. No. 192-1 part; south and west by B.S. No. 191-1 part	0-10
20. Ryoti, dry, B.S. No. 186-2 part, belonging to Amlici Bulli Basavanna, bounded on the north by B.S. No. 185 part; east by B.S. No. 186-2 part; south by B.S. No. 187-1 part; west by B.S. No. 186-2 part	0-005
21. Ryoti, dry, B.S. No. 187-1 part, belonging to Ambati Bulli Basavanna bounded on the north by B.S. No. 186-2 part; east by B.S. No. 187-1 part; south by B.S. No. 190-1 part; west by B.S. No. 186-4 part	0-08
22. Ryoti, dry, B.S. No. 180-4 part, belonging to Addepalli Venkatanarasayya, bounded on the north by B.S. No. 181 part; east by B.S. No. 180-2 part; south by B.S. No. 180-4 part; west by B.S. No. 185 part	0-02
23. Ryoti, dry, B.S. No. 180-2 part, belonging to Addepalli Venkataramatarakam, bounded on the north by B.S. No. 179-1 part; east by B.S. No. 179-2 part; south by B.S. No. 180-2 part; west by No. 180-4 part	0-04
24. Ryoti, dry, B.S. No. 179-1 part, belonging to Addepalli Venkataramabrahmam, bounded on the north by B.S. No. 179-1 part; east by B.S. Nos. 177-2 part and 179 part; south by B.S. No. 180-2 part; west by B.S. No. 179-1 part	0-07
25. Ryoti, dry, B.S. No. 177-2 part, belonging to Vempati Venkatarakrisna Deekhatulu, bounded on the north and east by B.S. No. 177-2 part; south by B.S. Nos. 179-2 part and 178 part; west by B.S. No. 179-1 part	0-03
26. Ryoti, dry, B.S. No. 177-2 part, belonging to Vempati Venkatarakrishna Deekhatulu, bounded on the north by B.S. No. 177-2 part; east by B.S. Nos. 175 part and 178 part; south by B.S. Nos. 177-2 part and 178 part; west by B.S. No. 177-2 part	0-09
27. Ryoti, dry, B.S. No. 124-2 part, belonging to Ravi Krishnayya and Ravi Dasaradharamayya, bounded on the north by B.S. No. 124-1 part; east and south by B.S. No. 124-2 part; west by B.S. No. 170 part	0-10
28. Ryoti, dry, B.S. No. 124-1 part, belonging to Pillalamarri Subbarao, bounded on the north and east by B.S. No. 124-1 part; south by B.S. No. 124-2 part; west by B.S. No. 170 part	0-06
29. Ryoti, dry, B.S. No. 124-1 part, belonging to Pillalamarri Subbarao, bounded on the north and east by B.S. No. 107 part; south and west by B.S. No. 124-1 part	0-15
30. Ryoti, dry, B.S. No. 122 part, belonging to Yadavalli Sreemannarayana, being minor by guardian and paternal grandmother Ananta Lakshmiddevamma, bounded on the north by B.S. No. 107 part; east and south by B.S. No. 122 part; west by B.S. No. 123 part	0-04
31. Ryoti, dry, B.S. No. 122 part, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 107 part; east by B.S. No. 121-2 part; south and west by B.S. No. 122 part	0-055
32. Ryoti, dry, B.S. No. 121-2 part, belonging to Araja Sreeramulu and Araja Rangayya, bounded on the north by B.S. No. 117 part; east by B.S. No. 121-1 part; south by B.S. No. 121-2 part; west by B.S. No. 122 part	0-04
33. Ryoti, dry, B.S. No. 121-1 part, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 107 part; east by B.S. No. 420 part; south by B.S. No. 121-1 part; west by B.S. No. 121-2 part	0-04

34. Ryoti, dry, B.S. No. 120 part, belonging to Araja Chalarathi, Araja Sreeramulu, Araja Gopalaswamy, Araja Panakalu and Markandayulu, bounded on the north by B.S. No. 107 part; east and south by B.S. No. 120 part; west by B.S. No. 121-1 part	ACS.
35. Ryoti, dry, B.S. No. 120 part, belonging to Araja Bulleyya alias Krishnaswamy, bounded on the north by B.S. No. 107 part; east, south and west by B.S. No. 120 part	0-01
36. Ryoti, dry, B.S. No. 121 part, belonging to Araja Chalarathi, Araja Sreeramulu, Araja Gopalaswamy, Araja Panakalu and Araja Markandayulu, bounded on the north by B.S. No. 107 part; east by B.S. No. 119 part; south and west by B.S. No. 120 part	0-03
37. Ryoti, dry, B.S. No. 119 part, belonging to Ghanthasala Kutumbayya and Ghanthasala Lakshminarayana, bounded on the north by B.S. No. 107 part; east by B.S. No. 118-2 part; south by B.S. No. 119 part; west by B.S. No. 120 part	0-04
38. Ryoti, dry, B.S. No. 118-2 part, belonging to Araja Talayya alias Perayya, bounded on the north by B.S. No. 107 part; east and south by B.S. No. 118-2 part; west by B.S. No. 119 part	0-15
39. Ryoti, dry, B.S. No. 118-2 part, belonging to Araja Venkatappayya, bounded on the north by B.S. No. 107 part; east by B.S. No. 118-1 part; south and west by B.S. No. 118-2 part	0-02
40. Ryoti, dry, B.S. No. 118-1 part, belonging to Araja Veeraswami, bounded on the north by B.S. No. 107 part; east and south by B.S. No. 118-1 part; west by B.S. No. 118-2 part	0-035
41. Ryoti, dry, B.S. No. 118-1 part, belonging to Araja Ramayya, bounded on the north by B.S. No. 107 part; east by B.S. No. 117-2 part; south and west by B.S. No. 118-1 part	0-03
42. Home farm, dry, B.S. No. 106 part, belonging to Zamindar of Devarakota estate bounded on the north by B.S. No. 106 part; east by B.S. No. 103 part; south and west by B.S. No. 107 part	0-08
43. Home farm, dry, B.S. No. 103 part, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 103 part; east by B.S. No. 102 part; south by B.S. No. 107 part; west by B.S. No. 106 part	0-09
44. Home farm, dry, B.S. No. 102 part, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 102 part; east by B.S. No. 101 part; south by B.S. No. 107 part; west by B.S. No. 103 part	0-12
45. Home farm, dry, B.S. No. 101 part, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 101 part; east and south by B.S. No. 107 part; west by B.S. No. 102 part	0-07
46. Arenivani tank, poramboke, B.S. No. 17 part, belonging to Zamindar of Devarakota estate, bounded on the north by R.S. No. 706; east, south and west by B.S. No. 17 part	0-13
47. Arenivani tank, poramboke, B.S. No. 17 part, belonging to Zamindar of Devarakota estate, bounded on the north, east, south and west by B.S. No. 17 part	0-17
48. Arenivani tank, poramboke, B.S. No. 17 part, belonging to Zamindar of Devarakota estate, bounded on the north and east by B.S. No. 17 part; south by R.S. No. 109; west by B.S. No. 17 part	0-15
49. Arenivani tank, poramboke, B.S. No. 17 part, belonging to Zamindar of Devarakota estate, bounded on the north and east by B.S. No. 17 part; south by B.S. No. 111 part; west by B.S. No. 17 part	0-15
50. Arenivani tank, poramboke, B.S. No. 17 part, belonging to Zamindar of Devarakota estate, bounded on the north and east by B.S. No. 17 part; south by R.S. No. 112 and B.S. No. 17 part; west by B.S. No. 17 part	0-19
51. Arenivani tank, poramboke, B.S. No. 17 part, belonging to Zamindar of Devarakota estate, bounded on the north, east, south and west by B.S. No. 17 part	0-17
52. Arenivani tank, poramboke, B.S. No. 17 part, belonging to Zamindar of Devarakota estate, bounded on the north, east and south by B.S. No. 17 part; west by R.S. No. 706	0-22
Total .. 3 915	

N.B.—The Zamindar of Devarakota estate is the melvaramdar for ryoti and home farm and Arenivani tank poramboke lands and kattubadidar for personal and devadayam inam lands.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of lands required to be taken up for excavating the bodhis Nos. 12 to 17 to Pothumarru channel in Venkatapuram village of Kaikalur taluk, Kistna district, published at page 983 of Part I of the Fort St. George Gazette, dated 9th July 1935—

For 'S. Nos. 142, 141, 114, 111, 19, 142, 146, 148, 149, 150, 152, 144, 146, 156, 153, 133, 132, 169, 173, 167, 175, 179, 127, 128, 130, 171, 174, 186, 185, 182, 128, 187, 193, 197, 191, 188 and 172; read the following items:—

1. Ryotwari, dry, R.S. No. 142 A-2 part, pattadar Gudipati Venkatappaiah, bhuktadars Katari Kasakaraju and Chintalapati Suryaprakasarao, mortgages (1) Tadikonda Sreeramulu, (2) Kala Ramaseshamma, (3) Kala Venkata Subbarao and his seven brothers and (4) Gorti Annayapadeekhatulu, bounded on the north by R.S. No. 141-2 part; east by R.S. No. 142 A-2 part; south by R.S. No. 213 part; west by Sanarudravaram	ACS.
2. Ryotwari, dry, R.S. No. 141-2 part, belonging to Gurezada Dakshinamoorthy, Gurazada Sectamma and Tadanki Sreeramulu, bounded on the north by R.S. No. 115 part; east by R.S. No. 141-2 part; south by R.S. No. 142 A-2 part; west by Sanarudravaram and R.S. No. 141-1 part	0-11
3. Ryotwari, dry, R.S. No. 114-1 part, belonging to Gorti Annayapadeekhatulu, bounded on the north by R.S. No. 112 part; east by R.S. No. 114-1 part; south by R.S. No. 115 part; west by Sanarudravaram	0-33
	0-29

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| <p>4. Ryotwari, dry, R.S. No. 111-1 part, belonging to Gorti Venkatappayya, bounded on the north by R.S. No. 19-2 part; east by R.S. No. 111-1 part; south by R.S. No. 112 part; west by Sanarudravaram</p> <p>5. Ryotwari, dry, R.S. No. 19-2 part, belonging to Gorti Venkatasubbarao, bounded on the north by R.S. No. 19-1 part; east by R.S. No. 19-2 part; south by R.S. No. 111-1 part; west by Sanarudravaram</p> <p>6. Ryotwari, dry, R.S. No. 19-1 part, belonging to (1) Gorti Veeralah, (2) Remani Suryanarayana and (3) Kala Viswanadham, having died his sons (1) Kala Venkata Subbarao, (2) Kameswararao, (3) Gangadhara Sastri, (4) Gopala Krishnamurthy, (5) Seetaramanjaneyulu, (6) Satyanarayanamoorthy, (7) Lakshmanamoorthy and (8) Bharata Sastri, Nos. (2) to (8) being minors, brother and guardian No. (1) Venkatasubbarao, bounded on the north by R.S. Nos. 17 part and 19-1 part; east by R.S. Nos. 19-1 part and 20-3 part; south by R.S. No. 19-2 & 2 parts; west by Sanarudravaram</p> <p>7. Ryotwari, dry, R.S. No. 19-1 part, belonging to (1) Gorti Veeralah, (2) Remani Suryanarayana and (3) Kala Viswanadham, having died, his sons (1) Kala Venkata Subbarao, (2) Kameswararao, (3) Gangadhara Sastri, (4) Gopala Krishnamurthy, (5) Seetaramanjaneyulu, (6) Satyanarayanamoorthy, (7) Lakshmanamoorthy and (8) Bharata Sastri, Nos. (2) to (8) being minors brother and guardian No. (1) Venkatasubbarao, bounded on the north by R.S. No. 19-1 part; east by R.S. No. 20-1 part; south by R.S. No. 19-1 part; west by R.S. No. 20-3 part</p> <p>8. Ryotwari, dry, R.S. No. 142 B part, pattadar Gudipati Venkatappaiah, bhuktadar Chintalapati Suryaprakasarao, mortgagee Kala Ramaseehamma, Kala Venkata Subbarao and his brothers and Gorti Annappadeekhatulu and Tadjkonda Sreeramamoorti, bounded on the north by R.S. No. 213 part; east by R.S. No. 142 B part; south by R.S. No. 146-1 part; west by R.S. No. 142 B part</p> <p>9. Ryotwari, dry, R.S. No. 146-1 part, belonging to (1) Gorti Veeralah, (2) Kala Venkata Subbarao and Kameswararao, (3) Gangadhara Sastri, (4) Gopala Krishnamurthy, (5) Seetharamanjaneyulu, (6) Satyanarayanamurthy, (7) Lakshmanamurthy and (8) Bharata Sastri, Nos. (2) to (8) being minors, brother and guardian K. V. Subbarao, bhuktadar Gorti Veeralah, bounded on the north by R.S. No. 142 B part; east by R.S. No. 146-1 part; south by R.S. No. 147 part; west by R.S. No. 146-1 part</p> <p>10. Inam, dry, R.S. No. 149-1 part, belonging to Gudipati Narasiah, mortgagee Pulavarti Lakshmanaswami, bounded on the north by R.S. No. 147 part; east by R.S. No. 148-1 part; south by R.S. No. 148-2 part; west by R.S. No. 148-1 part</p> <p>11. Inam, dry, R.S. No. 148-2 part, belonging to (1) Gorti Venkatappaiah, (2) Gorti Mangamma, (3) Gorti Ramamurthy and (4) Gorti Vallabheswarudu, having died, his sons (1) Gorti Viswanadham, (2) Gorti Ramabhadrudu and (3) Gorti Satyanarayana, Nos. (1) to (3) being minors, mother and guardian Annappurnamma, bounded on the north by R.S. No. 148-1 part; east by R.S. No. 148-2 part; south by R.S. No. 148-3 part; west by R.S. No. 148-2 part</p> <p>12. Inam, dry, R.S. No. 148-3 part, belonging to Gorti Annappadeekhatulu, bounded on the north by R.S. No. 148-2 part; east by R.S. No. 148-3 part; south by R.S. No. 148-4 part; west by R.S. No. 148-3 part</p> <p>13. Inam, dry, R.S. No. 148-4 part, belonging to Gorti Venkatappaiah, bounded on the north by R.S. No. 148-3 part; east by R.S. No. 148-4 part; south by R.S. No. 149-1 part; west by R.S. No. 149-4 part</p> <p>14. Inam, dry, R.S. No. 149-1 part, belonging to (1) Dheram Peda Narasiah and (2) Dheram China Narasiah, having died, his sons (1) Subramanyam, (2) Ramalingam, (3) Ramalah, (4) Suryanarayana and (5) Krishnamoorthy, Nos. (1) to (5) being minors mother and guardian Seetamma, bounded on the north by R.S. No. 148-4 part; east by R.S. No. 149-1 part; south and west by R.S. No. 149-3 part</p> <p>15. Inam, dry, R.S. No. 149-3 part, belonging to Gorti Annappadeekhatulu, bounded on the north by R.S. No. 149-1 part; east by R.S. No. 149-3 part; south by R.S. No. 149-2 part; west by R.S. No. 149-3 part</p> <p>16. Inam, dry, R.S. No. 149-2 part, belonging to Gorti Annappadeekhatulu and Gorti Veeralah, bounded on the north by R.S. No. 149-3 part; east by R.S. No. 149-2 part; south by R.S. No. 150-1 part; west by R.S. No. 149-2 part</p> <p>17. Ryotwari, dry, R.S. No. 150-1 part, belonging to Gorti Annappadeekhatulu, bounded on the north by R.S. No. 149-2 part; east by R.S. No. 150-1 part; south by R.S. No. 151 part; west by R.S. No. 150-1 part</p> <p>18. Ryotwari, dry, R.S. No. 152-1 part, belonging to (1) Dheram Peda Narasayya and (2) Dheram China Narasayya, having died, his sons (i) Subramanyam, (ii) Ramalingam, (iii) Ramalah, (iv) Suryanarayana and (v) Krishnamoorthy, being minors, mother and guardian Seetamma, bounded on the north by R.S. No. 151 part; east by R.S. No. 152-1 part; south by Kalidindi; west by Sanarudravaram</p> <p>19. Personal Inam, dry, R.S. No. 144 B-2 part, belonging to Ammanamanchi Subramanyam, bounded on the north by R.S. No. 215 part; east by R.S. No. 144 B part & B-2 part; south by R.S. No. 146 part; west by R.S. No. 144 B part</p> <p>20. Personal Inam, dry, R.S. No. 144 B-2 part, belonging to Ammanamanchi Satyanarayana, bounded on the north by R.S. No. 144 B part; east by R.S. No. 144 B-2 part; south by R.S. No. 146 part; west by R.S. No. 144 B-2 part</p> <p>21. Personal Inam, dry, R.S. No. 144 B-2 part, belonging to Ammanamanchi Ramaswami, bounded on the north and east by R.S. No. 144 B part; south by R.S. No. 146 part; west by R.S. No. 144 B-2 part</p> <p>22. Personal Inam, dry, R.S. No. 146-6 part, belonging to Gorti Venkatappaiah, bounded on the north by R.S. No. 144 B part; east by R.S. No. 146-6 part; south by R.S. No. 158 part; west by R.S. No. 146-6 part</p> | <p>ACs.</p> <p>0'28</p> <p>0'07</p> <p>0'40</p> <p>0'07</p> <p>0'13</p> <p>0'06</p> <p>0'03</p> <p>0'03</p> <p>0'03</p> <p>0'03</p> <p>0'02</p> <p>0'07</p> <p>0'05</p> <p>0'09</p> <p>0'11</p> <p>0'16</p> <p>0'05</p> <p>0'02</p> <p>0'08</p> | <p>23. Personal Inam, dry, R.S. No. 156-6 part, belonging to Gorti Ramamoorthy Sarma, bounded on the north by R.S. No. 158 part; east by R.S. No. 157 part; south by R.S. No. 161-1 part; west by R.S. No. 156-6 part</p> <p>24. Ryotwari, dry, R.S. No. 153-4 part, belonging to Kovvuri Venkatabhottlu, bounded on the north by R.S. No. 162 part; east by R.S. No. 163-3 part; south by Kalidindi; west by R.S. No. 153 part</p> <p>25. Inam, dry, R.S. No. 133-3 part, belonging to Remani Kamavadhanulu, bounded on the north by R.S. No. 134 part; east by R.S. No. 133-3 part & 6 part; south by R.S. No. 133-6 part; west by R.S. No. 133-3 part</p> <p>26. Inam, dry, R.S. No. 133-6 part, belonging to Remani Jagannadham, bounded on the north by R.S. No. 133-3 part; east by R.S. No. 133-6 part; south by R.S. No. 132-4 A part; west by R.S. No. 138-3 part</p> <p>27. Inam, dry, R.S. No. 132-4 A part, belonging to Kala Viswanadham having died, his sons (1) Kala Venkata Subbarao, (2) Kala Kameswararao, (3) Kala Gangadhara Sastri, (4) Kala Gopalakrishnamoorthy, (5) Kala Seetaramanjaneyulu, (6) Kala Satyanarayanamoorthy, (7) Kala Lakshmanamoorthy and (8) Kala Bharatasastri, Nos. (2) to (8) being minors by brother and guardian No. (1), bounded on the north by R.S. No. 133-6 part; east by R.S. No. 132-4 A part; south by R.S. No. 132-6 part; west by R.S. No. 132-4 A part</p> <p>28. Ryotwari, dry, R.S. No. 132-6 part, belonging to Kala Viswanadham having died, his sons (1) Kala Venkata Subbarao, (2) Kala Kameswararao, (3) Kala Gangadhara Sastri, (4) Kala Gopalakrishnamoorthy, (5) Kala Seetaramanjaneyulu, (6) Kala Satyanarayanamoorthy, (7) Kala Lakshmanamoorthy and (8) Kala Bharatasastri, Nos. (2) to (8) being minors, by brother and guardian No. (1), bounded on the north by R.S. No. 132-4 A part; east by R.S. No. 132-6 part; south by R.S. No. 170 part; west by R.S. No. 132-6 part</p> <p>29. Inam, dry, R.S. No. 169-1 part, belonging to (1) Dheram Peda Narasayya and (2) Dheram China Narasayya, having died, his sons (i) Dheram Subramanyam, (ii) Dheram Ramalingam, (iii) Dheram Ramalah, (iv) Dheram Suryanarayana and (v) Dheram Krishnamoorthy, being minors, by mother and guardian Seetamma, bounded on the north by R.S. No. 170 part; east by R.S. No. 169-1 part; south by R.S. No. 173-1 part; west by R.S. No. 168 part</p> <p>30. Inam, dry, R.S. No. 173-1 part, belonging to Pasupuleti Venkata Lakshamma, bounded on the north by R.S. No. 169-1 part; east by R.S. No. 173-1 part; south by R.S. No. 167-2 part; west by R.S. No. 168 part</p> <p>31. Ryotwari, dry, R.S. No. 167-2 part, belonging to (1) Gorti Seetalah and (2) Gorti Veeralah, having died, his son Gorti Ramaswami, being minor by guardian No. (1), bounded on the north by R.S. No. 173-1 part; east by R.S. No. 167-2 part; south by R.S. No. 175-3 part; west by R.S. No. 167-2 part</p> <p>32. Ryotwari, dry, R.S. No. 175-3 part, belonging to Gudipati Narasayya, bounded on the north by R.S. Nos. 167-2 part and 175-3 part; east by R.S. No. 175-7 part; south by R.S. No. 175-3 part & 4 part; west by R.S. No. 175-3 part</p> <p>33. Ryotwari, dry, R.S. No. 175-4 part, belonging to Kovvuri Seshamma, bounded on the north by R.S. No. 175-3 part; east by R.S. No. 175-4 part; south by R.S. No. 178 A part; west by R.S. Nos. 175-4 part and 168 part</p> <p>34. Ryotwari, dry, R.S. No. 175-7 part, belonging to Kovvuri Venkatabhottlu, bounded on the north by R.S. No. 175-7 part; east by R.S. No. 175-8 part; south by R.S. No. 175-7 part; west by R.S. No. 175-3 part</p> <p>35. Ryotwari, dry, R.S. No. 175-8 part, belonging to Gorti Ramamoorthy Sarma, bounded on the north by R.S. No. 175-8 part; east by R.S. No. 174 part; south by R.S. No. 175-8 part; west by R.S. No. 175-7 part</p> <p>36. Ryotwari, dry, R.S. No. 179-1 part, belonging to President, Co-operative Credit Society, Kalidindi, bounded on the north by R.S. No. 178 part; east by R.S. No. 179-1 part; south by Kalidindi; west by R.S. No. 164 part</p> <p>37. Ryotwari, dry, R.S. No. 127 B-2 part, belonging to Gorti Annappadeekhatulu, bounded on the north by R.S. No. 219 part; east by R.S. No. 127 B-2 part; south by R.S. No. 128-1 part; west by R.S. No. 127 B-2 part</p> <p>38. Inam, dry, R.S. No. 128-1 part, belonging to Gorti Annappadeekhatulu, bounded on the north by R.S. No. 127 B-2 part; east by R.S. No. 128-1 part; south by R.S. No. 128-2 part; west by R.S. No. 129 part</p> <p>39. Inam, dry, R.S. No. 128-2 part, belonging to Rupakula Subbalah alias Subramanyam, bounded on the north by R.S. No. 128-1 part; east by R.S. No. 128-2 part; south by R.S. No. 130-6 part; west by R.S. No. 129 part</p> <p>40. Ryotwari, dry, R.S. No. 130-6 part, belonging to Gorti Ramamoorthy Sarma, bounded on the north by R.S. No. 128-2 part; east by R.S. No. 130-6 part; south by R.S. No. 171-1 part; west by R.S. Nos. 129 part and 130-6 part</p> <p>41. Ryotwari, dry, R.S. No. 171-5 part, belonging to Lanka Rattalah, mortgagee Hari Yallalah, bounded on the north by R.S. No. 130-7 part, 8 part & 9 part; east by R.S. No. 171-5 part; south and west by R.S. No. 171-1 part & 5 part</p> <p>42. Inam, dry, R.S. No. 171-4 B part, pattadar Chodavarapu Venkatachamma, bhuktadar Kovvuri Seshamma, bounded on the north by R.S. No. 171-1 part; east by R.S. No. 183 part; south by R.S. No. 172-2 part; west by R.S. No. 171-4 part</p> <p>43. Inam, dry, R.S. No. 172-2 part, belonging to Goripati Annappadeekhatulu, bounded on the north by R.S. No. 171-4 part; east by R.S. No. 172-2 part; south by R.S. No. 174-3 part; west by R.S. No. 172-2 part</p> | <p>ACs.</p> <p>0'14</p> <p>0'16</p> <p>0'09</p> <p>0'05</p> <p>0'05</p> <p>0'03</p> <p>0'09</p> <p>0'09</p> <p>0'09</p> <p>0'14</p> <p>0'07</p> <p>0'07</p> <p>0'06</p> <p>0'15</p> <p>0'01</p> <p>0'01</p> <p>0'12</p> <p>0'07</p> <p>0'12</p> <p>0'07</p> <p>0'07</p> <p>0'07</p> <p>0'07</p> |
|--|---|--|---|

44. Ryotwari, dry, R.S. No. 174-3 part, belonging to Machavarapu Lakshmidewamma, Kaldindi Veeraswami and Kaldindi Mahankali, bounded on the north by R.S. No. 172-2 part; east by R.S. No. 174-4 part; south and west by R.S. No. 174-3 part ..	40s.
45. Ryotwari, dry, R.S. No. 174-4 part, belonging to Kovvuri Subbarao, bounded on the north by R.S. No. 187 part; east by R.S. Nos. 187 part and 186-1 part; south by R.S. No. 174-4 part; west by R.S. No. 174-4 part & 3 part ..	0'03
46. Ryotwari, dry, R.S. No. 186-1 part, belonging to Adinarayana, bounded on the north by R.S. No. 187 part; east by R.S. No. 185 part; south by R.S. No. 186-1 part; west by R.S. No. 174-4 part ..	0'06
47. Ryotwari, dry, R.S. No. 185 part, belonging to Gorti Sreeramamurti and Gorti Venkateswarlu alias Venkatchalpati, bounded on the north by R.S. No. 187 part; east by R.S. No. 185 part; south by R.S. No. 184 part; west by R.S. No. 186 part ..	0'11
48. Ryotwari, dry, R.S. No. 182-1 part, pattadar Lanka Rattalah, bhuktadar and purchaser Kothapalli Venkata Krishnasiah, bounded on the north by R.S. No. 184 part; east and south by R.S. No. 182-2 part; west by R.S. No. 182-1 part ..	0'22
49. Ryotwari, dry, R.S. No. 182-2 part, belonging to Guljarlapudi Raghavulu, bounded on the north by R.S. No. 182-1 part; east by R.S. No. 182-2 part; south by R.S. No. 182-3 part; west by R.S. No. 182-2 part ..	0'01
50. Ryotwari, dry, R.S. No. 182-3 part, belonging to Remant Suryanarayana, bounded on the north by R.S. No. 182-2 part; east by R.S. No. 182-3 part; south by Kalidindi; west by R.S. No. 182-3 part ..	0'02
51. Ryotwari, dry, R.S. No. 88-5 part, belonging to (1) Dheram Peda Narasayya, (2) Dheram Subramanyam, (3) Dheram Ramalingam, (4) Dheram Ramajiah, (5) Dheram Suryanarayana and (6) Dheram Krishnamoorty, Nos. (2) to (6) being minors, mother and guardian Seetamma, bounded on the north by R.S. No. 222 part; east by R.S. No. 88-5 part; south by R.S. No. 88-1 part; west by R.S. No. 90 part ..	0'07
52. Personal inam, dry, R.S. No. 88-1 part, belonging to Velamuri Seetamma, bounded on the north by R.S. No. 88-5 part & 1 part; east by R.S. No. 88-1 part, 8 part & 2 part; south by R.S. Nos. 88-1 part and 191-3 part; west by R.S. No. 89 part ..	0'05
53. Personal inam, dry, R.S. No. 88-3 part, belonging to (1) Dheram Peda Narasayya, (2) Dheram Subramanyam, (3) Dheram Ramalingam, (4) Dheram Ramajiah, (5) Dheram Suryanarayana and (6) Dheram Krishnamoorty, Nos. (2) to (6) being minors, mother and guardian Seetamma, bounded on the north by R.S. No. 88-3 part; east by R.S. No. 88-4 part; south by R.S. No. 38-3 part; west by R.S. No. 88-1 part ..	0'20
54. Personal inam, dry, R.S. No. 88-4 part, belonging to Gudipati Narasayya, mortgagee Pulavarti Lakshmanaswami, bounded on the north by R.S. No. 88-4 part; east by R.S. No. 193-1 part; south by R.S. No. 88-4 part; west by R.S. No. 88-3 part ..	0'06
55. Personal inam, dry, R.S. No. 88-6 part, belonging to (1) Dheram Peda Narasayya, (2) Dheram Subramanyam, (3) Dheram Ramalingam, (4) Dheram Ramajiah, (5) Dheram Suryanarayana and (6) Dheram Krishnamoorty, Nos. (2) to (6) being minors, mother and guardian Seetamma, bounded on the north by R.S. No. 88-6 part; east by R.S. No. 88-7 part; south by R.S. No. 193-1 part; west by R.S. No. 88-4 part ..	0'04
56. Personal inam, dry, R.S. No. 88-7 part, belonging to Gudipati Narasayya, mortgagee Pulavarti Lakshmanaswami, bounded on the north by R.S. No. 88-7 part; east by R.S. No. 87 B-2 part; south by R.S. No. 87 B-1 part; west by R.S. No. 88-6 part ..	0'02
57. Devadayam inam, dry, R.S. No. 87 B-2 part, belonging to Sree Kodanda Ramaswami Varu, dharmakartas Gudipati Bhaskara Ramajiah, Gudipati Lakshminarayana, Gudipati Venkatappaiah and Gudipati Narasayya, bounded on the north by R.S. No. 87 B-2 part; east and south by R.S. No. 87-1 part; west by R.S. No. 88-7 part ..	0'05
58. Devadayam inam, dry, R.S. No. 87 B-1 part, belonging to Sree Kodanda Ramaswami Varu, dharmakartas Gudipati Bhaskara Ramajiah, Lakshminarayana, Venkatappaiah and Narasayya, bounded on the north by R.S. No. 87 B-2 part; east by R.S. No. 87 B-1 part; south by R.S. No. 193-3 part; west by R.S. No. 87-1 part ..	0'10
59. Ryotwari, dry, R.S. No. 193-1 part, belonging to Lanka Rattalah, bhuktadar and purchaser Kothapalli Venkataramajiah, bounded on the north by R.S. No. 88-6 part; east by R.S. No. 87-1 part; south by R.S. No. 193-1 part; west by R.S. No. 88-4 part ..	0'03
60. Ryotwari, dry, R.S. No. 193-3 part, belonging to Padamati Mangaya and Padamati Narisimulu, bounded on the north by R.S. No. 87-1 part; east by R.S. No. 194 part; south by R.S. No. 193-4 part; west by R.S. No. 193-3 part ..	0'02
61. Ryotwari, dry, R.S. No. 197-1 part, pattadars Katta Ramachandrudu, Namburi Suraparazu and Chakka Veeralah, bhuktadar K. Ramachendrudu, bounded on the north by R.S. No. 193-4 part; east by R.S. No. 197-1 part; south by R.S. No. 199 part; west by R.S. No. 197-1 part ..	0'07
62. Personal inam, dry, R.S. No. 88-2 part, belonging to (1) Dheram Peda Narasayya, (2) Dheram Subramanyam, (3) Dheram Ramalingam, (4) Dheram Ramajiah, (5) Dheram Suryanarayana and (6) Dheram Krishnamoorty, Nos. (2) to (6) being minors, mother and guardian Seetamma, bounded on the north and east by R.S. No. 88-2 part; south by R.S. No. 191-4 part; west by R.S. No. 88-1 part ..	0'02
63. Ryotwari, dry, R.S. No. 191-4 A part, belonging to Chakka Veeralah, bounded on the north by R.S. No. 88-2 part; east by R.S. No. 191-3 part; south by R.S. No. 191-4 A part; west by R.S. Nos. 189 part and 191-3 part & 2 part ..	0'01
64. Ryotwari, dry, R.S. No. 191-4 A part, belonging to Katta Ramachandrudu, bounded on the north by R.S. No. 191-4 A part; east by R.S. No. 191-4 B part; south and west by R.S. No. 189 part ..	0'06
Total ..	5'54

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by Land Acquisition Amendment Act XXXVIII of 1923, relating to the acquisition of lands for the construction of a ramp in Bommuvaniapalem village, Tenali taluk, Guntur district, published at page 1481 of Part I of the *Fort St. George Gazette*, dated 6th November 1935—

S. No. 86 part, for 'pattadar Bheemavarapu Seethamma, wife of Basivireddi, enjoyer Bhimavarapu Seethamma,' read 'pattadars Aremanda Kotireddi, Bhimavarapu Seshireddi, son of Bastvidars Aremanda mother Seethamma, Janga Gangireddi and Subbareddi, sons of Nagireddi, enjoyer Bhimavarapu Basivireddi (died), son Seshireddi, minor guardian Bhimavarapu Seethamma.'

S. No. 88 part, for 'pattadars Bonthu Kotireddi and Veerareddi, sons of Subbareddi, Bonthu Veerareddi, son of Yellareddi, Aremanda Veerareddi (died), sons Sarappa, Venkayya and Kotireddi, Bonthu Pitchi Reddi, son of Kotireddi (died), sons Kotireddi and Venkatappayya, Bonthu Veerareddi, son of Kotireddi,' read 'pattadars Bonthu Pitchireddi (died), sons Kotireddi and Venkatappayya, Bonthu Veerareddi, and Bonthu Pitchireddi, sons of Naganna, Bonthu Kotireddi and Veerareddi, sons of Subba Reddi, Bonthu Veerareddi, son of Yellareddi, Aremanda Sarappa, Venkatareddi, and Kotireddi, sons of Virareddi, Bonthu Basavanna (died), sons Subbareddi, Ramayya, Poturaju and Seshayya, Bonthu Funnareddi and Kotireddi, sons of Muthareddi.'

In the declaration under section 6 of the Land Acquisition Act, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of lands required for excavating the bothis under No. 1. Challapalli branch in Challapalli village, Divi taluk, Kistna district, published at pages 1691 and 1692 of Part I of the *Fort St. George Gazette*, dated 24th December 1935—

Item No. 4, B.S. No. 100-12 part, in eastern boundary, for 'B.S. No. 10-11 part,' read 'B.S. No. 100-11 part.'

Item No. 13, B.S. No. 100-9 part, in western boundary, for 'T.S. No. 29 D,' read 'T.S. No. 29 B.'

In the declaration under section 6 of the Land Acquisition Act, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of lands required for excavating the field bothis Nos. 1 to 6 under No. 2. Maferu branch of IX channel in Mangalapuram village, Divi taluk, Kistna district, published at pages 1690 and 1691 of Part I of the *Fort St. George Gazette*, dated 24th December 1935—

Item No. 9, R.S. No. 10-8 C, in northern boundary, for 'B.S. No. 1-8 B,' read 'R.S. No. 10-8 B.'

Item No. 16, R.S. No. 30-10 B-1, in southern boundary, for 'R.S. No. 30-0 B-2,' read 'R.S. No. 30-10 B-2.'

In the declaration under section 6 of the Land Acquisition Act, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of lands required for excavating the bothis No. 1 to 8 under No. IX. Pedaprolu-Vadapalem channel and its third Chinna-puram branch in Bhogireddipalli village, Divi taluk, Kistna district, published at pages 1693, 1694 and 1695 of Part I of the *Fort St. George Gazette*, dated 24th December 1935—

Item No. 9, B.S. No. 71 part, in the eastern boundary, for 'T.S. No. 11 C,' read 'T.S. No. 110 C.'

Item No. 42, B.S. No. 11 part, in the northern boundary, for 'B.S. No. 51,' read 'R.S. No. 51.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as subsequently amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1295 of Part I of the *Fort St. George Gazette*, dated 24th September 1935, in respect of lands to be acquired for excavating field channels for restoring Bangarappa tank in the villages of Gopalapuram and Jillellagudem of Polavaram taluk, East Godavari—

Gopalapuram village.

Against S. No. 51-2 B, for 'north by No. 51-2 A; east and south by No. 51-2 B part; west by No. 51-1 A part,' read 'north by Nos. 51-2 A and 52-2 part; east by Nos. 51-2 C and 52-2 part; south by No. 51-2 C; west by No. 51-1 B.'

Jillellagudem village.

For 'Government, dry, S. No. 1-1 D, bounded on the north by No. 1-1 E; south and west by No. 1-1 C part,' read 'Government, dry, S. No. 1-1 C-2, bounded on the north by Nos. 1-1 C-3 and 1-5 B; south by No. 1-1 C-1 part; west by Nos. 1-1 C-1 part and 1-5 B.'

Fort St. George, January 25, 1936.

In the declaration under section 6 of the Land Acquisition Act, 1894, as amended by Act XXXVIII of 1923, relating to acquisition of lands for the high and low level channels, Thippayapalayam village, Markapur taluk, Kurnool district, published at pages 1242 and 1243 of Part I of the *Fort St. George Gazette*, dated 10th September 1935:—

S. No. 26-2, for 'Annamaraju Sundayya,' read 'Annamaraju Sundayya and Annamaraju Pullayya, minor by guardian uncle Annamaraju Sundayya.'

No. 309-2, add to the owner's names '(1) Cheederla Gutivladu, (2) Pondugala Kondayya, (3) Devaki Chinna Subbarayudu, (4) Devaki Chinna Pitchayya and (5) Devaki Subbarayudu.'
 No. 118-1 B, add to the names of the owners 'Vanama Nagayya, minor by guardian father Veerayya.'
 No. 101-2, for 'Kunduru Pedda Venkatarreddi and Kunduru Ganeyya,' read 'Kunduru Chinna Venkatarreddi and Kunduru Ganeyya.'
 No. 62-2, add to the names of the owners 'Devaki Pitchayya, Chlona Pitchayya, Subbarayudu and Chlona Subbarayudu.'
 No. 82-3 B, for 'Reddam Veerayya, son of Musalayya,' read 'Reddam Veerayya, son of Pitchayya.'
 No. 336-2, for 'Udumula Venkatarreddi,' read '(1) Kotapati Ramayya and (2) Chlona Ramayya.'
 No. 95-2 for 'Perumareddi Pedda Venkatarreddi and Chlona Venkatarreddi,' read '(1) Perumareddi Pedda Venkatarreddi, (2) Chlona Venkatarreddi and (3) Reddam Ohandrayya.'

Malyavanthunipad Agraharam.

No. 26-4 B, for 'Reddam Kotamma,' read 'Reddam Sarabhayya, minor by guardian mother Kotamma.'

Fort St. George, January 27, 1936.

In the notification under section 4 (1) of the Land Acquisition Act of 1894, as amended by Act XXXVIII of 1923, relating to acquisition of lands for extending Melaganur Tank Supply channel, Gudur taluk, Nellore district, published at page 1421 of the Fort St. George Gazette, Part I, dated 22nd October 1935—

For 'the words S. No. 209-1 & 2,' occurring in line 5 of the notification, read 'S. No. 209 part.'

Fort St. George, January 29, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1359 of Part I of the Fort St. George Gazette, dated 8th October 1935, required for a well-site to the Adi-Andhras in Buddalapalem village, Bandar taluk, Kistna district—

In the names of owners, omit 'Palaparti Satyanarayana, being minor mother and guardian Pitchamma, widow of Nagalingam.' Against southern boundary, for 'No. 167-5 part,' read 'S. No. 167-7.'

Fort St. George, January 30, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of the lands required for the construction of a rest shed in Adamangalam village of Vriddhachalam taluk, South Arcot district, published at page 1573 of the Fort St. George Gazette, dated 26th November 1935—

Against B.S. No. 170-7 part, for 'Govinda Padayachi, S. Chidambaram Pillai, Manikkam Pillai, Ponnambala Pillai, Palamalai Pillai, Arunachalam Pillai, Nataraja Pillai, Narayanaswami Pillai and Manikkam Pillai, sons of Palamalai Pillai,' read 'Govinda Padayachi, Chidambaram Pillai and Arunachalam Pillai—0.10 acre.'

In the declaration under section 6 of the Land Acquisition Act, published at page 1357 of Part I of the Fort St. George Gazette, dated 8th October 1935, in respect of the lands needed in Jaddangi and Bornagudem villages of Yellavaram taluk, East Godavari district, for the extension of Public Works Department road from J. Annavaram to Jaddangi—

In respect of Jaddangi village—
 Omit all the names of the land-owners of S. Nos. 289-2 B & 2 C, except that of 'Honku Chinappa.'
 For the boundaries of S. No. 75-8, read 'north by S. No. 75-1; east by S. No. 75-10; south by S. No. 75-9; west by S. No. 75-1.'
 For the southern boundary of S. No. 75-9, read 'No. 75-10.'
 For 'S. No. 75-3 A & 10,' read 'No. 75-12,' and for its northern and eastern boundaries, read 'No. 75-3.'
 For 'S. No. 75-3 A and 11,' read 'S. No. 75-11.'

In respect of Bornagudem village—
 In the northern boundary of S. No. 14-1—
 Add 'S. No. 5.'
 For 'S. No. 7-2,' read 'S. No. 47-2' and in the name of its owner replace 'and' by 'or.'

PRESS COMMUNIQUÉ.

Fort St. George, January 30, 1936
 (G.O. Ms. No. 225 W.).

No. 37.—The following Press Communiqué is republished:—

INDIAN POST AND TELEGRAPHS DEPARTMENT.
 New Delhi, the 30th December 1935.

[Contract for the conveyance of Sea-borne mails.]

The agreement between the secretary of State for India in Council and the British India Steam Navigation Company for the Indian coasting and other mails services, which had been extended for two years from the 1st February 1934, will expire on 31st January 1936.

In view, however, of the expected air mail developments in 1937, and of the impending separation of Burma from India, both of which may require a modification of the existing sea services, it has been considered necessary to extend the existing agreement for a short period. Further in order to secure in the meantime such savings as may be possible by cancelling those steamer mail services, which provide only an inappreciable benefit to the public, it has been decided that the following steamer services should be discontinued:—

(1) Line No. 6 (Madras-Rangoon weekly mail service).—At present the postings of Wednesdays, Thursdays and of Friday mornings both at Madras and Rangoon are sent on Fridays in each direction by the steamers of this service, while the postings of the other days of the week are sent from both Madras and Rangoon via Calcutta. On the abolition of the Madras-Rangoon direct service, mails at present conveyed by that service will be despatched via Calcutta. The delay to such mails will not, however, be appreciable except in regard only to the postings of Friday mornings, as will be seen from the table below. There are at present two direct mail services between Rangoon and Calcutta for those who desire special acceleration for their mails.

(2) Line No. 10 (Bombay-Kathiawar Ports-Karachi weekly service).—Mails for and from the Kathiawar ports are sent daily by trains, and the despatch by the steamer service is in addition to this usual daily despatch. Further, no mails from Bombay for Karachi are now sent by the steamers of this line. The direct Bombay-Karachi fast service which is weekly will continue.

2. Arrangements have accordingly been made for a further extension of the present agreement for a period of fourteen months from the 1st February 1936, excluding the mail services on lines Nos. 6 and 10 specified above:—

Letters posted in Madras on	Day of arrival in Rangoon.	
	At present.	After abolition of the direct (Madras-Rangoon) service.
Monday	Monday.	Monday.
Tuesday	Do.	Do.
Wednesday	Do.	Do.
Thursday	Do.	Tuesday.
Friday morning	Do.	Friday.
Friday evening	Friday.	Do.
Saturday	Do.	Do.
Sunday	Do.	Do.

Letters posted in Rangoon on	Day of arrival in Madras.	
	At present.	After abolition of the direct (Rangoon-Madras) service.
Monday	Saturday.	Saturday.
Tuesday	Do.	Do.
Wednesday	Monday.	Tuesday.
Thursday	Do.	Do.
Friday morning	Do.	Thursday.
Friday evening	Thursday.	Do.
Saturday	Do.	Do.
Sunday	Saturday.	Saturday.

NOTIFICATIONS.

Fort St. George, January 25, 1936
 (G.O. Ms. No. 182 L.).

No. 38.—In the notification No. 1803 appearing on page 1483 of Part I of the Fort St. George Gazette, dated the 17th November 1931, delete the words 'diver,' 'manduck' and 'barber.'

Fort St. George, January 23, 1936
 (G.O. Ms. No. 159 W.).

No. 39.—Under section 4 (3) (b) of the Indian Electricity Act, 1910 (as amended), the Government sanction the following amendment to the South Arcot Electric Licence, 1933, granted to the South Arcot Electricity Distribution Company, Limited, in G.O. No. 1505 W., dated the 11th July 1933:—

AMENDMENT.

Delete the item 'Gadilam river bridge' from clause 2 of Annexure III to the licence and omit number '2' shown against the remaining item 'Amantha Vazhi-araman Koil Street' in the abovementioned clause.

Fort St. George, January 25, 1936
 (G.O. Ms. No. 177 I.).

No. 40.—Whereas the first three reaches of the Pedalanka channel, that is, from Cowtaram to Kalidindi regulator, have been declared to be a line of navigation

under section 4 of the Madras Canals and Public Ferries Act, 1890 (Madras Act II of 1890);

And whereas it is considered necessary to make the entire channel a line of navigation under the said Act;

And whereas the said channel has since been renamed the Campbell canal;

Now, therefore, the Governor in Council, in exercise of the powers conferred on him by section 4 of the said Act and in modification of so much of the previous notifications on the subject as may be necessary, is hereby pleased to declare the said Campbell canal to be a line of navigation subject to the provisions of the said Act.

No. 41.—In exercise of the powers conferred by section 16 of the Canals and Public Ferries Act, 1890 (Madras Act II of 1890), the Governor in Council is hereby pleased to make the following amendments to the rules regulating the navigation of East Coast Canals republished with Public Works and Labour Department Notification No. 4, dated the 5th September 1933, in the Supplement to Part I of the *Fort St. George Gazette*, dated the 5th September 1933, as subsequently amended.

AMENDMENTS.

1. In the margin of rule 1 of the general notification at pages 9 and 10 of the supplement aforesaid, for the following entry occurring under the heading 'Kistna Eastern delta,' namely:—

'Pedalanka channel (first three reaches, i.e., from Cowtaram to Kalidindi regulator),'
the following entry shall be substituted, namely:—
'Campbell canal.'

2. The special rules for the navigation of the Pedalanka channel in the Cowtaram subdivision, Kistna Eastern delta, reprinted at pages 52 and 53 of the notification aforesaid shall be omitted.

Fort St. George, February 4, 1936.

No. 42.—The following notifications of the Government of India are republished:—

RAILWAY DEPARTMENT.

(RAILWAY BOARD.)

New Delhi, the 9th January 1936.

No. 6244-T.—Whereas in the Railway Board's Notification No. 1078-T., dated the 9th March 1929, general rules were made for all railways in British India administered by the Government and for the time being used for the public carriage of passengers, animals or goods;

And whereas the said rules were adopted by the Companies administering the railways specified in the first column of the Schedule hereto annexed, with the sanction of the Railway Board conveyed in the notifications specified in the corresponding entries of the second column thereof:

And whereas in the Railway Board's Notification No. 6244-T., dated the 30th October 1935, certain amendments were made in the said rules as made for railways administered by the Government:

Now, therefore, in exercise of the powers conferred by sub-section (4) of section 47 of the Indian Railways Act, 1890 (IX of 1890), and by the notification of the Government of India in the late Department of Commerce and Industries No. 801, dated the 24th March 1905, the Railway Board hereby sanction the making of the said amendments in the said rules as so adopted by the said Companies.

SCHEDULE.

Railway.	Notification.
1 Assam Bengal Railway	No. 1078-T., dated 26th June 1929.
2 Bengal and North Western Railway.	No. 1078-T., dated 24th December 1929.
3 Bombay, Baroda and Central India Railway.	No. 1078-T., dated 26th June 1929.
4 Dehri Rohtas Light Railway.	No. 1078-T., dated 18th September 1929.
5 Madras and Southern Mahratta Railway.	No. 1078-T., dated 26th June 1929.
6 Rohilkund and Kumaon Railway.	No. 1078-T., dated 24th December 1929.
7 Madras Port Trust Railway.	No. 1078-T., dated 26th June 1929.
8 South Indian Railway	No. 1078-T., dated 26th June 1929.
9 Arrah Sasaram Light Railway.	No. 1078-T., dated 26th June 1929.
10 Baraset Basirhat Light Railway.	No. 1078-T., dated 26th June 1929.
11 Bukhtiarpur Bihar Light Railway.	No. 1078 T., dated 26th June 1929.
12 Futwa Islampur Light Railway.	No. 1078-T., dated 26th June 1929.
13 Howrah Amta Light Railway.	No. 1078-T., dated 26th June 1929.
14 Howrah Sheakhla Light Railway.	No. 1078-T., dated 26th June 1929.
15 Shabdara Saharanpur Light Railway.	No. 1078-T., dated 26th June 1929.

DEPARTMENT OF INDUSTRIES AND LABOUR.

New Delhi, the 9th January 1936.

No. L. 1750.—The following draft of certain further amendments to the Indian Boiler Regulations, 1924, which it is proposed to make in exercise of the powers conferred by section 28 of the Indian Boilers Act, 1923 (V of 1923), is published, as required by sub-section (1) of section 31 of the said Act, for the information of all persons likely to be affected thereby, and notice is hereby given that the said draft will be taken in consideration on or after the 10th April 1936. Any objection or suggestion which may be received in respect of the draft before the date specified will be considered by the Governor General in Council.

DRAFT AMENDMENTS.

In Regulation 104 of the said Regulations—

(1) For sub-regulation (c) the following sub-regulations shall be substituted, namely:—

“(a) All tubes, forming parts of boilers or of superheaters that are integral parts of boilers, which are subject to internal pressure of water or steam shall, except as provided by Regulation 105, be made of steel produced by an acid or basic open-hearth process.

(b) All such tubes shall be solid drawn and, except as provided in sub-regulation (c), shall be without joint.

(c) Superheater tubes, having an external diameter not exceeding two inches and a continuous length in excess of the normal manufacturing lengths for solid drawn tubing, may be jointed. Such joints may flash-welded provided that the welding is done in a butt welding machine of a type approved by an inspecting officer and both the external and internal fins caused by welding are removed.”

(2) Sub-regulations (b), (c) and (d) shall be re-numbered as (d), (e) and (f), respectively.

Fort St. George, January 30, 1936.

No. 43.—

An application has been made to Government by the Guntur Power and Light, Limited, the licensees under the Guntur Electric Licence, 1930, for the grant to them of the powers of the Telegraph authority for laying a high tension electric transmission line at 11,000 or 22,000 volts from the Licensees' Power Station at Guntur to the Tenali town along the route shown in yellow in the map No. 591 submitted with their letter No. G/927, dated the 8th December 1935. It is proposed to confer upon the applicants the powers which the Telegraph authority possesses under sections 10 to 19 and 19-A of the Indian Telegraph Act, 1885 subject to the following conditions:—

(1) The line shall be run as far as possible in a straight line along the route marked in the map.

(2) The Telegraph and telephone lines, if any, crossing the power line shall be efficiently guarded to the satisfaction of the Telegraph authority and the Chief Engineer for Electricity and all such crossings shall be at right angles or as nearly at right angles as possible.

(3) In all cases where the telegraph and telephone lines are diverted or altered at the request of the licensees the cost of such diversion or alteration shall be borne by them.

(4) No distribution shall be effected from the transmission line.

2. Every local authority, company, or person desirous of making any representation in respect of the application may do so by letter addressed to the Secretary to Government, Public Works and Labour Department, Fort St. George, Madras, within one month of the date of this notification in the Gazette. A map showing the route of the proposed line will be kept for public inspection in the municipal offices at Guntur and Tenali and in the offices of the applicants' Managing Agents, Messrs. Chari and Chari, Limited, Poonamallee High Road, Vepery, Madras.

Fort St. George, January 24, 1936.

No. 44.—Under section 48 (1) of the Land Acquisition Act I of 1894, the Governor in Council hereby withdraws from the acquisition of the following lands of Pedakallopalli and Tekupalli villages of Divi taluk, Kistna district, published at page 1041 of Part I of the *Fort St. George Gazette*, dated 23rd July 1935, under section 4 (1) of the

Act as required for the excavation of field bodhis under the Kistna East Bank Canal and its branches—

Tekupalli village—		Pedakallepalli village—cont.	
S. No.	ACS.	S. No.	ACS.
S. No. 10	0.42	S. No. 123	0.14
Pedakallepalli village—		" 107	0.07
S. No. 166	0.08	" 81	0.53
" 160	0.02	" 260	0.03
" 168	0.07	" 156	0.14
" 148	0.71	" 168	0.04
" 193	0.05	" 170	0.10
" 170	0.19		

No. 45.—Under section 48 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, the Governor in Council hereby withdraws from the acquisition of the following lands included in the notification under section 4 (1) of the Act, published at page 983, Part I of the Fort St. George Gazette, dated 9th July 1935, as being required for the excavation of field bodhis in Venkata-puram village, Kaikalur taluk, Kistna district.

Serial number of field bodhis.	Survey number.	Approximate extent. ACS.	Serial number of field bodhis.	Survey number.	Approximate extent. ACS.
12	115	0.02	16	170	0.01
	112	0.01		178	0.01
	20	0.05	16	184	0.09
13	147	0.01	17	189	0.15
	151	0.01			
14	158	0.01			
	182	0.12			

ACQUISITION OF LANDS.

Fort St. George, January 29, 1936.

Whereas it appears to the Government that the lands specified below are needed for a public purpose, to wit, for the excavation of Kattalai high level channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Trichinopoly, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that, in view of the urgency of the case, the provisions of section 5-A of the Act shall not apply to the acquisition of the waste and arable lands specified below.

Trichinopoly district, Trichinopoly taluk, Inam Podavur village.

Inam, dry, S.F. No. 55 part, belonging to (1) N. Nagarathammal, (2) N. Srinivasam Pillai, (3) N. Rajagopal Pillai, (4) P. Karuppannan Ambalagan, (5) minors Villilchinnan and Thirumalai, guardian brother No. (4), (6) R. Manthiyandi Ambalagan, (7) R. Arthan Ambalagan, (8) R. Ratnagiri Ambalagan, (9) R. Vairan Ambalagan, (10) R. Belamuthu Ambalagan, (11) R. Arthan Ambalagan, (12) P. Periannan Ambalagan, (13) P. Annavi Ambalagan, (14) P. Sannasi Ambalagan, (15) P. Marimuthu Ambalagan, (16) minor Palaniyandi, guardian father No. (12), (17) A. Karuppannan Ambalagan, (18) minors Veeramalai, Palaniyandi and Periyaswami, guardian father No. (13), (19) S. Pichakaran Ambalagan, (20) S. Periyaswami Ambalagan, (21) S. Karuppannan Ambalagan, (22) minor baby not named guardian father No. (19), (23) minors Palaniandi, Mahamuni and Murugan, guardian father No. (15), (24) M. Manicka Ambalagan, (25) M. Vairan Ambalagan, (26) M. Malaikolundu Ambalagan, (27) M. Manthiyandi Ambalagan, (28) Mariyayee Ammal, (29) K. Ponnai Ambalagan, (30) Pennachi Ammal, (31) T. S. P. L. Palaniappa Chettiyar and (32) L. Police Reddi, Nos. (31) and (32) are mortgagees, bounded on the north by S.F. No. 101; east by S.F. No. 55 part; south by S.F. No. 64 part; west by S.F. Nos. 55 part and 64 part	Approximate extent. ACS.
Inam, dry, S.F. No. 64 part, belonging to Nos. (1) to (3) and (6) to (31) as in S.F. No. 55 part, bounded on the north by S.F. No. 55 part; east by S.F. Nos. 55 part and 111; south by S.F. No. 111; west by S.F. No. 64 part	1.49
Total ..	0.51
Total ..	2.30

Fort St. George, January 24, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.35 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the construction of a surplus weir at 4 miles 2 furlongs 150 feet—R.B. of Munjulur channel, branch of Bantumilli canal; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Masulipatam, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Masulipatam, and may be inspected at any time during office hours.

Kistna district, Bandar taluk, Munjulur village.

Ryoti, dry, R.S. No. 359 A-2, belonging to Chodavarapu Bala Tripura Sundaramma, wife of Panakaju, bounded on the north by R.S. No. 359 A-1; east by R.S. No. 441; south by R.S. No. 371 A-1; west by R.S. No. 360-2	ACRE.
Ryoti, dry, R.S. No. 360-2, belonging to Kolluru Pullayya, bounded on the north by R.S. No. 360-1; east by R.S. No. 359 A-2; south by R.S. No. 371 A-1; west by R.S. No. 362	0.10
Total ..	0.25
Total ..	0.35

N.B.—Melvaramdar, M.R. Ry. Srimanthu Raja Yariagadda Rama Kristna Prasad Bahadur, being minor, mother and guardian Srimanthu Raul Venkata Ratnamamba Bahadur.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.03 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for providing well-site to the Arundhatiyas; and, under sections 3 and 7 of the same Act, the District Labour Officer, Kistna, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, Kistna, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Velivolu village.

Village-site, B.S. No. 117 part, now surveyed and numbered as R.S. No. 32, belonging to Devabhakthuni Bhadrappa, Devabhakthuni Bhimayya, Devabhakthuni Venkayya being minor brother and guardian Bhimayya and Suryadevara Bapayya, bounded on the north, east, south and west by B.S. No. 117	ACRE.
	0.03

NOTE.—Melvaramdar, Zamindar of Devarakota estate.

Fort St. George, January 20, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.61 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for providing pathway to the Arundhatiyas; and, under sections 3 and 7 of the same Act, the District Labour Officer, Kistna, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, Kistna, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Pedasanagallu village.

Ryoti, dry (irrigated with standing permission), R.S. No. 181-4 B, kudivaramdar Yariagadda Venkatakrishna Rao, son of Chalamayya, bounded on the north by No. 175; east by No. 177; south by No. 181-3 B; west by No. 181-4 A	ACRE.
Ryoti, dry (irrigated with standing permission), R.S. No. 181-3 B, kudivaramdar Surpaneni Basavayya, son of Appayya, bounded on the north by No. 181-4 B; east by No. 177; south by No. 181-3 B; west by No. 181-3 A	0.18
Ryoti, dry (irrigated with standing permission), R.S. No. 181-6 B, kudivaramdar Siripurapu Narayenamma, wife of Ramayya, bounded on the north by No. 181-3 B; east by No. 177; south by No. 181-7 B; west by No. 181-6 A	0.13
Ryoti, dry (irrigated with standing permission), R.S. No. 181-7 B, kudivaramdar Manne Venkatasubamma, wife of Venkayya, bounded on the north by No. 181-6 B; east by Nos. 177 and 180; south by No. 183 B; west by No. 181-7 A	0.06
Ryoti, dry (irrigated with standing permission), R.S. No. 183 B, kudivaramdar Surpaneni Purushottam, son of Raghavayya, bounded on the north by No. 181-7 B; east by No. 180; south by No. 324; west by No. 183 A	0.12
Ryoti, dry (irrigated with standing permission), R.S. No. 327-4 B, kudivaramdar Surpaneni Ramakotayya, son of Subbayya, bounded on the north by No. 324; east by No. 327-5; south by No. 326; west by No. 327-4 A	0.04
Total ..	0.10
Total ..	0.61

NOTE.—Melvaramdar, Zamindar of Devarakota estate.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2.53 acres, be the same a little more or less, is needed for a public purpose, to wit, for construction of electric sub-station and quarters; and, under sections 3 and 7 of the same Act, the Sub-Collector, Tirupattur, North Arcot, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Tirupattur, North Arcot, and may be inspected at any time during office hours.

North Arcot district, Tirupattur taluk, Vengalapuram village.

Ryotwari, dry, S. No. 49 B-2, belonging to S.M. Arumuga Chetti, bounded on the north by Nos. 47-1 and 49 B-3 & B-1; east by Nos. 49 B-3 and 184; south by Nos. 164 and 49 B-4; west by No. 49 B-1 & B-1	ACS.
	2.53

Fort St. George, January 17, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 3-272 acres, be the same a little more or less, is needed for a public purpose, to wit, for excavating both Nos. 1 to 8 under No. X. Kokkiligadda channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Kokkiligadda village.

- Ryoti, dry, B.S. No. 231 part, T.S. No. 75 B, belonging to the Zamindar of Devarakota estate, bounded on the north by B.S. No. 277 part, T.S. No. 76; east by B.S. No. 231 part; south by B.S. No. 232 part, T.S. No. 75 C; west by B.S. No. 277 part, T.S. No. 75 A A08.
- Village-site, poramboke, B.S. No. 232 part, T.S. No. 75 C, belonging to Mernga Venkataswami, son of Viradu, bounded on the north by B.S. No. 231 part, T.S. No. 75 B; east by B.S. No. 232 part; south by B.S. No. 233-1 part, T.S. No. 75 D; west by B.S. No. 277 part, T.S. No. 75 A 0-01
- Ryoti, dry, B.S. No. 233-1 part, T.S. No. 75 D, belonging to Unnava Subbaya, son of Ramayya, bounded on the north by B.S. No. 232 part, T.S. No. 75 C; east by B.S. No. 233-1 part; south by B.S. No. 65; west by B.S. No. 277 part, T.S. No. 75 A 0-01
- Ryoti, dry, B.S. No. 233-1 part, T.S. No. 78 A, belonging to Pushadapu Rangamma, wife of Ramaswami, bounded on the north by B.S. No. 65; east by B.S. No. 233-1 part; south by B.S. No. 277 part, T.S. No. 78 B; west by B.S. No. 277 part 0-03
- Ryoti, dry, B.S. No. 232 part, T.S. No. 82 A, belonging to Golla Subbarao, son of Pitchayya, mortgagee Annam Narayanamurti, son of Venkatachalam, bounded on the north by B.S. No. 57; east by B.S. No. 232 part; south by B.S. No. 232 part, T.S. No. 82 B; west by B.S. No. 231 part 0-04
- Ryoti, dry, B.S. No. 232 part, T.S. No. 82 B, belonging to Kanteti Ramakrishnayya, son of Rayulu, bounded on the north by B.S. No. 232 part, T.S. No. 82 A, east by B.S. No. 232 part; south by B.S. No. 230-4 part, T.S. No. 82 C; west by B.S. No. 231 part 0-02
- Ryoti, dry, B.S. No. 230-3 part, T.S. No. 82 D, belonging to Matti Kyjasam, Kotayya, Ramabrahmam and Sundaramayya, sons of Pattabhiramayya, bounded on the north by B.S. No. 230-4 part, T.S. No. 82 C; east by B.S. No. 230-3 part; south by B.S. No. 228-1 part, T.S. No. 83 A; west by B.S. No. 231 part 0-105
- Ryoti, dry, B.S. No. 228-1 part, T.S. No. 83 A, belonging to Koneru Venkatappayya, son of Venkayya, bounded on the north by B.S. No. 230-3 part, T.S. No. 82 D; east by B.S. No. 228-1 part, T.S. No. 97; south by B.S. No. 228-1 part, T.S. No. 83 B; west by B.S. No. 231 part 0-11
- Ryoti, dry, B.S. No. 228-1 part, T.S. No. 83 B, belonging to Koneru Venkata Subbaya, son of Venkayya, bounded on the north by B.S. No. 228-1 part, T.S. No. 83 A; east by B.S. No. 228-1 part; south by B.S. Nos. 227 part and 237 part, T.S. No. 84 A & B; west by B.S. No. 231 part 0-035
- Ryoti, dry, B.S. No. 230-1 part, T.S. No. 84 C, belonging to Mummanani Viraraghavayya, son of Guravarayudu, bounded on the north by B.S. Nos. 227 part and 237 part, T.S. No. 84 A & B; east by B.S. No. 226 part; south by B.S. No. 230-1 part, T.S. No. 85 A; west by B.S. No. 230-1 part 0-045
- Ryoti, dry, B.S. No. 226 part, T.S. No. 85 B, belonging to Balu Kattamma, wife of Pitchayya, bounded on the north and east by B.S. No. 226 part; south by B.S. No. 226 part, T.S. No. 86 A; west by B.S. No. 230-1 part & 2 part, T.S. No. 85 A 0-11
- Ryoti, dry, B.S. No. 226 part, T.S. No. 86 A, belonging to Balu Kattamma, wife of Pitchayya, bounded on the north by B.S. No. 226 part; east by B.S. No. 226 part, T.S. No. 86 B; south by B.S. No. 36; west by B.S. No. 226 part, T.S. No. 85 B 0-001
- Ryoti, dry, B.S. No. 226 part, T.S. No. 86 B, belonging to Pasumarti Bhagavantam, son of Venkanna, bounded on the north by B.S. No. 226 part; east by B.S. No. 226 part, T.S. No. 87 A; south by R.S. No. 36; west by B.S. No. 226 part, T.S. No. 86 A 0-06
- Ryoti, dry, B.S. No. 226 part, T.S. No. 87 A, belonging to Pasumarti Bhagavantam, son of Venkanna, bounded on the north and east by B.S. No. 226 part; south by B.S. No. 218-1 part, T.S. No. 87 B; west by B.S. No. 226 part, T.S. No. 86 B 0-08
- Ryoti, dry, B.S. No. 218-1 part, T.S. No. 87 B, belonging to Mummanani Butchikotayya, son of Krishnayya, bounded on the north by B.S. No. 226 part, T.S. No. 87 A; east by B.S. No. 218-1 part; south by B.S. No. 87 A; west by B.S. No. 88 A; west by R.S. No. 36 0-03
- Ryoti, dry, B.S. No. 218-1 part, T.S. No. 88 A, belonging to (1) Mummanani Butchikotayya and (2) Viraraghava (1) vayya, sons of Krishnayya, mortgagee for No. (2) Ravavarapu Venkatabasavapurayya, being minor, by mother and guardian Rukminamma, wife of Venkatarasayya, bounded on the north by B.S. No. 218-1 part; east by B.S. No. 218-1 part, T.S. No. 88 B; south part; east by B.S. No. 218-1 part, T.S. No. 88 B; south by B.S. No. 223-3 part; west by B.S. No. 218-1 part, T.S. No. 87 B 0-001
- Ryoti, dry, B.S. No. 218-1 part, T.S. No. 88 B, belonging to Mummanani Kantayya, son of Krishnayya, mortgagee Ravavarapu Venkata Basavapurayya, being minor, by mother and guardian Rukminamma, wife of Venkatarasayya, bounded on the north by B.S. No. 218-1 part; east by B.S. No. 218-1 part, T.S. No. 88 C; 218-1 part; east by B.S. No. 218-1 part, T.S. No. 88 C; south by B.S. No. 223-1 part & 3 part; west by B.S. No. 218-1 part, T.S. No. 88 A 0-05
- Ryoti, dry, B.S. No. 218-1 part, T.S. No. 88 C, belonging to Mummanani Chhana Satyanarayana, son of China Subbaya, bounded on the north by B.S. No. 218-1 part; east by B.S. No. 218-2 part, T.S. No. 88 D; south by B.S. No. 223-2 part; west by B.S. No. 218-1 part, T.S. No. 83 B 0-025
- Ryoti, dry, B.S. No. 218-2 part, T.S. No. 88 D, belonging to Mummanani Peda Satyanarayana, son of Pedasubbayya, bounded on the north by B.S. No. 218-2 part; east by B.S. No. 218-2 part, T.S. No. 89 A; south by B.S. No. 223-2 part; west by B.S. No. 218-1 part, T.S. No. 88 C 0-02
- Ryoti, dry, B.S. No. 218-2 part, T.S. No. 89 A, belonging to Mummanani Peda Satyanarayana, son of Peda-subbayya, bounded on the north and east by B.S. No. 218-2 part; south by B.S. No. 223-2 part, T.S. No. 89 B; west by B.S. No. 85 D 0-02
- Ryoti, dry, B.S. No. 218-2 part, T.S. No. 89 C, belonging to Mummanani Peda Satyanarayana, son of Peda-subbayya, bounded on the north by B.S. No. 218-2 part; east by B.S. No. 218-2 part, T.S. No. 90 A; south by B.S. No. 220 part; west by B.S. No. 223-2 part, T.S. No. 89 B 0-01
- Ryoti, dry, B.S. No. 219-2 part, T.S. No. 90 A, belonging to Mummanani Peda Satyanarayana, son of Peda-subbayya, bounded on the north and east by B.S. No. 218-2 part; south by B.S. Nos. 219 part and 216 part, T.S. No. 90 B; west by B.S. No. 218-2 part, T.S. No. 89 C 0-04
- Ryoti, dry, B.S. No. 216 part, T.S. No. 90 B, belonging to Koneru Rattayya, son of Venkayya, bounded on the north by B.S. No. 218-2 part, T.S. No. 90 A; east by B.S. No. 216 part; south by B.S. No. 216 part, T.S. No. 91; west by B.S. No. 219 part 0-06
- Ryoti, dry, B.S. No. 216 part, T.S. No. 91, belonging to Koneru Rattayya, son of Venkayya, bounded on the north by B.S. No. 216 part; east by B.S. No. 213 part, T.S. No. 92; south by B.S. No. 215-4 part; west B.S. No. 216 part, T.S. No. 90 B 0-01
- Ryoti, dry, B.S. No. 213 part, T.S. No. 92, belonging to Koneru Rattayya, son of Venkayya, bounded on the north, east and south by B.S. No. 213 part; west by B.S. No. 216 part, T.S. No. 91 0-10
- Ryoti, dry, B.S. No. 232 part, T.S. No. 93 A, belonging to Mummanani Venkatkrishnayya, son of Peda Subbaya, bounded on the north by B.S. No. 235-2 part, T.S. No. 94 C; east by B.S. No. 232 part; south by B.S. No. 232 part, T.S. No. 93 B; west by B.S. No. 231 part, T.S. No. 93 C 0-06
- Ryoti, dry, B.S. No. 232 part, T.S. No. 93 B, belonging to Meka Kotayya, son of Gopayya, bounded on the north by B.S. No. 232 part, T.S. No. 93 A; east by B.S. No. 232 part; south by B.S. Nos. 232 and 231 parts, T.S. No. 93 D & E; west by B.S. No. 231 part, T.S. No. 93 C 0-03
- Ryoti, dry, B.S. No. 232 part, T.S. No. 93 E, belonging to Golla Subba Rao, son of Pitchayya, mortgagee Annam Narayanamurti, son of Venkatachalam, bounded on the north by B.S. Nos. 231 and 232 parts, T.S. No. 93 B; east by B.S. No. 232 part; south by R.S. No. 57; west by B.S. No. 231 part, T.S. No. 93 D 0-01
- Ryoti, dry, B.S. No. 235-3 part, T.S. No. 94 A, belonging to Koneru Punnayya, son of Krishnayya, bounded on the north by B.S. No. 6; east by B.S. No. 235-3 part; south by B.S. No. 235-3 part, T.S. No. 94 B; west by B.S. No. 231 part, T.S. No. 111 0-05
- Ryoti, dry, B.S. No. 235-3 part, T.S. No. 94 B, belonging to Koneru Punnayya, son of Krishnayya, bounded on the north by B.S. No. 235-3 part, T.S. No. 94 A; east by B.S. No. 235-3 part; south by B.S. No. 235-2 part, T.S. No. 94 C; west by B.S. No. 231 part 0-01
- Ryoti, dry, B.S. No. 235-2 part, T.S. No. 94 C, belonging to Pushadapu Rangamma, wife of Ramaswami, bounded on the north by B.S. No. 236-3 part, T.S. No. 94 B; east by B.S. No. 235-2 part; south by B.S. No. 232 part, T.S. No. 93 A; west by B.S. No. 231 part 0-05
- Ryoti, dry, B.S. No. 241-1 part, T.S. No. 95 A, belonging to Matti Venkatkrishnayya, son of Naganna, bounded on the north by B.S. No. 241-1 part; east by B.S. No. 241-2 part, T.S. No. 95 B; south by B.S. No. 6; west by B.S. No. 231 part, T.S. No. 111 0-01
- Ryoti, dry, B.S. No. 241-2 part, T.S. No. 95 B, belonging to Kola Bulleyya, son of Narasanna, bounded on the north by B.S. No. 241-2 part; east by B.S. No. 241-3 part, T.S. No. 95 C; south by R.S. No. 6; west by B.S. No. 241-1 part, T.S. No. 95 A 0-025
- Ryoti, dry, B.S. No. 241-3 part, T.S. No. 95 C, belonging to Katreddi Kotayya, son of Venkayya, mortgagee Vemuri Ramayya, son of China Venkayya, bounded on the north by B.S. No. 241-3 part; east by B.S. 241-3 part, T.S. No. 95 D; south by R.S. No. 6; west by B.S. No. 241-2 part, T.S. No. 95 B 0-02
- Ryoti, dry, B.S. No. 241-3 part, T.S. No. 95 D, belonging to Katreddi Venkayya, son of Venkatramayya, mortgagee Vemuri Ramayya, son of China Venkayya, bounded on the north by B.S. No. 241-3 part; east by B.S. No. 239-3 part, T.S. No. 95 E; south by R.S. No. 6; west by B.S. No. 241-3 part, T.S. No. 95 C 0-005
- Ryoti, dry, B.S. No. 239-3 part, T.S. No. 95 E, belonging to Katreddi Venkayya, son of Venkatramayya, mortgagee Vemuri Ramayya, son of China Venkayya, bounded on the north by B.S. No. 239-3 part; east by B.S. No. 239-3 part, T.S. No. 95 F; south by R.S. No. 6; west by B.S. No. 241-3 part, T.S. No. 95 D 0-01
- Ryoti, dry, B.S. No. 239-3 part, T.S. No. 95 F, belonging to Katreddi Sriramulu, son of Venkayya, mortgagee Vemuri Ramayya, son of China Venkayya, bounded on the north by B.S. No. 239-3 part; east by B.S. No. 239-1 part, T.S. No. 95 G; south by R.S. No. 6; west by B.S. No. 239-3 part, T.S. No. 95 E 0-02
- Ryoti, dry, B.S. No. 239-1 part, T.S. No. 95 G, belonging to Bachu Nagarattam, wife of Seehayya, bounded on the north by B.S. No. 239-1 part; east by B.S. No. 236-1 part, T.S. No. 96 A; south by R.S. No. 6; west by B.S. No. 239-3 part, T.S. No. 95 F 0-025
- Ryoti, dry, B.S. No. 236-1 part, T.S. No. 96 A, belonging to Kola Kotayya, son of Narasanna, mortgagee Katreddi Sriramulu, son of Venkayya, bounded on the north by B.S. No. 236-1 part; east by B.S. No. 238-4 part, T.S. No. 96 B; south by B.S. No. 236-1 part; west by B.S. No. 239-1 part, T.S. No. 95 G 0-02
- Ryoti, dry, B.S. No. 238-4 part, T.S. No. 96 B, belonging to Korrapati Anjaneyulu, son of Venkanna, bounded on the north by B.S. No. 238-4 part; east by B.S. No. 238-3 part, T.S. No. 96 C; south by B.S. No. 238-4 part; west by B.S. No. 236-1 part, T.S. No. 96 A 0-02

Ryoti, dry, B.S. No. 238-3 part, T.S. No. 96 C, belonging to Katreddi Kotayya, son of Venkayya, mortgagee Vemuri Ramayya, son of China Venkayya, bounded on the north by B.S. No. 238-3 part; east by B.S. No. 238-2 part; south by B.S. No. 238-3 part; west by B.S. No. 238-4 part, T.S. No. 96 B

Ryoti, dry, B.S. No. 228-1 part, T.S. No. 97, belonging to Koneru Venkatappayya, son of Venkayya, bounded on the north by B.S. No. 230 part; east by B.S. No. 228-2 part, T.S. No. 98; south by B.S. No. 228-1 part; west by B.S. No. 228-1 part, T.S. No. 83 A

Ryoti, dry, B.S. No. 228-2 part, T.S. No. 98, belonging to Sunkara Minamma, wife of Basavayya, bounded on the north by B.S. No. 230 part; east by B.S. No. 228-2 part, T.S. No. 99 A; south by B.S. No. 228-2 part; west by B.S. No. 228-1 part, T.S. No. 97

Ryoti, dry, B.S. No. 228-2 part, T.S. No. 99 A, belonging to Sunkara Minamma, wife of Basavayya, bounded on the north by B.S. No. 228-2 part, T.S. No. 98; east by B.S. No. 229-2 part, T.S. No. 99 B; south and west by B.S. No. 228-2 part

Ryoti, dry, B.S. No. 229-2 part, T.S. No. 99 B, belonging to Matti Kotayya, son of Pattabhiramudu, bounded on the north by B.S. No. 229-2 part; east by B.S. No. 186 part; south by B.S. No. 229-2 part; west by B.S. No. 228-2 part, T.S. No. 99 A

Ryoti, dry, B.S. No. 184 part, T.S. No. 100 A, belonging to Jampani Kotappa, son of Ramaswami, mortgagee Tummala Kotayya, bounded on the north by B.S. No. 184 part; east by B.S. No. 182 part, T.S. No. 101 C; south by B.S. No. 181 part, T.S. No. 100 B; west by B.S. No. 184 part

Ryoti, dry, B.S. No. 181 part, T.S. No. 100 B, belonging to Mummanani Vitaraghavayya, son of Krishnayya, mortgagee Ravavarapu Venkatasubbarayudu, being minor by mother and guardian Rukminamma, wife of Venkata Narasayya, bounded on the north by B.S. No. 184 part, T.S. No. 100 A; east by B.S. No. 181 part; south by B.S. No. 181 part, T.S. No. 100 C; west by B.S. No. 184 part

Ryoti, dry, B.S. No. 181 part, T.S. No. 100 C, belonging to Mummanani Narayana, son of Krishnayya, mortgagee Srimanthu Rami Yariagadda Venkata Ratnamba Dorasaniagaru, wife of Ankinidu Prasada Bahadur, bounded on the north by B.S. No. 181 part, T.S. No. 100 B; east by B.S. No. 181 part; south by B.S. No. 60; west by B.S. No. 184 part

Ryoti, dry, B.S. No. 184 part, T.S. No. 101 A, belonging to Tutarani Venkataswami, son of Viranna, bounded on the north by B.S. No. 184 part, T.S. No. 102 B; east by B.S. No. 182 part; south by B.S. No. 184 part, T.S. No. 101 B; west by B.S. No. 184 part

Ryoti, dry, B.S. No. 184 part, T.S. No. 101 B, belonging to Tutarani Venkataswami, son of Viranna, bounded on the north by B.S. No. 184 part, T.S. No. 101 A; east by B.S. No. 182 part; south by B.S. No. 184 part, T.S. No. 101 C; west by B.S. No. 184 part

Ryoti, dry, B.S. No. 184 part, T.S. No. 101 C, belonging to Jampani Kotappa, son of Ramaswami, mortgagee Tummala Kotayya, bounded on the north by B.S. No. 184 part, T.S. No. 101 B; east by B.S. No. 182 part; south by B.S. No. 184 part, T.S. No. 100 A; west by B.S. No. 184 part

Ryoti, dry, B.S. No. 183-1 part, T.S. No. 102 A, belonging to Matti Subbayya, son of Naganna, bounded on the north by B.S. No. 183-1 part; east by B.S. No. 183-1 part, T.S. No. 103 B; south by B.S. Nos. 184 part and 183-1 part, T.S. No. 102 B; west by B.S. No. 183-1 part

Ryoti, dry, B.S. No. 184 part, T.S. No. 102 B, belonging to Kurapati Manikayamma, wife of Venkatasatyanarayannurti, bounded on the north by B.S. No. 183-1 part, T.S. No. 102 A; east by B.S. No. 182 part; south by B.S. No. 184 part, T.S. No. 101 A; west by B.S. No. 184 part

Ryoti, dry, B.S. No. 186 part, T.S. No. 103 A, belonging to Korrapati Anjaneyulu, son of Venkanna, bounded on the north by B.S. No. 184 part; east by B.S. No. 106 part, T.S. No. 104; south by B.S. No. 183-1 part, T.S. No. 103 B; west by B.S. No. 183-1 part

Ryoti, dry, B.S. No. 183-1 part, T.S. No. 103 B, belonging to Matti Subbayya, son of Naganna, bounded on the north by B.S. No. 186 part, T.S. No. 103 A; east by B.S. No. 183-1 part; south by B.S. No. 183-1 part, T.S. No. 102 A; west by B.S. No. 183-1 part, T.S. No. 102 A

Ryoti, dry, B.S. No. 186 part, T.S. No. 104, belonging to Korrapati Anjaneyulu, son of Venkanna, bounded on the north and east by B.S. No. 186 part; south by B.S. No. 186 part, T.S. No. 103 A; west by B.S. Nos. 184 part and 186 part, T.S. No. 103 A

Ryoti, dry, B.S. No. 181 part, T.S. No. 105 A, belonging to Korrapati Subbamma, wife of Pitchayya, bounded on the north by B.S. No. 60; east by B.S. No. 181 part; south by B.S. No. 191-2 part, T.S. No. 105 B; west by B.S. No. 181 part

Ryoti, dry, B.S. No. 191-2 part, T.S. No. 105 B, belonging to Srimanthu Raul Venkataratnamba Dorasaniagaru, wife of Ankinidu Prasada Bahadur, bounded on the north by B.S. No. 181 part, T.S. No. 105 A; east by B.S. Nos. 192 part and 206 part; south by B.S. No. 191-1 part, T.S. No. 105 C; west by B.S. No. 191-2 part

Ryoti, dry, B.S. No. 191-1 part, T.S. No. 105 C, belonging to Kondayagunta Yanadi, son of Kotadu, bounded on the north by B.S. No. 191 part, T.S. No. 105 B; east by B.S. No. 206 part; south by B.S. Nos. 206 part and 207 part, T.S. No. 106 A; west by B.S. No. 191-1 part, T.S. No. 106 A

Ryoti, dry, B.S. No. 191-1 part, T.S. No. 106 A, belonging to Kondayagunta Yanadi, son of Kotadu, bounded on the north and east by B.S. No. 191-1 part, T.S. No. 105 C; south by B.S. No. 207 part, T.S. No. 106 B; west by B.S. No. 191-1 part

Ryoti, dry, B.S. No. 207 part, T.S. No. 106 B, belonging to Mandava Sitaramayya, son of Akkayya, bounded on the north by B.S. No. 191-1 part, T.S. No. 106 A; east by B.S. No. 206 part; south by B.S. No. 208-2 part, T.S. No. 106 C; west by B.S. No. 207 part

Ryoti, dry, B.S. No. 208-2 part, T.S. No. 106 C, belonging to Kara Seshachalam, son of Kanayya, bounded on the north by B.S. Nos. 206 part, and 207 part, T.S. No. 106 B; east by B.S. No. 205 part; south by B.S. No. 208-2 part, T.S. No. 106 D; west by B.S. No. 208-2 part

Ryoti, dry, B.S. No. 208-2 part, T.S. No. 106 D, belonging to Idupugunta Parameswararao, being minor by mother and guardian Sesharattamma, wife of Nagayya, bounded on the north by B.S. No. 208-2 part, T.S. No. 106 C; east by B.S. No. 205 part; south by B.S. No. 208-2 part, T.S. No. 107 A; west by B.S. No. 208-2 part

Ryoti, dry, B.S. No. 208-2 part, T.S. No. 107 A, belonging to Idupugunta Parameswararao, being minor by mother and guardian Sesharattamma, wife of Nagayya, bounded on the north by B.S. No. 208-2 part, T.S. No. 106 D; east by B.S. No. 205 part, T.S. No. 107 B; south by B.S. No. 209-1 part; west by B.S. No. 208-2 part

Ryoti, dry, B.S. No. 205 part, T.S. No. 107 B, belonging to Bala Rattamma, wife of Pitchayya and Koneru Rattayya, bounded on the north by B.S. No. 206 part, T.S. No. 106 D; east by B.S. No. 198 part; south by B.S. No. 209-1 & 2 parts; west by B.S. No. 204-2 part, T.S. No. 108 D

Ryoti, dry, B.S. No. 181 part, T.S. No. 108 A, belonging to Pelluri Basavayya, son of Kutambarayudu, bounded on the north by B.S. No. 181 part; east by B.S. No. 192 part, T.S. No. 108 B; south by B.S. No. 63; west by B.S. No. 181 part, T.S. No. 109 F

Ryoti, dry, B.S. No. 192 part, T.S. No. 108 B, belonging to Pingali Kutambarao, son of Subbarayudu, bounded on the north by B.S. No. 192 part; east by B.S. No. 192 part, T.S. No. 108 C; south by B.S. No. 63; west by B.S. No. 181 part, T.S. No. 108 A

Ryoti, dry, B.S. No. 192 part, T.S. No. 108 C, belonging to Mandava Anjayya, son of Akkayya, bounded on the north and east by B.S. No. 192 part; south by B.S. No. 63; west by B.S. No. 192 part, T.S. No. 108 B

Ryoti, dry, B.S. No. 173-2 part, T.S. No. 109 A, belonging to Pedaprolu Ramakrishnayya, son of Venkanna, bounded on the north and east by B.S. No. 173-2 part, T.S. No. 110 B; south by B.S. No. 174 part, T.S. No. 109 B; west by B.S. No. 173-2 part

Ryoti, dry, B.S. No. 177-2 part, T.S. No. 109 C, belonging to Koneru Rattayya, son of Venkanna, bounded on the north by B.S. No. 174 part, T.S. No. 109 B; east by B.S. No. 174 part; south by B.S. No. 177 part, T.S. No. 109 D; west by B.S. No. 177-2 part

Ryoti, dry, B.S. No. 177-3 part, T.S. No. 109 D, belonging to Mummanani Peda Satyanarayana, son of Peda Subbayya, bounded on the north by B.S. No. 177-2 part, T.S. No. 109 C; east by B.S. Nos. 174 part and 178 part; south by B.S. No. 177-4 part, T.S. No. 109 E; west by B.S. No. 177-3 part

Ryoti, dry, B.S. No. 177-4 part, T.S. No. 109 E, belonging to Mummanani Peda Satyanarayana, son of Peda Subbayya, bounded on the north by B.S. No. 177-3 part, T.S. No. 109 D; east by B.S. No. 178 part; south by B.S. No. 181 part, T.S. No. 109 F; west by B.S. No. 177-4 part

Ryoti, dry, B.S. No. 181 part, T.S. No. 109 F, belonging to Korrapati Subbamma, wife of Pitchayya, bounded on the north by B.S. No. 177-4 part, T.S. No. 109 E; east by B.S. No. 109 E; west by B.S. No. 63; south by B.S. No. 181 part

Ryoti, dry, B.S. No. 167 part, T.S. No. 110 A, belonging to Korrapati Anjaneyulu, son of Venkanna, bounded on the north by B.S. No. 167 part; east by B.S. No. 172 part; south by B.S. No. 173-2 part, T.S. No. 110 B; west by B.S. No. 167 part

Ryoti, dry, B.S. No. 173-2 part, T.S. No. 110 B, belonging to Pedaprolu Ramakrishnayya, son of Venkanna, bounded on the north by B.S. No. 107 part, T.S. No. 110 A; east by B.S. No. 173 part; south by B.S. No. 174 part, T.S. No. 109 A; west by B.S. No. 173-2 part, T.S. No. 109 A

Total .. 3*272

N.B.—Melvaramdar for the above lands except T.S. No. 75 which is village-site is the Zamindar of Devnarakota estate.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.58 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the extension of Peria Eri tank bund in Tiruppulivanam; and, under sections 3 and 7 of the same Act, the Sub-Collector, Chingleput, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Chingleput, and may be inspected at any time during office hours.

Chingleput district, Conjeeveram taluk, Tiruppulivanam village.

Ayan, wet, S. No. 97-3 A, owners Punyakoti Nayudu, Narayanaswami Nayudu, Kothandarama Nayudu, Raja Nayudu and Audikesava Nayudu, mortgagee Muniswami Nayudu, bounded on the north by No. 97-2 D-1; east by No. 97-3 B; south by No. 98-1; west by No. 339

Ayan, wet, S. No. 98-1, owners Punyakoti Nayudu, Narayanaswami Nayudu, Kothandarama Nayudu, Raja Nayudu and Audikesava Nayudu, mortgagee Muniswami Nayudu, bounded on the north by No. 97-3 A; east by No. 98-2; south by No. 97-3 B; west by No. 339

Ayan, wet, S. No. 100-2 A, owners Punyakoti Nayudu, Narayanaswami Nayudu, Kothandarama Nayudu, Raja Nayudu and Audikesava Nayudu, mortgagee Muniswami Nayudu, bounded on the north by No. 107-2 B-1; east by No. 100-2 B; south by No. 100-1 A; west by No. 339

Ayan, wet, S. No. 107-2 B-1, owners Kondaswami Nayudu and Navaneetha Narayanaswami Nayudu, mortgagee Raghava Kavandan, bounded on the north by No. 107-2 A-1; east by No. 107-2 B-2; south by No. 100-2 A; west by No. 339

Ayan, wet, S. No. 97-2 C-1, owners Muniammal and Navaneetha Narayanaswami Nayudu, bounded on the north by No. 97-2 B-1; east by No. 97-2 C-2; south by No. 97-2 D-1; west by No. 339

Ayan, wet, S. No. 99-1 A, owners Muniammal and Navaneetha Narayanaswami Nayudu, bounded on the north by No. 97-2 A-1; east by No. 99-1 B; south by No. 99-2 A; west by No. 339

	ACRE.
Ayan, wet, S. No. 97-2 A-1, owners Muniammal and Nava-neetha Narayanaswami Nayudu, bounded on the north by No. 97-1 A; east by No. 97-2 A-2; south by No. 99-1 A; west by No. 339	0'01
Ayan, wet, S. No. 97-1 A, owners Muniammal and Nava-neetha Narayanaswami Nayudu, bounded on the north by No. 100-1 A; east by No. 97-1 B; south by No. 97-2 A-1; west by No. 339	0'04
Ayan, wet, S. No. 100-1 A, owners Muniammal and Nava-neetha Narayanaswami Nayudu, bounded on the north by No. 100-2 A; east by No. 100-1 B; south by No. 97-1 A; west by No. 339	0'01
Ayan, wet, S. No. 107-2 A-1, owner Venkata Ramanajulu Nayudu, mortgagees Sriramulu Nayudu and Rajagopal Nayudu, bounded on the north by No. 108-1 A; east by No. 107-2 A-2; south by No. 107-2 B-1; west by No. 339	0'05
Ayan, wet, S. No. 108-1 A, owners Chinna Kolandai Pillai, Kuppaswami Pillai, Kishita Pillai and Ramaswami Pillai, bounded on the north by No. 108-2 A; east by No. 108-1 B; south by No. 107-2 A-1; west by No. 339	0'06
Ayan, wet, S. No. 108-2 A, owners Kuppaswami Pillai alias Kuppayya Pillai and Chinathambi Pillai, minors Ananda Pillai and Gopal Pillai by guardian father Kuppaswami Pillai, bounded on the north by No. 109-6 A-1; east by No. 108-2 B; south by No. 108-1 A; west by No. 339	0'02
Ayan, wet, S. No. 109-6 A-1, owners Kuppaswami Pillai alias Kuppayya Pillai and Chinathambi Pillai, minors Ananda Pillai and Gopal Pillai by guardian father Kuppaswami Pillai, bounded on the north by No. 109-6 A; east by No. 109-6 A-2; south by No. 108-2 A; west by No. 339	0'01
Ayan, wet, S. No. 109-6 A, owners Asiammal and her minor sons Krishna Pillai and Venugopal Pillai (mort-gagee) Duraiswami Chetti, bounded on the north by No. 109-4 B; east by No. 109-5 B; south by No. 109-6 A-1; west by No. 339	0'02
Ayan, wet, S. No. 97-2 D-1, owners Kottai Munuswami Nayudu and his minor sons Balarama Nayudu and Krishnamurthi, bounded on the north by No. 97-2 C-1; east by No. 97-2 D-2; south by No. 97-3 A west by No. 339	0'02
Ayan, wet, S. No. 97-2 B-1, owners Kottai Munuswami Nayudu and his minor sons Balarama Nayudu and Krishnamurthi, bounded on the north by No. 99-2 A; east by No. 97-2 B-2; south by No. 97-2 C-1; west by No. 339	0'04
Ayan, wet, S. No. 99-2 A, owners Kottai Munuswami Nayudu and his minor sons Balarama Nayudu and Krishnamurthi, bounded on the north by No. 99-1 A; east by No. 99-2 B; south by No. 97-2 B-1; west by No. 339	0'01
Total ..	0'58

Fort St. George, January 23, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, excavation of East Main branch of the Kistna West high level channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Special Deputy Collector, Tenali, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that in view of the urgency of the case the provisions of section 5-A of the Act shall not apply to the acquisition of the waste or arable lands specified below.

Guntur district, Tenali taluk, Chiluvur village.

	Approximate extent.
(Partly waste and partly arable.)	ACS.
Ryotwari, dry, S. No. 140 part, pattadar Yella Bayamma, wife of Ramayya, enjoyers Yella Bayamma, wife of Ramayya and Yella Appamma, wife of Hanumayya, bounded on the north by No. 145 part; east by No. 146 part; south by No. 147-2 part; west by No. 146 part ..	2'43
(Arable.)	
Ryotwari, dry, S. No. 147-2 part, pattadars Yella Venkattappayya and Atchayya, sons of Punnayya, enjoyers Yella Peda Punnayya and China Punnayya, sons of Kotayya, bounded on the north by No. 146 part; east by No. 147-2 part; south by No. 148-1 part; west by No. 147-2 part ..	1'73
(Waste.)	
Ryotwari, dry, S. No. 148-1 part, pattadars Enamadala Venkataratnam, son of Sridharudu, Amrutam Basavanna, Chadalavada Subbayya and Butchayya, sons of Kishinayya, enjoyers Musunuru Peda Basavayya and Chinna Basavayya, sons of Lakshmayya, Chadalavada Subbayya and Butchayya, bounded on the north by No. 147-2 part; east by No. 148-1 part; south by No. 148-2 part; west by No. 148-1 part ..	1'22
(Partly waste and partly arable.)	
Ryotwari, dry, S. No. 148-2 part, pattadar Ravi Peda Subbayya, enjoyer Guduru Venkata Subbayya, son of Virayya, bounded on the north by No. 148-1 part; east by No. 148-2 part; south by No. 149 part; west by No. 148-2 part ..	1'04

	(Arable.)	ACS.
Ryotwari, dry, S. No. 149 part, pattadar and enjoyer Enamadala Venkataratnam, son of Sridharudu, bounded on the north by No. 148-2 part; east by No. 149 part; south by No. 135 part; west by No. 149 part ..		1'51
Ryotwari, dry, S. No. 134-1 part, pattadar and enjoyer Nutakki Venkatramayya, son of Chandramowayya, bounded on the north by No. 135 part; east by No. 134-1 part; south by No. 134-3 part; west by No. 301 part ..		0'05
Ryotwari, dry, S. No. 134-3 part, pattadars Chadalavada Gangayya, son of Kondayya, Venkatramayya, son of Kondayya and Anantharangarao, son of Subbayya, enjoyer, Chadalavada Venkatramayya, son of Kondayya, bounded on the north by No. 134-1 part; east by No. 134-3 part; south and west by No. 301 part ..		0'24
Ryotwari, dry, S. No. 300-3 part, pattadar and enjoyer Musunuru Raghavayya, son of Seshayya, bounded on the north by No. 295 part; east by No. 301 part; south by No. 300-4 part; west by No. 300-3 part ..		0'12
Ryotwari, dry, S. No. 300-4 part, pattadar and enjoyer Musunuru Venkatramayya, son of Narasayya, bounded on the north by No. 300-3 part; east by No. 301 part; south by No. 300-5 part; west by No. 300-4 part ..		0'09
Ryotwari, dry, S. No. 300-5 part, pattadars Chadalavada Kotayya, son of Krishnayya, Chadalavada Kondayya, son of Kotayya, enjoyer Chadalavada Venkatasubbayya, son of Kotayya, bounded on the north by No. 300-4 part; east by Nos. 301 and 302-2 parts; south by No. 302-2 part; west by No. 300-5 part ..		0'06
Ryotwari, dry, S. No. 302-2 part, pattadar and enjoyer Chadalavada Anantha Rangarao, son of Subbayya, bounded on the north by Nos. 300-5 and 301 parts; east by No. 302-2 part; south by No. 302-4 part; west by Nos. 302-2 and 300-5 parts ..		0'30
Ryotwari, dry, S. No. 302-4 part, pattadar Chadalavada Gangayya, son of Kondayya, enjoyer Chadalavada Kotayya, son of Gangayya, bounded on the north by No. 302-2 part; east by No. 302-4 part; south by No. 316 part; west by No. 302-4 part ..		0'30
Ryotwari, dry, S. No. 318-1 part, pattadar and enjoyer Musunuru Peda Basavayya and China Basavayya, sons of Lakshmayya, bounded on the north by No. 316 part; east by No. 318-1 part; south by No. 319-1 part; west by No. 318-1 part ..		0'93
Ryotwari, dry, S. No. 319-1 part, pattadar Enamadala Sridharudu, enjoyers Yella Virayya, Anandayya and Sitaramayya, sons of China Lingayya, Lingayya and Umamaheswararao, sons of Venkataramayya, being minors by guardian and mother Rathamma, No. (1) being managing member of the joint family, bounded on the north by No. 318-1 part; east by No. 319-1 part; south by No. 320-2 part; west by No. 319-1 part ..		0'47
(Arable.)		
Ryotwari, dry, S. No. 320-2 part, enjoyers Veliveli Viyyanna, son of Kotayya, enjoyers Veliveli Viyyanna, son of Kotayya and Veliveli Muthayya and Raghavayya, sons of Kotayya, bounded on the north by No. 319-1 part; east by No. 320-2 part; south by No. 323-3 part; west by No. 320-2 part ..		0'88
Ryotwari, dry, S. No. 322-3 A part, pattadar and enjoyer Madar Bee alias Jebunnissa Begam, wife of Sheik Babu Sahib, bounded on the north and east by No. 322-3 A part; south by No. 343-1 part; west by No. 323-2 part ..		0'04
(Waste.)		
Ryotwari, dry, S. No. 323-2 part, pattadars and enjoyers Yella Virayya, Anandayya and Sitaramayya, son of China Lingayya, Lingayya and Umamaheswararao, sons of Venkatramayya, being minors by guardian and mother Rathamma, No. (1) being the managing member of the joint family, bounded on the north by No. 323-3 part; east by Nos. 323-2 and 322-3 A parts; south by No. 343-1 part; west by No. 323-2 part ..		0'38
Ryotwari, dry, S. No. 323-3 part, pattadars and enjoyers (same persons as noted against S. No. 323-2 part), bounded on the north by No. 320-2 part; east by No. 323-3 part; south by No. 323-2 part; west by No. 323-3 part ..		0'42
Ryotwari, dry, S. No. 343-1 part, pattadar Yella Viraraghavayya, son of Brahmayya, enjoyers Yella Viraraghavayya, son of Brahmayya, Yella Subbayya, son of Brahmayya, bounded on the north by Nos. 323-2 and 322-3 A parts; east by No. 343-1 part; south by No. 343-2 part; west by No. 343-1 part ..		0'84
Ryotwari, dry, S. No. 343-2 part, pattadars and enjoyers Yella Sitaramayya and Sambayya, sons of China Papayya, bounded on the north by No. 343-1 part; east by No. 343-2 part; south by No. 341 part; west by No. 343-2 part ..		0'78
(Arable.)		
Unenfranchised devadayam service Inam, dry, S. No. 341 part, pattadar and enjoyer Sri Madhana Gopalaswami Varu, archaka Matschvapuri Mangacharyulu, bounded on the north by No. 343-2 part; east by No. 341 part; south by No. 339-1 & 2 part; west by No. 341 part ..		2'04
Ryotwari, dry, S. No. 339-1 part, pattadars Devineni Jaggayya, Kondayya and Sambhayya, sons of Venkayya, enjoyer Devineni Kondayya, son of Venkayya, bounded on the north by No. 341 part; east and south by No. 339-2 part; west by No. 339-1 part ..		0'06
Ryotwari, dry, S. No. 339-2 part, pattadars Polumetla Peda Kotayya and Peda Venkatramayya, sons of Subbayya, enjoyers Polumetla Peda Kotayya, Polumetla Ramakotayya, son of Rathayya, bounded on the north by No. 341 part; east by No. 339-2 part; south by No. 339-5 part; west by Nos. 339-1 & 2 parts ..		1'25
Ryotwari, dry, S. No. 339-5 part, pattadar Polumetla Peda Venkatramayya, enjoyer Polumetla Ramakotayya, son of Rathayya, bounded on the north by No. 339-2 part; east by No. 339-5 part; south by No. 328-1 part; west by No. 339-5 part ..		0'79
Ryotwari, dry, S. No. 328-1 part, pattadars Surapaneni Venkatappayya, Rattayya and Venkatasubbayya, sons of Lakshmayya, enjoyer Surapaneni Venkatasubbayya, son of Lakshmayya, bounded on the north by No. 339-5 part; east by No. 328-1 part; south by No. 325-2 part; west by No. 328-1 part ..		0'48

	ACRE.
Ryotwari, dry, S. No. 328-2 part, pattadara Polumetla Bhusayya, Subbayya, Sobhanadri, Anandayya and Kondayya, sons of Peda Butchayya, enjoyer Polumetla Subbayya, son of Peda Butchayya, bounded on the north by No. 328-1 part; east by No. 328-2 part; south by No. 336-4 part; west by No. 328-2 part	0.49
Emfranchised personal inam, dry, S. No. 336-4 part, pattadara Sakthamaru Subbayya, Alapati Venkata Subbayya, son of Ramaswami, managing member of the joint family, enjoyer Alapati Venkatasubbayya, son of Ramaswami, Yedla Keavayya, son of Subbayya, Alapati Nagayya, Gopalakrishnayya and Rathayya, sons of Ramaswami, bounded on the north by No. 328-2 part; east by No. 336-4 part; south by No. 335-1 part; west by No. 336-4 part	1.52
Emfranchised personal inam, dry, S. No. 335-1 part, pattadars Chintamneni Subbayya, Nukala Ramayya and Satyanarayana, enjoyers Nukala Ramayya and Chintamneni Nagayya, son of Subbayya, bounded on the north by No. 336-4 part; east by No. 335-1 part; south by No. 218 of No. 78. Kantamajukundur; west by No. 335-1 part	1.52
Total	21.97

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for constructing a storshed near the west main branch Kistna West high-level channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Special Deputy Collector, Tenali, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that, in view of the urgency of the case, the provisions of section 5-A of the Act shall not apply to the acquisition of the arable lands specified below.

Guntur district, Guntur taluk, Uppalapadu village.

Approximate extent.
ACRE.

(Arable)

Ryotwari, dry, S. No. 248 B part, pattadar Peddi Nagayya, son of Nibadhi, enjoyer Peddi Nibadhi, son of Nagayya, bounded on the north by No. 248 D part; east by No. 246; south by No. 250; west by No. 248 B part	0.05
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Fort St. George, January 24, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the extension of the bund of Neivathanthangal, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Tirukkoyilur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Tirukkoyilur, to perform the functions of a Collector under section 5-A of the Act.

South Arcot district, Tirukkoyilur taluk, T. Pudupalaiyam village.

Approximate extent.
ACRE.

Government, dry, R.S. No. 230-5 part, belonging to Venkataramana Ayyar, son of Achuthanarayana Ayyar of T. Pudupalaiyam, bounded on the north by No. 230-5 part & 3; east by R.S. Nos. 232-2 part and 230-5 part; south by R.S. Nos. 230-5 part and 232-3 part; west by R.S. No. 230-5 part	0.14
Government, dry, R.S. No. 232-2 part, belonging to Venkataramana Ayyar, son of Achuthanarayana Ayyar of T. Pudupalaiyam, bounded on the north and east by R.S. No. 232-2 part; south by R.S. No. 232-3 part; west by R.S. No. 230-5 part	0.01
Government, dry, R.S. No. 232-3 part, belonging to Venkataramana Ayyar, son of Achuthanarayana Ayyar of T. Pudupalaiyam, bounded on the north by R.S. Nos. 232-2 part & 3 part and 230-5 part; east by R.S. No. 232-3 part; south by R.S. No. 232-6 part & 3 part; west by R.S. No. 232-3 part	0.08
Government, dry, R.S. No. 232-6 part, belonging to Venkataramana Ayyar, son of Achuthanarayana Ayyar of T. Pudupalaiyam, bounded on the north by R.S. No. 232-3 part & 6 part; east and south by R.S. No. 232-6 part and village No. 226. Pavandur; west by R.S. No. 232-6 part	0.16
Total	0.39

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for excavating a leading drain in rear of outlets Nos. 1 and 2 of the right side leading channel of Koraboli Tampara,

notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Chatrapur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Chatrapur, to perform the functions of a Collector under section 5-A of the Act.

Ganjam district, Chatrapur taluk, No. 157. Kothuru village.

Approximate extent.

Inam, wet, devadayam covered by T.D. No. 106, S. No. 26 part, belonging to Sri Tambeswaraswami, worshipper Shoroto Ravulo of Pratapur, bounded on the north by No. 19 A; east by Nos. 19 A and 26 part; south by No. 574; west by No. 26 part	0.15
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Fort St. George, January 29, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.05 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for pathway to cheri at Chinnavenmani; and, under sections 3 and 7 of the same Act, the District Labour Officer, Chingleput district, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, Chingleput district, Cathedral Post, Madras, and may be inspected at any time during office hours.

Chingleput district, Nadurantakam taluk, Chinnavenmani village.

ACRE.

Dry, No. 96-3 B, pattadars Sengalani, Etti, minor Ellan and Munuswami, guardian mother Poongal, Murugan and Etti alias Gundan, occupiers Sengalani, Etti, minor Ellan and Muniswami, guardian mother Poongal, Murugan, Ekambaram, Sathinam, Etti alias Gundan, Munian, Vedan, Murugan, Kuppan, Chinnaayyan, Varadan, Arumugham, minor Fonnar, guardian brother Varadan, minors Kishan, Sadayan and Raman, guardian mother Amirthammal and Arumugham, mortgagees Kanni Nayakar, Chockalinga Nayakar, Ponnuswami Chetti, Duraiswami Chetti and Vedachala Pillai, bounded on the north by No. 96-3 A; east by No. 98-5; south by No. 97-1; west by No. 96-2	0.05
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Fort St. George, January 24, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for excavating field bodis under Pedakallepalli East sub-branch channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Special Deputy Collector, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Special Deputy Collector, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Divi taluk, Pedakallapalli village.

Approximate extent.

Ryoti, dry, B.S. No. 381 part, belonging to Ghantasala Ramaratnamma, wife of Ramayya, bounded on the north and east by B.S. No. 381 part; south and west by B.S. No. 375-4 part	0.001
Ryoti, dry, B.S. No. 381 part, belonging to Ghantasala Ramaratnamma, wife of Ramayya, bounded on the north by B.S. No. 381 part; east by B.S. No. 382-2 part; south by B.S. No. 381 part; west by B.S. Nos. 381 and 375-4 part	0.02
Ryoti, dry, B.S. No. 381 part, belonging to Tangirala Subrahmanyam, bounded on the north by B.S. No. 382-2 part; east by B.S. No. 382-3 part; south and west by B.S. No. 381 part	0.005
Ryoti, dry, B.S. No. 381 part, belonging to Tangirala Subrahmanyam, bounded on the north by B.S. No. 382-3 part; east by B.S. No. 402-1 part; south by B.S. No. 381 part; west by B.S. No. 382-3 part	0.01
Devadayam, inam, dry, R.S. No. 498 A, belonging to Sri Duga Nageswaraswamiyaru by trustee the Zamindar of Devarakota estate, bounded on the north by B.S. No. 497 part; east by R.S. No. 498 part; south by R.S. No. 498 part and B.S. No. 499 part; west by R.S. No. 498 part and B.S. No. 487 part	0.30
Total	0.336

NOTE.—The Zamindar of Devarakota estate is the melvaramdar for ryoti lands and kattabaddar for devadayam inam lands.

Fort St. George, January 17, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 13.07 acres and 567 square links, be the same a little more or less, is needed for a public purpose, to wit, for the excavation of a distributary channel from sluice No. 28 (Part I) of the Kattalai high-level channel; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Trichinopoly, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Revenue Divisional Officer, Trichinopoly, and may be inspected at any time during office hours.

Trichinopoly district, Trichinopoly taluk, Adavathur village.

Government, dry, S.F. No. 25-2, belonging to S. Sivaramakrishna Ayyar, bounded on the north by No. 25-1; east by No. 25-2; south by No. 25-1; west by Nos. 25-1 and 25-1 .. ACS.
 Government, dry, S.F. No. 110-1 B, belonging to S. Karuppan Ambalagan, bounded on the north by No. 110-1 A; east by No. 111-1; south by No. 110-1 C; west by No. 132-2 D .. 0'02
 Government, dry, S.F. No. 110-2 B, belonging to (1) A. Sangam Ambalagan, (2) M. Sinnathu Ambalagan, (3) minors Karuppanan and (4) Annavi, guardian father No. (2), and (5) M. Sangam Ambalagan, bounded on the north by No. 110-2 A; east by No. 106-1; south by No. 110-2 C; west by No. 132-2 D .. 0'09
 Government, dry, S.F. No. 112-3 B-2, belonging to S. Anantaramayana Sastri, bounded on the north by No. 112-3 B-1; east by Nos. 112-3 B-3 and 112-3 C-2; south by Nos. 112-3 B-3 part and 110-1 B; west by No. 112-3 B-1 .. 0'09
 Government, dry, S.F. No. 112-3 C-2, belonging to (1) M. Kathan Ambalagan, (2) minor Karuppan, guardian father No. (1), (3) P. Marudal Ambalagan, (4) P. Panayadi Ambalagan, (5) P. Kathan Ambalagan and (6) S. Venkataraman Chettiyar, bounded on the north by No. 112-3 C-1; east by No. 116-1 B; south by No. 112-3 C-3; west by No. 112-3 B-2 .. 0'07
 Government, dry, S.F. No. 113-1 B, belonging to P. A. Gopalaswami Ayyar, bounded on the north by Nos. 113-1 A and 123-1 B; east by No. 113-1 C; south by Nos. 113-1 C and 131-3 E; west by No. 113-1 A .. 0'15
 Government, dry, S.F. No. 116-1 B, belonging to K. Murugan Ambalagan, bounded on the north by Nos. 116-1 A & B-4; east by No. 116-4 B; south by No. 116-1 C; west by No. 112-3 C-2 .. 0'08
 Government, dry, S.F. No. 116-4 B, belonging to K. Karuvan Ambalagan, bounded on the north by No. 116-4 A; east by No. 110-5 B; south by No. 116-1 B; west by No. 110-4 A & 1 B .. 0'06
 Government, dry, S.F. No. 116-5 B, belonging to K. Murugan Ambalagan, bounded on the north by No. 116-6 A; east by No. 116-5 C; south by No. 115-1; west by No. 116-5 A, 2, 3 & 4 A .. 170 sq. links.
 Government, dry, S.F. No. 116-6 A, belonging to (1) K. Parimanam Ambalagan, (2) P. Panayadi Ambalagan, (3) P. Ayyan Ambalagan, (4) minor Kathan, guardian father No. (3), (5) K. Perlanan Ambalagan, (6) P. Peraman Ambalagan, (7) P. Kamatchi Ambalagan and (8) M. Panayadi Ambalagan, bounded on the north by No. 117-2; east by No. 116-6 B; south by No. 116-5 B; west by No. 116-5 A .. 0'05
 Government, dry, S.F. No. 121-1 B, Agent, Messrs. Parry & Co., Cuddalore, bounded on the north by No. 121-1 A & 2 A; east by No. 121-1 C; south by Nos. 121-1 C and 122-2; west by No. 121-1 A .. 0'01
 Government, dry, S.F. No. 121-2 A, belonging to T. K. Perlaswami Pillai, bounded on the north by No. 25-5; east by No. 121-2 B; south by No. 121-1 B, 2 B & 1 C; west by No. 121-1 A .. 0'04
 Government, dry, S.F. No. 122-2, belonging to C. Soundrathammal, bounded on the north by Nos. 122-1 and 121-1 B; east by No. 122-3; south by Nos. 122-3 and 123-1 B; west by No. 122-1 .. 0'01
 Government, dry, S.F. No. 123-1 B, belonging to S. Gopalakrishna Ayyar, G. Muthayalu Krishnan Chettiyar and Chinna Chinnammal sias Subbammal, bounded on the north by Nos. 123-1 A and 122-2; east by No. 123-1 C; south by Nos. 122-1 C and 113-1 B; west by No. 123-1 A .. 0'13
 Government, dry, S.F. No. 126-1 B, belonging to S. Sivaramakrishna Ayyar, bounded on the north by No. 25-2; east by No. 126-1 C; south by No. 126-2 B; west by No. 126-1 A .. 0'14
 Government, dry, S.F. No. 126-2 B, belonging to Agent, Messrs. Parry & Co., Cuddalore and A. G. Ramaswami Ayyangar, bounded on the north by No. 126-1 B; east by No. 126-2 C; south by No. 128-1 B; west by No. 126-2 A .. 0'07
 Government, dry, S.F. No. 128-1 B, belonging to A. G. Rajam Ayyangar, bounded on the north by Nos. 128-1 C and 126-2 B; east by Nos. 126-2 C and 128-1 C; south by No. 128-3 A, 3 B & 1 A; west by No. 128-1 A & 2 .. 0'10
 Government, dry, S.F. No. 128-3 B, belonging to A. G. Rajam Ayyangar, bounded on the north by No. 128-1 B; east by No. 127; south by No. 131-2 D; west by No. 128-3 A .. 0'17
 Government, dry, S.F. No. 128-4 B, belonging to T. K. Perlaswami Pillai, bounded on the north by No. 128-2; east by No. 128-4 C; south by No. 131-2 B; west by No. 128-4 A .. 0'10
 Government, dry, S.F. No. 130-2 B, belonging to R. Palaniyandi Ambalagan, mortgagee Doctor Roberts, bounded on the north and east by No. 130-2 A; south by No. 137-1 B; west by Koppu village .. 0'09

Government, dry, S.F. No. 131-2 B, belonging to S. Gopalakrishna Ayyar, bounded on the north by No. 128-4 B; east by No. 131-2 C; south by No. 131-3 C; west by No. 131-2 A .. ACS.
 Government, dry, S.F. No. 131-2 D, belonging to S. Gopalakrishna Ayyar, bounded on the north by Nos. 128-5 B, 127 and 123-1 A; east by Nos. 123-1 A and 113-1 A; south by No. 131-2 C & 3 A; west by No. 131-2 C .. 70 sq. links.
 Government, dry, S.F. No. 131-3 C, belonging to Pichairathnam Pillai, bounded on the north by No. 131-2 B; east by No. 131-3 D; south by No. 132-1 D; west by No. 131-3 A .. 0'08
 Government, dry, S.F. No. 131-3 E, belonging to Pichairathnam Pillai, bounded on the north by Nos. 131-3 D, 113-1 A and 131-2 D; east by No. 131-3 F; south by Nos. 131-3 F and 132-1 F; west by No. 131-3 D .. 0'11
 Government, dry, S.F. No. 131-3 B, belonging to (1) P. Mookan Ambalagan and (2) minors Marudal and Kathan, guardian brother No. (1), bounded on the north and east by No. 131-3 A; south by No. 132-1 A; west by No. 134-2 .. 0'17
 Government, dry, S.F. No. 132-2 D, belonging to T. Thulasi Das Dongari Sait and S. Sivaramakrishna Ayyar, bounded on the north by No. 132-2 A, 1 B, 1 D, 1 F, 2 B, 2 C, 2 G & 2 F; east by Nos. 132-2 B, 110-1 B & 2 B and 132-2 C, 2 G, 2 F & 2 E; south by No. 132-2 A, 2 E, 2 F & 2 G; west by No. 132-2 A, 4 B, 2 B & 2 C .. 0'41
 Government, dry, S.F. No. 132-3 B, belonging to P. Alappan Ambalagan, M. Ayyan Ambalagan and Periyaswami Ambalagan (mortgagee), bounded on the north by No. 132-3 A; east by No. 132-4 B; south by No. 150-2; west by No. 132-3 A .. 0'02
 Government, dry, S.F. No. 132-4 B, belonging to (1) P. Alappan Ambalagan, (2) P. Chinmaswami Ambalagan, (3) P. Perlanan Ambalagan, (4) P. Arumugam Ambalagan, (5) M. Sukkiramania Ambalagan, (6) minors Muthuveeran and Muthuswami, guardian father No. (5) and (7) M. Panayadi Ambalagan, (8) minor Alappan, guardian father No. (7) and (9) M. Marudal Ambalagan, bounded on the north by Nos. 132-4 A, 4 D & 2 D and 133-19 B; east by No. 132-4 D & 4 C; south by No. 132-4 C; west by No. 132-4 A, 4 D & 3 B .. 3'55
 Government, dry, S.F. No. 133-1 B, belonging to K. Masimalai Ambalagan, bounded on the north by No. 133-1 A; east by No. 133-1 A & 2 B; south by No. 133-1 C; west by No. 144-1 .. 0'06
 Government, dry, S.F. No. 133-2 B, belonging to M. Muthukaruppan Ambalagan, bounded on the north and east by No. 133-2 A; south by No. 133-2 C & 5 B; west by No. 133-2 C & 1 B .. 0'05
 Government, dry, S.F. No. 133-13 B, belonging to S. Sivaramakrishna Ayyar, bounded on the north by No. 133-5 B; east by No. 133-13 C; south by No. 133-14 B; west by No. 133-13 A .. 0'07
 Government, dry, S.F. No. 133-14 B, belonging to (1) A. Marudal Ambalagan, (2) M. Malaikolundu Ambalagan, (3) M. Andi Ambalagan, (4) M. Vayiraperumal Ambalagan and (5) minor Andi, guardian father No. (4), bounded on the north by No. 133-13 B; east by No. 133-14 C; south by No. 133-15 B; west by No. 133-14 A .. 0'02
 Government, dry, S.F. No. 133-15 B, belonging to (1) K. Chinmaswami Ambalagan, (2) K. Malayandi Ambalagan and (3) minors Malaikolundu and Marudamuthu, guardian brother No. (1), bounded on the north by No. 133-14 B; east by No. 133-15 C; south by No. 133-16 B; west by No. 133-15 A .. 0'02
 Government, dry, S.F. No. 133-16 B, belonging to (1) A. Manicka Ambalagan, (2) M. Marudamuthu Ambalagan, (3) minor Chokkalingam, guardian father No. (2) and (4) M. Rajalingam Ambalagan, (5) M. Evuri Ambalagan, (6) minors Karuppanan and (7) Vyran, guardian father No. (1), bounded on the north by No. 133-15 B; east by No. 133-16 C; south by No. 133-17 B; west by No. 133-16 A .. 0'02
 Government, dry, S.F. No. 133-17 B, belonging to (1) A. Ratnam Ambalagan and (2) minor Marudamuthu, guardian father No. (1), bounded on the north by No. 133-16 B; east by No. 133-17 C; south by No. 133-18 B; west by No. 133-17 A .. 0'02
 Government, dry, S.F. No. 133-18 B, belonging to V. Jambulingam Ambalagan, bounded on the north by No. 133-17 B; east by No. 133-18 C; south by No. 133-19 B; west by No. 133-18 A .. 0'02
 Government, dry, S.F. No. 133-19 B, belonging to S. Venkatarama Ayyar, bounded on the north by No. 133-18 B; east by No. 133-19 C; south by No. 133-4 B; west by No. 133-19 A .. 0'02
 Government, dry, S.F. No. 134-2, belonging to (1) M. Muthukaruppa Ambalagan, (2) P. Mookan Ambalagan, (3) minors Marudal and (4) Kathan, guardian brother No. (2), bounded on the north by Nos. 134-1 and 137-3 B; east by Nos. 134-1 and 131-3 B; south by Nos. 133-2 A, 3 & 4; west by No. 137-9 .. 0'20
 Government, dry, S.F. No. 137-1 B, belonging to K. Parimanam Ambalagan, bounded on the north by No. 130-2 A-2 B; east by Nos. 137-1 C and 130-3; south by No. 137-1 A & 2 B; west by Nos. 137-1 A and 138 .. 0'06
 Government, dry, S.F. No. 137-2 B, belonging to T. Ratnagiri Ambalagan, bounded on the north by No. 137-1 B; east by No. 137-2 C; south by No. 137-4 B; west by No. 137-2 A .. 0'04
 Government, dry, S.F. No. 137-4 B, belonging to P. Siyya Muthirian, bounded on the north by No. 137-2 B; east by No. 137-4 C; south by No. 137-5 B; west by No. 137-4 A .. 0'02
 Government, dry, S.F. No. 137-3 B, belonging to Nos. 2, 3 and 4 shown against S.F. No. 134-2, bounded on the north and east by No. 137-3 A; south by No. 134-2; west by No. 137-7 & 6 B .. 0'08
 Government, dry, S.F. No. 137-5 B, belonging to P. Siyya Muthirian, bounded on the north by No. 137-4 B; east by No. 137-5 C; south by No. 137-6 B; west by No. 137-5 A .. 0'02

Government, dry, S.F. No. 137-0 B, belonging to P. Siva Muthirayan, bounded on the north by No. 137-5 B & C; east by No. 137-6 C & 3 B; south by No. 137-7; west by No. 137-8 A	40x.
Government, dry, S.F. No. 150-2, belonging to V. Srinayinam Ambalagarar, bounded on the north by No. 132-3 B; east by No. 151-1, 3, 4, 5 & 6 A; south and west by No. 150-1	0'02
Government, dry, S.F. No. 150-3, belonging to V. Srinayinam Ambalagarar, bounded on the north by No. 150-1 & 2; east by No. 151-7 A, 8 A, 9 A & B & 10; south by No. 159-9 B; west by No. 150-1	0'50
Government, dry, S.F. No. 151-6 A, belonging to Nos. 5 to 9 shown against S.F. No. 132-4 B, bounded on the north and east by No. 151-6 B; south by No. 151-7 A; west by No. 150-2	0'28
Government, dry, S.F. No. 151-7 A, belonging to P. Alappan Ambalagarar, bounded on the north by No. 151-6 A; east by No. 151-7 B; south by No. 151-8 A; west by No. 150-3	0'12
Government, dry, S.F. No. 151-8 A, belonging to same as in S.F. No. 151-8 A, bounded on the north by No. 151-7 A; east by No. 151-8 B; south by No. 151-8 B & 9 A; west by No. 150-3	0'08
Government, dry, S.F. No. 151-9 A, belonging to P. Chinnaswami Ambalagarar, bounded on the north by No. 151-8 A; east and south by No. 151-9 B; west by No. 150-3	0'02
190 sq. links.	
Government, dry, S.F. No. 156-1 B, belonging to V. Srinayinam Ambalagarar, bounded on the north by No. 156-1 A; east by No. 156-7; south by Nos. 155-3 and 156-3; west by No. 156-3 B	0'02
Government, dry, S.F. No. 156-3 part, belonging to (1) K. Marudal Ambalagarar, (2) M. Mookayinam Ambalagarar, (3) M. Panayadi Ambalagarar, (4) minor Murugayyan, guardian father No. (1), mortgagee P. Marudal Ambalagarar, bounded on the north by No. 156-3 A; east by No. 156-1 B; south by No. 165-1 & 2; west by No. 157-9 B	0'02
Government, dry, S.F. No. 157-9 B, belonging to V. Srinayinam Ambalagarar, bounded on the north by No. 157-9 A; east by No. 156-3 B; south by Nos. 164-1 and 165-1; west by No. 158-9 B	0'05
Government, dry, S.F. No. 158-9 B, belonging to K. Nallayinam Ambalagarar, bounded on the north by No. 158-9 A; east by No. 157-9 B; south by No. 168-10 B; west by No. 158-9 A	104 sq. links.
Government, dry, S.F. No. 158-10 B, belonging to (1) K. Nallayinam Ambalagarar, (2) N. Panayadi Ambalagarar, (3) N. Muthuveeran Ambalagarar, (4) minor Ayyan, guardian father No. (3), (5) K. Marudaveeran Ambalagarar, (6) minors Kathan and Evuri, guardian father No. (5), (7) K. Muthuveeran Ambalagarar, (8) minors Parimanan and Seppalayan, guardian father No. (7), (9) K. Muthian Ambalagarar, (10) M. Muthukathan Ambalagarar, (11) minors Ponnaswami and Evuri, guardian father No. (9), (12) K. Panayadi Ambalagarar, and (13) minors Malayalathan, Periaswami and Karuvan, guardian father No. (12), bounded on the north and east by No. 158-9 B; south by No. 163-1 C; west by No. 158-10 A	33 sq. links.
Government, dry, S.F. No. 159-9 part, belonging to (1) A. Rajalinga Ambalagarar, (2) R. Malayandi Ambalagarar and (3) minor Manickam, guardian father No. (1), bounded on the north by No. 150-1 & 3; east by No. 158-1; south by No. 159-10 B; west by No. 159-9 A	0'06
Government, dry, S.F. No. 159-10 B, belonging to same as in S.F. No. 159-9 B, bounded on the north by No. 159-9 B; east by No. 158-1 & 2; south by No. 159-21 B; west by No. 159-10 A	0'08
Government, dry, S.F. No. 159-21 B, belonging to (1) M. Nagamuthu Ambalagarar, (2) minor Marudamuthu, guardian father No. (1), and (3) K. Muthian Ambalagarar, bounded on the north by No. 159-10 B; east by No. 158-2, 3 & 4; south by No. 159-22 B; west by No. 159-21 A	0'18
Government, dry, S.F. No. 159-22 B, belonging to Karuvai Ammal, bounded on the north by No. 159-21 B; east by No. 158-4 & 5; south by No. 159-23 B; west by No. 159-22 A	0'11
Government, dry, S.F. No. 159-23 B, belonging to A. Chinnayinam Ambalagarar, bounded on the north by Nos. 158-5 and 159-22 B; east by No. 158-5; south by No. 162 AA & 3 B; west by No. 159-23 A	0'38
Government, dry, S.F. No. 162 AA-2 C-2, belonging to K. Nallayinam Ambalagarar, Zulakabibi Ammal and A. Arumuga Muthirayan, bounded on the north by No. 162-5 B; east by No. 162 AA-2 C-3; south and west by No. 162 AA-2 C-1	0'68
Government, dry, S.F. No. 162 AA-3 B, belonging to same as Nos. (5) to (8) shown against S.F. No. 132-4 B, bounded on the north by No. 159-23 B; east by No. 163-1 A & 2 B; south and west by No. 162 AA-3 A	0'10
Government, dry, S.F. No. 162 BB-1 B, belonging to S. Sivaramakrishna Ayyar, bounded on the north by No. 441-1 B; east by No. 162 BB-1 C; south by No. 171-2; west by No. 162 BB-1 A	0'06
Government, dry, S.F. No. 163-1 A, belonging to same as in S.F. No. 158-10 B, bounded on the north by No. 158-5 & 8; east by No. 163-1 B; south by No. 163-2 B; west by No. 162 AA-3 B	0'06
Government, dry, S.F. No. 163-1 C, belonging to same as in S.F. No. 158-10 B, bounded on the north by No. 163-10 B; east by No. 164-2; south by No. 163-2 A; west by No. 163-1 D	0'03
Government, dry, S.F. No. 163-2 B, belonging to same as Nos. (1) to (8) in S.F. No. 158-10 B, bounded on the north by No. 163-1 A; east by No. 163-2 C; south by No. 163-3 B; west by Nos. 163-2 A and 162 AA-3 B	0'20
Government, dry, S.F. No. 163-2 D, belonging to same as Nos. (1) to (8) in S.F. No. 158-10 B, bounded on the north by No. 163-1 C; east by No. 164-2; south by No. 163-3 D; west by No. 163-2 C	0'05
Government, dry, S.F. No. 163-3 B, belonging to same as Nos. (1) to (4) in S.F. No. 163-10 B, bounded on the north by No. 163-2 B; east by No. 163-3 C; south by No. 163-4 B; west by No. 163-8 A	0'49
Government, dry, S.F. No. 163-3 D, belonging to same as Nos. (1) to (4) in S.F. No. 163-10 B, bounded on the north by No. 163-2 D; east by No. 164-2, 6, 7 & 8; south by No. 163-4 D; west by No. 163-3 C	0'08

Government, dry, S.F. No. 168-4 B, belonging to (1) K. Muthuveeran Ambalagarar and (2) minors Parimanan and Seppalayan, guardian father No. (1), mortgagee K. Nallayinam Ambalagarar, bounded on the north by No. 163-3 B; east by No. 163-4 C; south by No. 163-5 B; west by No. 163-4 A	40x.
Government, dry, S.F. No. 163-4 D, belonging to (1) K. Muthuveeran Ambalagarar and (2) minors Parimanan and Seppalayan, guardian father No. (1), mortgagee K. Nallayinam Ambalagarar, bounded on the north by No. 163-3 B; east by No. 64-8 & 9; south by No. 163-6 B; west by No. 163-4 C	0'32
Government, dry, S.F. No. 163-5 B, belonging to Muthian Ambalagarar, bounded on the north by No. 163-5 C & 4 B & D; east by Nos. 163-5 C and 164-9, 10 & 11; south by No. 162 AA-2 C-2; west by No. 163-5 A & C	0'05
Inam, dry, S.F. No. 171-2, belonging to T. K. Periasami Pillai and Adi-Dravida A. Karuppan, bounded on the north by No. 162 BB-1 B; east by No. 171-3; south by Thayanur; west by No. 171-1	0'82
Total .. 13-07 and 567 sq. links.	

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0-07 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for excavating both No. 2 of No. 3, Chinnapuram branch; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Majeru village.

Zamindari, poramboke, B.S. No. 342 part, T.S. No. 456 C, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 362 part, T.S. No. 456 B; east by B.S. No. 342 part; south by B.S. No. 345-2 part, T.S. No. 456 D; west by B.S. No. 342 part	ACRE.
Zamindari, poramboke, B.S. No. 362 part, T.S. No. 456 B, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 336-13 part, T.S. No. 456 A east by B.S. No. 362 part; south by B.S. No. 342 part, T.S. No. 456 C; west by B.S. No. 362 part	0'05
Total .. 0-07	

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for excavating the Kistna West High Level Canal East Main—channel constructing a store-shed at Kajipet, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1928; and the Governor in Council hereby authorizes the Special Deputy Collector, Tenali, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that, in view of the urgency of the case, the provisions of section 5-A of the Act shall not apply to the acquisition of the waste or arable lands specified in the schedule.

Guntur district, Tenali taluk, Kolakalur village.

Waste (straw-yard).	
Ryotwari, dry, S. No. 173-3 part, pattadars Tirumalasetti Battayya, Tirumalasetti Venkatasubbayya, Pasupuleti Ramaswami alias Tatayya, Ramasetti Yesodamma, Sivareddi Venkayya and Chittimanugula Kotayya, son of Hanumayya, enjoys Sivareddi Venkayya and Chittimanugula Kotayya, son of Hanumayya, bounded on the north by No. 173-3 part; east by No. 173-4; south by No. 176 B; west by No. 173-3 part	Approximate extent. ACRE. 0'06

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 3-908 acres, be the same a little more or less, is needed for a public purpose, to wit, for excavating field bodhies 1 to 8 of No. IX. Vada-palam channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Pedaprolu village.

Ryoti, dry, B.S. No. 87-5 part, T.S. No. 127, belonging to Kesani Kotayya, bounded on the north by B.S. No. 87-5 part; east by B.S. No. 81; south by B.S. No. 80 part, T.S. No. 129; west by B.S. No. 87-5 part	ACRE. 0'06
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Ryoti, dry, B.S. No. 80 part, T.S. No. 126, belonging to Korapati Venkatasivaramakrishnayya, bounded on the north by B.S. No. 87-5 part, T.S. No. 127; east by R.S. No. 62; south by B.S. No. 65-2 part, T.S. No. 129 B; west by B.S. No. 80 part	ACS.	Ryoti, dry, B.S. No. 108-1 part, T.S. No. 138 C, belonging to Amirineni Viraraghavayya, bounded on the north by R.S. No. 82; east by B.S. No. 107-8 part, T.S. No. 138 D; south by B.S. No. 108-1 part; west by B.S. No. 108-5 part, T.S. No. 138 B	ACS.
Ryoti, dry, B.S. No. 85-2 part, T.S. No. 129 B, belonging to Pedaprole Ramakrishnayya, bounded on the north by B.S. No. 80 part, T.S. No. 128; east by R.S. No. 63; south by B.S. No. 85-2 part; west by B.S. No. 85-1 part, T.S. No. 129 A	0'14	Ryoti, dry, B.S. No. 107-8 part, T.S. No. 138 D, belonging to Kadiyala Ramayya, bounded on the north by B.S. No. 82; east by B.S. No. 107-8 part; south by B.S. No. 108-1 part, T.S. No. 139 A; west by B.S. No. 108-1 part, T.S. No. 138 C	0'05
Ryoti, dry, B.S. No. 85-1 part, T.S. No. 129 A, belonging to Golkonda Pitchayya, bounded on the north by B.S. No. 80 part; east by B.S. No. 85-2 part, T.S. No. 129 B; south by B.S. No. 85-1 part; west by B.S. No. 80 part, T.S. No. 130 B	0'06	Ryoti, dry, B.S. No. 107-8 part, T.S. No. 139 A, belonging to Kadiyala Ramayya, bounded on the north by B.S. No. 107-8 part, T.S. No. 138 D; east by B.S. No. 107 8 part; south by B.S. No. 108-1 part, T.S. No. 139 B; west by B.S. No. 108-1 part.	0'002
Ryoti, dry, B.S. No. 80 part, T.S. No. 130 B, belonging to Korapati Venkatasivaramakrishnayya, bounded on the north by B.S. No. 80 part; east by B.S. No. 85-1 part, T.S. No. 129 A; south by B.S. No. 80 part; west by B.S. No. 78-2 part, T.S. No. 130 A	0'03	Ryoti, dry, B.S. No. 108-1 part, T.S. No. 139-B, belonging to Amirineni Veeraraghavayya, bounded on the north by B.S. No. 107-8 part, T.S. No. 139 A; east by B.S. No. 107-8 part; south and west by B.S. No. 108-1 part	0'015
Ryoti, dry, B.S. No. 78-2 part, T.S. No. 130 A, belonging to Korapati Lalitamba, wife of K. Ramachandra Rao, bounded on the north by B.S. No. 80 part; east by B.S. No. 80 part, T.S. No. 130 B; south by B.S. No. 78-2 part; west by B.S. No. 78-2 part, T.S. No. 131	0'05	Ryoti, dry, B.S. No. 85-4 part, T.S. No. 140 A, belonging to Kukkala Pothuraju, bounded on the north by B.S. No. 85-4 part, T.S. No. 137 A; east by B.S. No. 85-4 part; south by B.S. No. 85-5 part, T.S. No. 140 B; west by B.S. No. 85-4 part	0'065
Ryoti, dry, B.S. No. 78-2 part, T.S. No. 131, belonging to Korapati Lalitamba, wife of K. Ramachandra Rao, bounded on the north by B.S. No. 78-2 part; east by B.S. No. 78-2 part, T.S. No. 130 A; south by B.S. No. 78-2 part; west by B.S. No. 77 part	0'07	Ryoti, dry, B.S. No. 85-5 part, T.S. No. 140-B, belonging to Kallepalli Somaya, bounded on the north by B.S. No. 85-4 part, T.S. No. 140 A; east by B.S. No. 85-5 part; south by B.S. No. 85-6 part, T.S. No. 140 C; west by B.S. No. 85-3 part	0'10
Ryoti, dry, B.S. No. 80 part, T.S. No. 132 A, belonging to Korapati Venkatasivaramakrishnayya, bounded on the north by B.S. No. 80 part; east by B.S. No. 86-6 part, T.S. No. 132 B; south by B.S. No. 80; west by R.S. No. 80	0'09	Ryoti, dry, B.S. No. 85-6 part, T.S. No. 140 C, belonging to Goriparti Chandranowlessa, bounded on the north by B.S. No. 85-5 part, T.S. No. 140 B; east by B.S. No. 85-6 part; south by B.S. No. 83 part; west by B.S. No. 85-3 part	0'03
Ryoti, dry, B.S. No. 86-5 part, T.S. No. 132 B, belonging to Amirineni Viraraghavayya, bounded on the north by B.S. No. 86-5 part; east by B.S. No. 86-4 part, T.S. No. 132 C; south by R.S. No. 80; west by R.S. No. 80, T.S. No. 132 A	0'03	Ryoti, dry, B.S. No. 60-5 part, T.S. No. 141 A, belonging to Yarlagadda Bagavayya, Mandava Venkata Narasayya, Mandava Nageswararao, being minor, mother and guardian Kuntamma, bounded on the north by B.S. No. 60-5 part; east by B.S. No. 60-4 part, T.S. No. 141 B; south by B.S. No. 60-5 part; west by B.S. No. 60-3 part	0'005
Ryoti, dry, B.S. No. 86-4 part, T.S. No. 132 C, belonging to Amirineni Kotamma, bounded on the north by B.S. No. 86-4 part; east by B.S. No. 86-4 part, T.S. No. 132 D; south by R.S. No. 80; west by R.S. No. 86-5, T.S. No. 132 B	0'03	Ryoti, dry, B.S. No. 60-4 part, T.S. No. 141-B, belonging to Chana Subbayya, bounded on the north by B.S. No. 60-4 part; east by B.S. No. 60-4 part, T.S. No. 141 C; south by B.S. No. 60-4 part; west by B.S. No. 60-5 part, T.S. No. 141 A	0'02
Ryoti, dry, B.S. No. 86-4 part, T.S. No. 132 D, belonging to Amirineni Kotamma, bounded on the north by B.S. No. 86-4 part; east by B.S. No. 86-1 part, T.S. No. 132 E; south by R.S. No. 80; west by R.S. No. 86-4, T.S. No. 132 C	0'02	Ryoti, dry, B.S. No. 60-4 part, T.S. No. 141 C, belonging to Dokku Seethaya and Dokku Kotaya, bounded on the north by B.S. No. 60-4 part; east by B.S. No. 61-1 part, T.S. No. 142 A; south by B.S. No. 60-4 part; west by B.S. No. 60-4 part, T.S. No. 141 B	0'075
Ryoti, dry, B.S. No. 86-1 part, T.S. No. 132-E, belonging to Maddipatla Bhudevamma, bounded on the north by B.S. No. 86-1 part; east by B.S. No. 86-1 part, T.S. No. 133 A; south by R.S. No. 80; west by R.S. No. 86-4, T.S. No. 132 D	0'02	Ryoti, dry, B.S. No. 61-1 part, T.S. No. 142-A, belonging to Mandava Venkata Ramayya, bounded on the north by B.S. No. 85; east by B.S. No. 85-1 part, T.S. No. 142-B; south by B.S. No. 61-1 part; west by B.S. No. 60-4 part, T.S. No. 141 C	0'075
Ryoti, dry, B.S. No. 86-1 part, T.S. No. 133 A, belonging to Maddipatla Bhudevamma, bounded on the north by B.S. No. 86-1 part; east by B.S. No. 86-1 part, T.S. No. 133 B; south by R.S. No. 81; west by R.S. No. 86-1, T.S. No. 133 E	0'03	Ryoti, dry, B.S. No. 68-1 part, T.S. No. 142 B, belonging to Mandava Akkayya, bounded on the north by B.S. No. 65; east by B.S. No. 68-3 part, T.S. No. 142 C; south by B.S. No. 61-1 part; west by B.S. No. 61-1 part, T.S. No. 142 A	0'05
Ryoti, dry, B.S. No. 86-1 part, T.S. No. 133 B, belonging to Duggineni Ramayya, bounded on the north by B.S. No. 86-1 part; east by B.S. No. 89 part, T.S. No. 133 C; south by R.S. No. 81; west by R.S. No. 86-1, T.S. No. 133 A	0'05	Ryoti, dry, B.S. No. 68-3 part, T.S. No. 142 C, belonging to Mandava Seetharamayya, bounded on the north by B.S. No. 65; east by B.S. No. 68-3 part, T.S. No. 142 D; south by B.S. No. 68-3 part; west by B.S. No. 68-1 part, T.S. No. 142 B	0'035
Ryoti, dry, B.S. No. 89 part, T.S. No. 133 C, belonging to Kukkala Pothuraju, bounded on the north by B.S. No. 89 part; east by B.S. No. 89 part, T.S. No. 134 A; south by R.S. No. 81; west by R.S. No. 86-1, T.S. No. 133 B	0'08	Ryoti, dry, B.S. No. 68-3 part, T.S. No. 142 D, belonging to (1) Mandava Viraraghavayya, (2) Mandava Venkataratnam, and (3) Mandava Venkateswarlu, Nos. (2) and (3) being minors guardian No. (1), Mandava Viraraghavayya, bounded on the north by R.S. No. 65; east by B.S. No. 69-11 part; south by B.S. No. 68-3 part; west by B.S. No. 68-3 part, T.S. No. 142 C	0'05
Ryoti, dry, B.S. No. 89 part, T.S. No. 134 A, belonging to Kukkala Pothuraju, bounded on the north by B.S. No. 89 part; east by B.S. No. 92-3 part, T.S. No. 134 B; south by R.S. No. 82; west by R.S. No. 89, T.S. No. 133 C	0'09	Ryoti, dry, B.S. No. 68-1 part, T.S. No. 143 A, belonging to Mandava Akkayya, bounded on the north by B.S. No. 68-1 part; east by B.S. No. 68-3 part, T.S. No. 143 B; south by R.S. No. 65; west by B.S. No. 68-1 part	0'035
Ryoti, dry, B.S. No. 92-3 part, T.S. No. 134 B, belonging to Maddipatla Seshayya, bounded on the north by B.S. No. 92-3 part, T.S. No. 135 B; east by R.S. No. 92-3 part; south by R.S. No. 82; west by R.S. No. 89, T.S. No. 134 A	0'11	Ryoti, dry, B.S. No. 68-3 part, T.S. No. 143 B, belonging to Mandava Sitha Ramayya, bounded on the north by B.S. No. 68-3 part; east by B.S. No. 68-3 part, T.S. No. 143 C; south by R.S. No. 65; west by B.S. No. 68-1 part, T.S. No. 143 A	0'02
Ryoti, dry, B.S. No. 92-3 part, T.S. No. 135 B, belonging to Maddipatla Seshayya, bounded on the north by B.S. No. 92-3 part, T.S. No. 135 A; east by B.S. No. 92-3 part; south by B.S. No. 92-3 part, T.S. No. 134 B; west by R.S. No. 89	0'001	Ryoti, dry, B.S. No. 68-3 part, T.S. No. 143 C, belonging to (1) Mandava Viraraghavayya, (2) Mandava Venkataratnam and (3) Mandava Venkateswarlu, Nos. (2) and (3), being minors, guardian No. (1) Mandava Viraraghavayya, bounded on the north by B.S. No. 68-3 part; east by B.S. No. 69-13 part, T.S. No. 144 A; south by R.S. No. 65; west by B.S. No. 68-3 part, T.S. No. 143 B	0'05
Ryoti, dry, B.S. No. 92-3 part, T.S. No. 135 A, belonging to Kadiyala Sriramulu, bounded on the north by B.S. No. 92-4 part; east by B.S. No. 92-3 part; south by B.S. No. 92-3 part, T.S. No. 135 B; west by R.S. Nos. 89 and 90	0'02	Ryoti, dry, B.S. No. 69-13 part, T.S. No. 144 A, belonging to Sreepathi Gopalani, bounded on the north by B.S. No. 69-13 part; east by B.S. No. 69-11 part, T.S. No. 144 B; south by R.S. No. 65; west by B.S. No. 68-3 part, T.S. No. 143 C	0'03
Ryoti, dry, B.S. No. 80 part, T.S. No. 136 A, belonging to Korapati Venkatasivaramakrishnayya, bounded on the north by R.S. No. 80; east by B.S. No. 85-4 part, T.S. No. 136 B; south by B.S. No. 80 part; west by R.S. No. 80	0'11	Ryoti, dry, B.S. No. 69-11 part, T.S. No. 144 B, belonging to Thota Ramaswami, bounded on the north by B.S. No. 69-11 part; east by B.S. No. 69-12 part, T.S. No. 144 C; south by R.S. No. 66; west by B.S. No. 69-13 part, T.S. No. 144 A	0'03
Ryoti, dry, B.S. No. 85-4 part, T.S. No. 136 B, belonging to Kukkala Pothuraju, bounded on the north by B.S. No. 80; east by B.S. No. 85-4 part, T.S. No. 137 A; south by B.S. No. 85-4 part; west by B.S. No. 80 part, T.S. No. 136 A	0'12	Ryoti, dry, B.S. No. 69-12 part, T.S. No. 144 C, belonging to Sripathi Subba Rao and Sripathi Venkatarreddamma, being minors, guardian and mother Anjamma, purchaser on contract Yannam Lakshmana, bounded on the north by B.S. No. 69-12 part; east by B.S. No. 111 part, T.S. No. 144 D; south by R.S. No. 66; west by B.S. No. 69-11 part, T.S. No. 144 B	0'03
Ryoti, dry, B.S. No. 85-4 part, T.S. No. 137 A, belonging to Kukkala Pothuraju, bounded on the north by R.S. No. 81; east by B.S. No. 84-6 part, T.S. No. 137 B; south by B.S. No. 85-4 part, T.S. No. 140 A; west by B.S. No. 85-4 part, T.S. No. 136 B	0'02	Ryoti, dry, B.S. No. 112-3 part, T.S. No. 144 E, belonging to Sreepathi Rattayya, bounded on the north by B.S. No. 112-3 part; east by B.S. No. 112-2 part, T.S. No. 145; south by R.S. No. 66; west by B.S. No. 111 part, T.S. No. 144 D	0'03
Ryoti, dry, R.S. No. 84-6 part, T.S. No. 137 B, belonging to Kukkala Ramanujamma, bounded on the north by R.S. No. 81; east by B.S. No. 89 part, T.S. No. 138 A; south by B.S. No. 86-4 part; west by B.S. No. 85-4 part, T.S. No. 137 A	0'07	Ryoti, dry, B.S. No. 112-2 part, T.S. No. 145, belonging to Bhavireddi Kotayya and Bhavireddi Anjaya, bounded on the north by B.S. No. 112-2 part; east by B.S. No. 112-1 part, T.S. No. 146 A; south by R.S. Nos. 66 and 67; west by B.S. No. 112-3 part, T.S. No. 144 E	0'036
Ryoti, dry, B.S. No. 89 part, T.S. No. 138 A, belonging to Kukkala Pothuraju, bounded on the north by B.S. No. 82; east by B.S. No. 108-5 part, T.S. No. 138 B; south by B.S. No. 89 part; west by B.S. No. 84-6 part, T.S. No. 137 B	0'09	Ryoti, dry, B.S. No. 112-1 part, T.S. No. 146 A, belonging to Sreepathi Venkataswami, bounded on the north by B.S. No. 112-1 part; east by B.S. No. 114 part, T.S. No. 146-B; west by B.S. No. 112-2 part, T.S. No. 145	0'03
Ryoti, dry, B.S. No. 108-5 part, T.S. No. 138 B, belonging to Duggineni Seshayya, Duggineni Ramayya, Narala Fedanarayya, Kesani Kotayya, Kesani Pitchayya, Devanarayya, Kesani Kotayya, Sarupuri Kottayya, Sarupuri bhaktuji Venkayya, Sarupuri Kottayya, Sarupuri Pitchayya, being minor, mother and guardian Ramamma Pitchayya, bounded on the north by R.S. and Amirineni Kottamma, bounded on the north by R.S. No. 82; east by B.S. No. 108-1 part, T.S. No. 138 C; south by B.S. No. 108-5 part; west by B.S. No. 89 part, T.S. No. 138 A	0'02	Ryoti, dry, B.S. No. 114 part, T.S. No. 146 B, belonging to Vemulapalli Butchi Kotamma, bounded on the north by B.S. Nos. 114 and 112-1 parts, T.S. No. 146 A; east by	0'05
	0'03		

ACS.
 0'07 B.S. No. 114 part, T.S. No. 146-C; south by E.S. No. 67; west by B.S. No. 112-2 & 1 part, T.S. Nos. 146 and 146 A
 Ryoti, dry, B.S. No. 114 part, T.S. No. 146 C, belonging to Yariagadda Venkata Narasamma, bounded on the north by B.S. No. 114 part; east by B.S. No. 114 part, T.S. No. 147 A; south by R.S. No. 67 part; west by B.S. No. 114 part, T.S. No. 146 B
 0'04 Ryoti, dry, B.S. No. 114 part, T.S. No. 147 A, belonging to Yariagadda Venkata Narasamma, bounded on the north by B.S. No. 114 part; east by B.S. No. 123 part, T.S. No. 147 B; south by R.S. No. 68; west by B.S. No. 114 part, T.S. No. 146 C
 0'05 Ryoti, dry, B.S. No. 123 part, T.S. No. 147 C, belonging to (1) Mandava Krishnayya, (2) Mandava Nagayya, (3) Mandava Pitchayya, (4) Mandava Ramayya, mortgagee for Nos. (2), (3) and (4) Amrineni Veeraraghavayya, bounded on the north by B.S. No. 123 part; east by B.S. No. 122 part, T.S. No. 147 C; south by R.S. No. 68; west by B.S. No. 114 part, T.S. No. 147 A
 0'05 Ryoti, dry, B.S. No. 122 part, T.S. No. 147 C, belonging to Vemulapalli Nagayya, bounded on the north and east by B.S. No. 122 part; south by R.S. No. 68; west by No. 123 part, T.S. No. 147 B
 0'07 Ryoti, dry, B.S. No. 114 part, T.S. No. 148 A, belonging to Vemulapalli Butchikotamma, bounded on the north by R.S. No. 67; east by B.S. No. 114 part, T.S. No. 148 B; south and west by B.S. No. 114 part
 0'14 Ryoti, dry, B.S. No. 114 part, T.S. No. 148 B, belonging to Yariagadda Venkatanarasamma, bounded on the north by R.S. No. 67; east by B.S. No. 114 part, T.S. No. 149; south by B.S. No. 114 part; west by B.S. No. 114 part, T.S. No. 148 A
 0'03 Ryoti, dry, B.S. No. 114 part, T.S. No. 149, belonging to Yariagadda Venkatanarasamma, bounded on the north by R.S. No. 68; east by B.S. No. 122 part; south by B.S. No. 114 part; west by B.S. No. 114 part, T.S. No. 148 B
 0'06 Ryoti, dry, B.S. No. 129 part, T.S. No. 150 A, belonging to Mandava Kotayya, bounded on the north B.S. No. 129 part; east by B.S. No. 130 part, T.S. No. 150 B; south by R.S. No. 70; west by B.S. No. 124 part
 0'12 Ryoti, dry, B.S. No. 180 part, T.S. No. 150 B, belonging to Mandava Kotayya, bounded on the north by B.S. No. 130 part; east by B.S. No. 130 part, T.S. No. 150 C; south by R.S. No. 70; west by B.S. No. 129 part, T.S. No. 150 A
 0'03 Ryoti, dry, B.S. No. 130 part, T.S. No. 150 C, belonging to Krithiveni Sivaramayya, bounded on the north by B.S. No. 130 part; east by B.S. No. 130 part, T.S. No. 151 A; south by R.S. No. 70; west by B.S. by No. 130 part, T.S. No. 150 B
 0'05 Ryoti, dry, B.S. No. 130 part, T.S. No. 151 A, belonging to (1) Mandava Viraraghavayya, (2) Mandava Venkataratnam, (3) Mandava Venkateswarlu, Nos. (2) and (3) being minors, guardian, No. (1) Mandava Viraraghavayya, bounded on the north by B.S. No. 130 part; east by B.S. No. 132-1 part, T.S. No. 151 B; south by R.S. No. 71 A; west by B.S. No. 130 part; T.S. No. 150 C
 0'03 Ryoti, dry, B.S. No. 132-1 part, T.S. No. 151 B, belonging to (1) Mandava Viraraghavayya, (2) Mandava Venkataratnam, (3) Mandava Venkateswarlu, Nos. (2) and (3) being minors, guardian, No. (1) Mandava Viraraghavayya, bounded on the north by B.S. No. 132-1 part; east by B.S. No. 132-2 part, T.S. No. 151 C; south by R.S. No. 71 A; west by B.S. No. 130 part, T.S. No. 151 A
 0'04 Ryoti, dry, B.S. No. 132-2 part, T.S. No. 151 C, belonging to Mandava Anjayya, bounded on the north by B.S. No. 132-2 part; east by B.S. No. 133 part, T.S. No. 151 D; south by R.S. No. 71 A; west by B.S. No. 132-1 part, T.S. No. 151 B
 0'04 Ryoti, dry, B.S. No. 150-1 part, T.S. No. 152 A, belonging to Pedaprole Pitchayya, bounded on the north by B.S. No. 156-1 part; east by B.S. No. 156-1 part, T.S. No. 152 B; south by R.S. No. 72; west by B.S. No. 133 part, T.S. No. 151-D
 0'04 Ryoti, dry, B.S. No. 166-1 part, T.S. No. 152 B, belonging to Dittakavi Krishnayya, purchaser Movva Narasamma, bounded on the north by B.S. No. 156-1 part; east by B.S. No. 161-6 part, T.S. No. 152 C; south by R.S. No. 72; west by B.S. No. 156-1 part, T.S. No. 152 A
 0'03 Ryoti, dry, B.S. No. 161-6 part, T.S. No. 152 C, belonging to Dittakavi Krishnayya, purchaser Movva Narasamma, bounded on the north by B.S. No. 161-6 part; east by B.S. No. 161-6 part, T.S. No. 152 D; south by R.S. No. 72; west by B.S. No. 156-1 part, T.S. No. 152 B
 0'02 Ryoti, dry, B.S. No. 161-6 part, T.S. No. 152 D, belonging to Dittakavi Pitchamma, bounded on the north by B.S. No. 161-6 part; east by B.S. No. 161-6 part, T.S. No. 152 E; south by R.S. No. 72; west by B.S. No. 161-6 part, T.S. No. 152 C
 0'02 Ryoti, dry, B.S. No. 161-6 part, T.S. No. 152 E, belonging to Mandava Sitharamayya, bounded on the north by B.S. No. 161-6 part; east by B.S. No. 162 part, T.S. No. 153 A; south by R.S. No. 72; west by B.S. No. 161-6 part, T.S. No. 152 D
 0'02 Ryoti, dry, B.S. No. 162 part, T.S. No. 153 A, belonging to Mandava Sitharamayya, bounded on the north by B.S. No. 162 part; east by B.S. No. 162 part, T.S. No. 153 B; south by R.S. No. 73; west by B.S. No. 161-6 part, T.S. No. 152 E
 0'02 Ryoti, dry, B.S. No. 162 part, T.S. No. 153 B, belonging to Mandava Anjayya, bounded on the north by B.S. No. 162 part; east by B.S. No. 162 part, T.S. No. 153 C; south by R.S. No. 73; west by B.S. No. 162 part, T.S. No. 153 A
 0'04 Ryoti, dry, B.S. No. 162 part, T.S. No. 153 C, belonging to (1) Mandava Viraraghavayya (2) Mandava Venkataratnam and (3) Mandava Venkateswarlu, being minors guardian No. (1) Mandava Viraraghavayya, bounded on the north by B.S. No. 162 part; east by B.S. No. 168-1 part; south by R.S. No. 73; west by B.S. No. 162 part, T.S. No. 153 B
 0'05 Ryoti, dry, B.S. No. 129 part, T.S. No. 154 A, belonging to Mandava Kotayya, bounded on the north by R.S. No. 70; east by B.S. No. 130 part, T.S. No. 154 B; south by B.S. No. 129 part; west by B.S. No. 124 part
 0'12 Ryoti, dry, B.S. No. 130 part, T.S. No. 154 B, belonging to Mandava Kotayya, bounded on the north by R.S. No. 70; east by B.S. No. 130 part, T.S. No. 154 C; south by B.S. No. 130 part; west by B.S. No. 129 part, T.S. No. 154 A

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 Ryoti, dry, B.S. No. 180 part, T.S. No. 154 C, belonging to Krithiveni Sivaramayya, bounded on the north by R.S. No. 70; east by B.S. No. 130 part, T.S. No. 155 A; south by B.S. No. 130 part; west by B.S. No. 130 part, T.S. No. 154 B
 0'05 Ryoti, dry, B.S. No. 130 part, T.S. No. 155 A, belonging to (1) Mandava Viraraghavayya, (2) Mandava Venkataratnam and (3) Mandava Venkateswarlu, Nos. (2) and (3) being minors, guardian No. (1) Mandava Viraraghavayya, bounded on the north by R.S. No. 71 A; east by B.S. No. 132-1 part, T.S. No. 155 B; south by B.S. No. 130 part; west by B.S. No. 130 part, T.S. No. 154 C
 0'03 Ryoti, dry, B.S. No. 132-1 part, T.S. No. 155 B, belonging to same as in B.S. No. 130 part, T.S. No. 155 A, bounded on the north by R.S. No. 71 A; east by B.S. No. 132-2 part, T.S. No. 155 C; south by B.S. No. 132-1 part; west by B.S. No. 130 part, T.S. No. 155 A
 0'04 Ryoti, dry, B.S. No. 132-2 part, T.S. No. 155 C, belonging to Mandava Anjayya, bounded on the north by B.S. No. 71 A; east by B.S. No. 133 part, T.S. No. 155 D; south by B.S. No. 132-2 part; west by B.S. No. 132-1 part, T.S. No. 155 B
 0'04 Ryoti, dry, B.S. No. 156-3 part, T.S. No. 156 A, belonging to Mandava Anjayya, bounded on the north by R.S. No. 72; east by B.S. No. 156-2 part, T.S. No. 156 B, south by B.S. No. 156-3 part; west by B.S. No. 133 part; T.S. No. 155 D
 0'04 Ryoti, dry, B.S. No. 156-2 part, T.S. No. 156 B, belonging to Narravula Kotayya, bounded on the north by B.S. No. 72; east by B.S. No. 156-1 part, T.S. No. 156 C; south by B.S. No. 156-2 part; west by B.S. No. 156-3 part, T.S. No. 156 A
 0'02 Ryoti, dry, B.S. No. 156-1 part, T.S. No. 156 C; belonging to Mandava Nagayya, bounded on the north by R.S. No. 72; east by B.S. No. 161-2 part, T.S. No. 156 D; south by B.S. No. 156-1 part; west by B.S. No. 156-2 part, T.S. No. 156 B
 0'02 Ryoti, dry, B.S. No. 161-2 part, T.S. No. 156 D, belonging to Narravula Kottayya, bounded on the north by R.S. No. 72; east by B.S. No. 161-6 part, T.S. No. 156 E; south by B.S. No. 161-2 part; west by B.S. No. 156-1 part, T.S. No. 156 C
 0'02 Ryoti, dry, B.S. No. 161-6 part, T.S. No. 156 E, belonging to Dittakavi Pitchamma, bounded on the north by R.S. No. 72; east by B.S. No. 161-6 part, T.S. No. 156 F; south by B.S. No. 161-6 part; west by B.S. No. 161-2 part, T.S. No. 156 D
 0'02 Ryoti, dry, B.S. No. 161-6 part, T.S. No. 156 F, belonging to Mandava Sitharamayya, bounded on the north by R.S. No. 72; east by B.S. No. 162 part, T.S. No. 157 A; south by B.S. No. 161-6 part; west by B.S. No. 161-6 part, T.S. No. 156 E
 0'02 Ryoti, dry, B.S. No. 162 part, T.S. No. 157 A, belonging to Mandava Sitharamayya, bounded on the north by R.S. No. 73; east by B.S. No. 162 part, T.S. No. 167 B; south by B.S. No. 162 part; west by B.S. No. 161-6 part, T.S. No. 156 F
 0'02 Ryoti, dry, B.S. No. 162 part, T.S. No. 157 B, belonging to Mandava Anjayya, bounded on the north by R.S. No. 73; east by B.S. No. 162 part, T.S. No. 167 C; south by B.S. No. 162 part; west by B.S. No. 162 part, T.S. No. 167 A
 0'04 Ryoti, dry, B.S. No. 162 part, T.S. No. 157 C, belonging to (1) Mandava Viraraghavayya, (2) Mandava Venkataratnam and (3) Mandava Venkateswarlu, Nos. (2) and (3) being minors, guardian No. (1) Mandava Viraraghavayya, bounded on the north by R.S. No. 73; east by B.S. No. 166-1 part; south by B.S. No. 162 part; west by B.S. No. 162 part, T.S. No. 157 B

Total .. 3908
 N.B.—Melvaramdar Zamindar of Devarakota estate.
 W. SCOTT BROWN,
 Secretary to Government.

PAPERS PLACED AT THE DISPOSAL OF THE PRESS.

BETWEEN 21ST JANUARY AND 4TH FEBRUARY 1936.
 MADRAS SERVICES COMMISSION—Report for 1933-34—Reviewed. [1 a.]
 G.O. No. 1986, Public (Services), 22nd November 1935. [1 a.]
 IRRIGATION—(West Godavari)—Beharazilli estate—Share belonging to the Zamindar of Bhadrachalam—Mamul wet and other irrigable areas—Localization—Transfer of villages to schedule B of the rules under section 1-A of the Irrigation Cess Act—Notification—Issued. [4 a.]
 G.O. No. 2866, Revenue, 2nd December 1935. [4 a.]
 IRRIGATION—(Coimbatore) Bhavani Reservoir Project—Irrigable area—Localization—Latest date for the issue of permits—Alteration—Orders passed. [1 a.]
 G.O. No. 3054, Revenue, 27th December 1935. [1 a.]
 ESTATES LAND ACT—Report for fasli 1344 (1934-35)—Recorded. [2 a.]
 G.O. No. 3067, Law (General), 20th November 1935. [2 a.]
 CO-OPERATIVE SOCIETIES—Central Banks—Financial statements for the quarter ending 30th September 1935—Recorded. [1 a.]
 G.O. No. 1677, Development, 30th November 1935. [1 a.]
 POLITICAL ACTIVITIES—Local bodies—Attention of local bodies drawn to G.O. No. 80, L. & M., dated 7th January 1932—Holding of 'National flag'—Prohibited. [1 a.]
 G.O. No. 5245, L. & M., 18th December 1935. [1 a.]
 KING GEORGE V, HIS MAJESTY—Funeral—23th January 1936—Notified as holiday. [1 a.]
 G.O. No. 156, Public (Military), 24th January 1936. [1 a.]
 [N.B.—Copies of any of the foregoing papers can be obtained on payment of the price noted in brackets against each on application to the Superintendent, Government Branch Press, Mount Road, Madras.]
 C. F. BRACKENBURY,
 Chief Secretary.